

BEFORE THE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 648 OF 2024

In the matter of: -

Milkhi Ram Sharma son of Sh. Mangat Ram, aged 71
years R/o Village Palli, P.O. Jakhara, Tehsil Fatehpur,
District Kangra, Occupation- Retired.

...Petitioner

Versus

1. Union of India, through its Secretary, Ministry of Environment and Forest. Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003
2. The State of Himachal Pradesh through the Chief Secretary, to the Govt. of Himachal Pradesh, Armsdale building, Secretariat, Shimla, H.P.
3. Additional Chief Secretary Forest to the Government of Himachal Pradesh, H.P. Secretariat, Shimla, 171002
4. Principal Chief Forest Conservator of Forest (Wild Life) Talland, Shimla, -I.
5. Member Secretary, State Level Environment Impact Assessment Authority, Himachal Pradesh, Ministry

of Environment, Forest & Climate Change,
Government of India at Department of
Environment Science and Technology, Paryavaran
Bhawan, Near US Club, Shimla-I.

6. The Member Secretary, H.P. State Pollution Control Board, Him Parivesh, Phase-III, New Shimla-171009
7. The Chief Conservator of Forests (Wild Life) North Circle, Kangra at Dharamsala, H.P.
8. Divisional Forest Officer, Wild Life, Hamirpur Division, H.P.
9. Range Forest Officer, Wild Life Range, Nagrota-Surian, Kangra, H.P.
10. Range Forest Officer, Wild Life, Range- Dhameta, Kangra, H.P.
11. Chief Engineer, BB.M.B. Township Talwara, District Hoshiarpur, Punjab.

...Respondents

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Dated: 25.01.2025

Place: New Delhi

Conservator of Forests
 Wild Life Circle (North),
 Dharamshala (H.P.)
 respondents

Reply to the application under Section 18 read with Section 14 & 15 of the National Green Tribunal Act, 2010 on behalf of the respondents No.2 to 5 and 7 to 10.

Preliminary Submissions:-

1. That the Pong Wetland which lies between Latitude $31^{\circ} 80'$ to $32^{\circ} 7' 26''$ and Longitudes $75^{\circ} 8'$ to $76^{\circ} 25'$ is a man-made wetland. Pong Dam is one of the highest earth core gravel shell Dam in India, impounding River Beas in Kangra District of Himachal Pradesh. It was commissioned in 1974, primarily for power generation, irrigation and flood control. The Maharana Pratap Sagar reservoir that was created has a catchment area of $12,562 \text{ km}^2$ having a total length of 41.8 km and maximum breadth of 19 km. a surface area of 24,529 ha at Full Storage Level (FSL) and 6,312 hac at Dead Storage Level (DSL) averaging around 15,000 hectares. The elevation of the Dam is 435.86 meters (1430 feet mean sea level). The mean water depth is 35.7 meters. The River Beas while meandering through the valley receives a number of tributaries, the principal ones being the Manalsu, the Parbati and the Sainj on the left bank and the Uhl on the right. The River also receives the whole drainage of the southern slopes of

Dhauladhar chain of mountains. The Beas and its principal tributaries are snowmelt or glacier fed, hence perennial, but the flow rate in the river fluctuates widely ranging from 13,6415 to 6,855 million m³ during the course of the year. The inflow rate increases with the influx of snowmelt water and continues till August-September due to the monsoon runoff. The reservoir land is owned by the Bhakhra Beas Management Board (BBMB) and the Dam is operated by the same agency.

2. That the Government of Himachal Pradesh declared its intention to constitute the wetland created as a result of the construction of Pong Dam as a Wildlife Sanctuary under section 18 of the Wildlife (Protection) Act, 1972 in 1983. Thereafter the final notification to constitute this wetland as Wildlife Sanctuary was issued on 23.10.1999 which comprised the area of 307 Sq. Km. initially. After rationalization in 2013, the area of 207.59 Sq. Km. was finally re-notified as Pong Dam Lake Wildlife Sanctuary vide GoHP Notification No. FFE-B-F (6)-11/2015-II/Pong Dam Lake dated 7th June, 2013. The area of Pong Dam Lake Wildlife Sanctuary comprises of submerged area between Pong Dam Terrace (Talwara) to bridge on Beas at Dehra on Hoshiarpur Dehra Road up to reduced level 1410 feet above Mean Sea Level (MSL) except north western

edge of Sansarpur RF, eastern edge of Sanlam RF and south western edge of Guler Jagir RF mainly where reduced level will be 1450 feet mean sea level and all the islands in the Lake. The area of the sanctuary is vast and extends so far and wide that it is not possible to close/fence the entire area for effective protection.

3. That the area is rich in bio diversity having recorded more than 420 species of birds, 27 species of fishes, 24 species of mammals, 18 species and reptiles and more than 100 species of butterflies. As per the Annual Bird Count conducted on 31st January 2022, 1.10 lakh and during 2023, 0.88 lakh migratory and resident birds of 110 and 85 species respectively have been recorded. Bar-headed Geese can be seen in the largest congregations of the world in this sanctuary, which is almost 45% of the world population seen during winters in Pong Dam Lake only.

4. That prior to the construction of the Pong Dam, river Beas used to provide livelihood to a few fishermen with meagre earnings, but after creation of the reservoir, the lake provides employment to nearly 2200 fishermen. Depending on the intensity of the monsoon, there is huge chunk of land that is drawdown area. Drawdown refers to the area at the edge of a body of water that is frequently exposed to the air due to changes

in water level. In case of Pong Dam reservoir, change in water level is caused mainly by usage of water for irrigation and power generation purpose. During winter season when the water starts receding, locals attempt to plough and illegally cultivate the drawdown areas. Whenever such attempts are detected, the wildlife wing of H.P. Forest Department take appropriate action to stop them and initiate action as deem fit under the prevalent rules and regulations against the defaulters (**Annexure R-I**). The police authorities have also been requested by the Department to initiate action against the defaulters under Wildlife Protection Act. Since the local's people are in groups having large in numbers, issue of livelihood is raised and there appears threat of violence and accordingly assistance of Police has been sought (**Annexure-II**). The matter for providing assistance to the H.P. Forest department has also been taken up with the Deputy Commissioner and Superintendent of Police Kangra at Dharamshala for issuing necessary directions to the concerned local authorities to accommodate and coordinate with the field staff of H.P. Forest Department to settle the issues arisen on account of illegal activities being undertaken by the local people of the area (**Annexure- III**).

5. That the applicant filed CWPIL No. 53/2022 titled as M. R. Sharma & others v/s State of H.P. in the Hon'ble High Court requesting therein the following relief:

“That a writ in the nature of mandamus may kindly be issued for directing the State Respondents to take immediate punitive action against the defaulters, encroachers and exploiters of Pong Dam Lake Wildlife Sanctuary in accordance with provision of the Wildlife (Protection) Act, 1972”.

6. That the above CWPIL was listed before the Hon'ble High Court on 27.07.2022 and following orders were passed:

“The present proceedings pertain to the Pong Dam comprising an area of 207.59 square kilometres, which is declared as Wildlife Sanctuary vide notification dated 07.06.2013. 2. It is pointed out that the said Pong Dam Wildlife Sanctuary is in great danger on account of various illegal activities being carried out by various anti-social elements by encroachment and destruction of habitat

of the multifarious varieties of wildlife by illegal cultivation, use of heavy machinery, use of various fertilizers, insecticides and pesticides and by putting to fire the residue of the crops cultivated in the sanctuary area.3. Learned counsel for the petitioner has invited our attention to Sections 27, 29 and 33 of the Wildlife(Protection)Act1972.4. Let respondent No.2 the Principal Chief Conservator of Forest (Wildlife) Shimla file an affidavit in the form of reply specifying therein the measures to be taken by him and other respondents to ensure protection of the Pong Dam Wildlife Sanctuary. Stand over for four weeks.

7. In view of the above orders, Principle Chief Conservator of Forest (Wildlife) H.P., Shimla filed a detailed reply in the shape of affidavit dated 23.08.2022 (Annexure R-IV) in the Hon'ble High Court mentioning therein the action taken against the defaulters who found in violation of Wildlife protection Act and incorporating the measures to be taken by the Department to control the illegal activities i.e.

cultivation, use of fertilizer, insecticide/pesticides, poaching, harvesting with heavy machinery, put the residue of crop to fire etc. being undertaken by the local people in Pong Dam Lake Wildlife Sanctuary and the Hon'ble High Court taking the cognizance of the affidavit filed by the H.P. Forest Department pleased to disposed off the above CWPIL vide its order dated 01.11.2023 with the following orders.

“Learned counsel for the petitioner’s states that the grievance of the petitioners has since been redressed and no cause survives in this PIL. 2. Accordingly, the PIL is disposed of as infructuous along with pending application(s), if any”.

8. That the said Sh. M.R. Sharma, the petitioner in the present case again filed a CWPIL bearing No. 41/2023 before the Hon'ble High Court and the department filed detailed instructions in the case vide letter dated 28.09.2023 (**Annexure R- V**) and the Hon'ble Court, taking into consideration the facts of the above letter was pleased to disposed of the PIL vide order dated 06.10.2023 and pass the following orders: -

“On 13.09.2023, this Court had asked the Additional Advocate General to inform the

Court as to what action was taken by respondents no.2,3,7 and 8 on the representation (Annexure P-5) made by the petitioner to them on 13.06.2023, followed by a reminder dt.28.06.2023.

2. A reply has been filed by the 7th respondent today explaining that the Nomads/Gujjars, who were found in possession of certain lands owned by the BBMB, which is a designated Wild Life Area, were evicted on 03.07.2023. The 3rd respondent has also placed a report before this Court narrating the steps taken as regards eviction of Nomads/Gujjars from the Pong Dam Lake Wildlife Sanctuary.

3. We hope and trust that the respondents will take action as and when incidents of such nature come to light or where the officials of the respondents themselves notice such incidents. With these observations, this PIL is closed.

4. Pending applications, if any, also stand disposed of".

9. That keeping in view the situation necessary directions are being issued to the field staff of this wing to be more vigilant and to carry out regular patrolling of the area to curb any illegal activities being undertaken in the protected area. Field staff of the department though limited have taken suitable actions against the defaulters in spite of the area being so vast. That over a period of time the Wildlife Wing has managed to stop cultivation in most of the areas and continues to make efforts to stop the cultivation in the remaining areas. In view of the directions issued to the field staff from time to time, night raids/nakkas, regular patrolling in the area has been undertaken and an amount of Rs. 1123324/- on account of violation of the provisions of Wildlife (Protection) Act, 1972 was recovered from the defaulters for the offence committed by them.

10. That the applicant has no locus standi to file the present application, as the PIL (s) filed by the applicant in the Hon'ble high Court already stands disposed of in view of the averments made by the Department and the further orders of the Court. The orders/directions of the Court issued in various PIL (s) are being adhered to in a letter and spirit. It is completely false to say that the department is acting in connivance, as necessary actions have been taken time and again as explained above and

as detailed in the annexures attached. There is no malafide intention of the Department to harass the local people but just to protect the Wildlife.

11. That the application of the applicant is bad by limitation. The applicant is estopped to file the present application by his own act and conduct. The applicant has agitated the matter before the Hon'ble H.P High Court by way of filing CWPIIL No. 53/2022 and CWPIIL No. 41/2023, which were disposed off by the Hon'ble High Court on 01.11.2023 and 06-10-2023 respectively. Therefore, the present application is not maintainable even on the principal that the person can claim equity, if he does equity.

Reply on Merit: -

1. The contents of para are admitted being a matter of record.
2. The contents of para are admitted being a matter of record.
3. That the contents of the para are denied being false as there is no connivance between the respondents and the anti-social elements as claimed by the petitioner. The claim of the applicant is denied as the Department has taken appropriate action against the antisocial elements/defaulters time and again. The details of

action taken by wildlife department has already been mentioned in the preliminary submission. It is further specifically denied that any kind of air and water pollution is being caused due to entrance of the antisocial elements into the protected area because of the illegal act of the wrong doers, which adversely affects the climate. It is further submitted that the replying respondents have been taking all measures to implement the Wildlife protection Act, 1972 and Environmental protection Act, 1986 and have taken action time and again against such violations. Rest of the facts mentioned in the para are baseless and contrary to the facts on spot, hence denied. The actions taken by the wild life staff of Dhameta and Nagrota-Surian Ranges against the violators/antisocial elements in contravention of any provision of the aforesaid Act during 2023-24 and 2024-25 are annexed (**Annexure R-VI**).

Reply to the Facts in Brief: -

1. That the contents of para are admitted to be correct being matter of record regarding permanent residential address. However, remaining facts are not replied for want of knowledge.

2. The contents of para are admitted to be correct being matter of record.
3. The contents of para are admitted to be correct being matter of record.
4. The contents of para are admitted to the extent that the Sanctuary is a valuable national property having a total area of 207.59 Sq. Kilo meters rich in bio diversity having recorded more than 420 species of birds, 27 species of fishes, 24 species of mammals, 18 species and reptiles and more than 100 species of butterflies.
5. That the contents of this para are totally baseless, hence denied. Timely action has been taken by the Wildlife Wing against defaulters which has resulted in curbing illegal activities inside the sanctuary. The Wildlife wing of the department continues to take appropriate action and the same is evident from the fact that the CWPIL No.41/2023 filed by the petitioner was disposed of due to timely action taken by the department. Action taken report attached as Annexure V.
6. That the contents of this para are totally incorrect and hence denied.

7. That the contents of this para are admitted to the extent that the petitioner preferred representation and accordingly directions were issued to the field functionaries to go through the contents and take necessary appropriate action against the defaulters and accordingly the field staff of Wildlife Wing of Forest Department has initiated the same in letter and spirit.. Detailed facts of the case have already been discussed in the preliminary submissions.

8. That the contents of para are admitted to the extent that the request has been made to the local representative's time and again to direct locals ^{residents} residing along the fringe areas of the Pong Dam Lake to stop ploughing in the drawdown areas. Copy of such requests is annexed (**Annexure R- VII**) for the perusal of this Hon'ble Court.

9. That the contents of para are denied for want of knowledge, hence no comments.

10. That the contents of para are factually incorrect, hence denied. Time and again action have been initiated against the defaulters by the Department as mentioned in the preliminary submissions.

11. That the contents of para are denied for want of knowledge, hence no comments.

12. That the contents of para are denied being factually incorrect. However, the contents of the reply to the above paras may please be read as part and parcel of the reply of this para.

13. That the contents of para are admitted to the extent that CWPIIL No. 53/2022 being matter of the record and the matter was adjudicated before the Hon'ble Court and the Hon'ble Court pleased to dispose off the PIL on 01.11.2023 after satisfied with the facts that all possible efforts are being made by the replying respondents and other agencies to initiate action against the wrong doers, if found involved in illegal activities in the protected area.

14. That the contents of para are admitted being matter of record.

15. That the contents of this para are factually incorrect, hence denied. The Department is initiating appropriate action against the defaulters who involved in violation of the provision of Wild Life (Protection)

Act, 1972, Water (Prevention & Control of Pollution) Act, 1974, Forest (Conservation) Act, 1980, Environmental (Protection) Act, 1986 and the Biodiversity Act, 2002 under the limitation of law and within the jurisdiction.

Reply to the Grounds: -

a) The contents of sub para are admitted to the extent that the provisions of the Wildlife protection Act, 1972 is being complied with in toto. The replying respondents are making every effort to protect the Wildlife Sanctuary and wetland to the best of their ability within the provision of law and all prohibitions under the Act are being ensured within sanctuary area. It is wrong to allege that the birds from across the globe are at the verge of destruction. Migratory Birds continue to visit the sanctuary in large number while the largest congregation of Bar headed Geese can be seen at Pong. It is pertinent to mention that a record 1.17 Lakh migratory birds visited Pong Dam Lake Wildlife Sanctuary in the year 2022-23. Rest of the contents of the ground are wrong and denied.

b) The content of sub para is denied as the claim regarding destruction of sanctuary is baseless and timely action has been taken to protect the sanctuary.

c) The contents of sub para are denied in view of the reply submitted in the foregoing paras. The timely action has been initiated by the Department within the provisions of Wildlife Protection Act and other Acts/directions passed from time to time within the limit of law. As discussed in the foregoing paras the Department has also taken necessary assistance from the local police authorities and administration to control the illegal activities being undertaken by the local people/nomads. During the year 2023-24 and 2024-25 (up to 12/08/2024), 187 damage reports has been issued in favour of the defaulters and Rs. 1123324/- recovered under the provisions of wildlife Protection Act. Trainings has also been imparted to the local people to enhance their livelihood. Awareness campaigns, meetings, workshops etc. are being organised by the Department to create awareness towards Wildlife in the local people in habitants.

Reply to Limitation: -

The contents of this para of the limitation are wrong and denied. The application is bad by limitation,

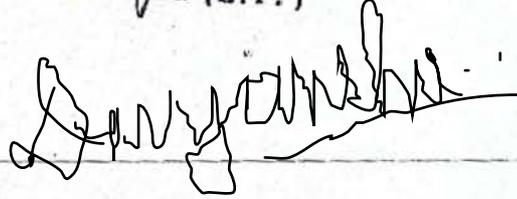
as the application is being filed on 28-4-2024, which is barred by limitation.

It is therefore, humbly prayed that in view of the aforesaid reply to the application, the application of the applicant deserves to be dismissed being devoid of any Merit, hence the application of the applicant may kindly be dismissed or any other order as deem fit may kindly be passed in the interest of natural justice.

Place: New Delhi

Dated: 25.01.2025

Conservator of Forests
Wildlife Division (North),
Dharamshala (H.P.)



(DIVYANSHU KUMAR SRIVASTAVA)

Advocate for State of H.P.

48, Lawyer's Chamber, Supreme Court of India

Tilak Marg, New Delhi-110001

Ph.: 9711872319, Email: dksrivastava051

l@gmail.com

Affidavit in support of the reply to OA No. 648/2024
on behalf of State through Respondents No. 4

I *Saroj...Bhai...Patel*.....IFS S/o Sh. *Sita Ram Singh Patel*
 aged *43*.....years presently posted as Conservator of Forests,
 Wildlife Circle (North) Dharamshala (H.P.), do hereby solemnly
 affirm and declare on oath as under:-

1. That the accompanying reply to the OA No. 648/2024 has
 been drafted at my instance and under my instructions. I have
 gone through and understood the contents of para- No 1 to 11 of
 preliminary submission, para No. 1 to 3 reply on merit & para
 No. 1 to 15 reply to the facts in brief, which are true and correct
 to the best of my belief and knowledge as derived from official
 record. Nothing material has been concealed therein.

Verified at Dharamshala on this *22*.. day of August, 2024.

Deponent

Saroj Bhai Patel
 Conservator of Forests,
 Wildlife Circle (North),
 Dharamshala (H P)

Conservator of Forests
 Wildlife Circle (N) Dharamshala
 (Respondent No.4)

क्रमांक 178/DMT
हि प्र वन विभाग
दिनांक 09.08.2023

सेवा - वन परिक्षेत्र अधिकारी,
वन्यप्राणी परिक्षेत्र धमेडा

प्रेषित :- SHO,
पुनिस थाना जवाली।

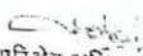
विषय - गाम पंचायत जखाडा में गुज्जरो की गुप्त सूचना बारे।

संभव की.

उपरोक्त विषय के सन्दर्भ में आपको सूचित किया जाता है कि दिनांक 08.08.2023 को वीट गाई
पल्ली डोट धमेडा को गुज्जरो के वन्यप्राणी शरण्य स्थल में रात को अपनी भैंसों से अवैध चरवाई करवाने हेतु
गुप्त सूचना मिली। जिसपर कार्यवाही करते हुए हमने रात को गश्त के लिए वन खंड अधिकारी धमेडा सहित
एक वैश्याय टीम बनायी व रात को करीब 8 बजे धमेडा से पल्ली की ओर निकले। करीब 9:15 बजे पल्ली
स्थल पर हमने शरण्य स्थल में बृहल खट्टु के पास कुछ भैंसे चरती हुई देखी। छानबीन करने पर पाया कि
वे कुछ भैंसे एक लम्बी रस्सी से खूटा गाड़कर पाव से बाँधी गई थी तथा कुश भैंसे खुली चर रही थी। वहां
उपरोक्त छानबीन करने पर हमने पाया कि उन भैंसों के साथ कोई भी गुज्जर वहां पर नहीं था। तत्पश्चात
उपरोक्त गाम पंचायत प्रधान व उप प्रधान व आपके कार्यालय को इस बाबत सूचित किया। करीब 10:30
उपरोक्त गाम पंचायत प्रधान व उप प्रधान जखाडा मौका पर पहुंचे। फिर उनके सामने भैंसों की वीडियो
फोटो व जिनकी की गई, जिसमे भैंसे छोटी व बड़ी कुल 21 मौका पर पाई गई। फिर उन भैंसों को शरण्य
स्थल में बाहर निकाल कर मंसार नामक स्थान में गौशाला में बंध कर दिया गया।

तत्पश्चात दिनांक 09.08.2023 को गुज्जरो का एक लडका गौशाला में सुबह करीब 9:40 बजे
उपरोक्त भैंसों को बुझवाने के लिये आया। पृश्ताछ पर उसने अपना नाम सलीम अली व पिता का नाम नजीर
अब्दुल 14 वर्ष, गाम धगत तहसील मुकेरिया डिस्टिक होशियारपुर पंजाब बताया। तथा उसने बताया कि
उपरोक्त भैंसों केवल दो भैंसे हैं जिन्हें में ले जाना चाहता हूँ बाकि भैंसों के बारे मुझे कोई जानकारी नहीं है।
उपरोक्त में निवेदन है कि उस लडके के माध्यम से उन गुज्जरो का पता लगाया जाये जिनकी बाकी भैंसे है
उपरोक्त विनाफ वन्यप्राणी संरक्षण अधिनियम 1972 के तहत कानूनी कार्यवाही अमल में लाई जा सके।

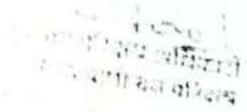
संदर्भ :- 1) वनरक्षक व वन रॉड अधिकारी प्रभारी धमेडा की रिपोर्ट की द्वायाप्रति।


वन परिक्षेत्र अधिकारी
वन्य प्राणी वन परिक्षेत्र
धमेडा

क्रमांक 178/DMT दिनांक 09.08.2023

उपरोक्त प्रकरणवाचक वन्यप्राणी परिक्षेत्र अधिकारी को सूचनाएं एवं आगामी कार्यवाही हेतु प्रेषित है।

Veterinary Officer (Wild Life)
Monkey Sterilization Sastar
Wild Life Division Hamirpur (P)
Pin 177001



No. 178/DMT
Hp Forest Department
Dated 09.08.2023

From:- Range Forest Officer
Wildlife Range
Dhameta

To :- SHO,
Police Station
Jawali.

Subject: - Regarding secret information of the gujjars in Gram Panchayat Jakhara.
Sir,

On the subject cited above . On dated 08.08.2023, Beat Guard Dhameta has found a secret information that some gujjars grazed their buffalos in pong lake sanctuary area at village Palli. Acting on which I formed a departmental team including Block Officer Wildlife block Dhameta and turn toward village Palli from Dhameta on 8:00 PM. Our team reach village Palli on 9:15 PM. After some investigation we found some gujjars buffalos in Sanctuary area near buhal khad at village Palli. In which some buffalos are grazed openly and some are tying with a long rope. There is no gujjars present with such buffalos.

After that we inform Panchayat Pradhan and Up Pradhan of Gram Panchayat Jakhara and S.H.O Police Station jawali. Panchayat Pradhan and Up Pradhan reach on the spot at 10:30 PM and in front of them we count such buffalos and record video clip. During counting we found 21 big and small buffalos and derive them out side the sanctuary area and Put all 21 buffalos in cow shed at Manjhar Fatehpur and depute two local persons for watch & ward of such buffalos at night.

On the next day, on dated 09.08.2023 a boy aged approx 14 year came to the cow shed around 9:40 AM and requested to the night watchers to leave their two nos of buffalos. After the inquiry from staff he said that his name is Salim ali (bchu) S/O Najir ahmed, age 14 years vill. Dhagan Tehsil mukeria distt. Hoshiarpur Punjab. in these buffalos I only have two buffalos and I have no information about another 19 buffalos.

Therefore you are requested to investigate this matter through this boy named Bchu to find culprit and take necessary legal action against them.

Attachment :-1) Copy of Block Officer Dhameta Report.

Range Forest Officer
Wildlife Range
Dhameta

No. 179/DMT Dated 09.08.2023

Copy Forwarded to Deputy Conservator of forest for favour of information and further necessary action.

Range Forest Officer
Wildlife Range
Dhameta


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (R.P)
Pin 177001

क्रमांक-182/DMT
दि प्र वन विभाग
दिनांक 11.08.2023

2023-24
[Handwritten signature]

सेवा वन परिक्षेत्र अधिकारी,
वन्यप्राणी परिक्षेत्र धमेटा।

प्रेषित :- याना प्रभागी,
पुनिय याना फनेइए।

विषय :- गुज्जरो दौरा जान से मारने की धमकी देने बारे।

दीनान जी,

उपरोक्त विषय के संदर्भ में आपको सूचित किया जाता है कि दिनांक 08.08.2023 को पन्नी क्षेत्र के जान मयन में रात के समय पाई गई 21 भैंसे मंशार गौशाला में बंध कर दी गई थी जिसे की मूव 9:40 बजे तक गुज्जरो का लडका भैंसों को लेने आया व पूछताछ पर उसने अपना नाम सलीम अली व पिता का नाम नबीर अहमद, उम्र 14 वर्ष बताया व बताया कि इन भैंसों में मेरी मिर्फ दो भैंसे ही है व याकि भैंसों के बारे में मुझे कुछ भी जानकारी नहीं है। बाद में पुलिस थाना ज्वाली ले जाने पर उसने उन भैंसों के मातृक कुछ गुज्जरो के नाम मुगिदीन, गुलाबदीन व रोशदीन बताया व उनके डेरे जख्वाडा में बताया। उसके बताए अनुसार हम उसे वरक जख्वाडा में उक्त गुज्जरो के डेरों में गये, वहां पर यह लडका बहाना घना के वहां से भाग गया। उक्त गुज्जरो में पूछताछ पर उन्होंने गौशाला में बांधी गई भैंसों को अपना नहीं बताया। उसके बाद थाना को नीलमा देवी वन रक्षक प्रभारी धमेटा वीट को एक गुप्त जानकारी मिली की वह भागने वाला लडका सलीम (बच्चा) पन्नी में मौजूद गुज्जरो के डेरे में है। बारीक 5:45 बजे नीलमा देवी अपने साथ अश्वनी कुमार चपडानी को साथ लेकर पन्नी में उक्त डेरे में गई वहां पर उनके दौरा सलीम अली (बच्चा) को वहां पर बैठा पाया जोकि उन्हें देखकर वहां से भाग गया। जब वन रक्षक व चपडानी उसे आगे जाकर देखते गये तो उस डेरे के सभी गुज्जरो दौरा इनका घेराव किया गया व इनके साथ गाली गलौच किया गया व जान से मारने की धमकी दी गई। जिसके बाद उक्त घमंकारी थिमी नरद से अपनी जान बचाकर वहां से भागे।

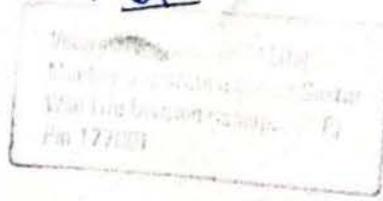
इस संदर्भ में निम्नलिखित है कि सरकारी कार्य में बाधा उत्पन्न करने व ऊप्टी समय में सरकारी कार्यवाही से रोकने का उद्देश्य से जान से मारने की धमकी देने पर उक्त गुज्जरो के विरुद्ध प्राथमिकी दर्ज करके उचित कार्रवाई कार्रवाई प्रमेल में लाई जाये।

- संलग्न :- 1) वन रक्षक प्रभारी वन्यप्राणी वीट धमेटा की रिपोर्ट द्वायाप्रति।
- 2) अश्वनी कुमार चपडानी के बयान की द्वायाप्रति।

[Handwritten signature]
वन परिक्षेत्र अधिकारी
वन्य प्राणी वन परिक्षेत्र
धमेटा

संख्या 183/DMT दिनांक 11.08.2023

पिनविधि रूप प्रत्यक्ष वन्यप्राणी वन परिक्षेत्र अधिकारी वन्यप्राणी वन परिक्षेत्र धमेटा उचित कार्यवाही हेतु प्रेषित है।



No.182/DMT
HP Forest Deptt
Dated 11.08.2023

From:- Range Forest officer
Wildlife Range
Dhameta.

To:- Incharge,
Police Station,
Fatehpur.

Subject: - Regarding Threat to kill by gujjars.

Sir,

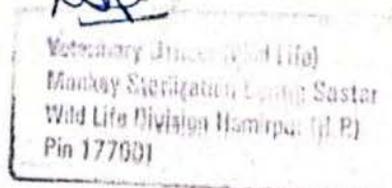
On the subject cited above . On dated 08.08.2023, 21 buffalos of gujjars found in the sanctuary area near village Palli and derive them out side the sanctuary area and Put all 21 buffalos in cow shed at Manjhar Fatehpur and depute two local persons for watch & ward of such buffalos at night.

On the next day, a boy aged aprox 14 year came to the cow shed around 9:40 AM and requested to the night watchers to leave their two nos of buffalos. After the inquiry from staff he said that his name is Salim ali (bchu) S/O Najir ahmed, age 14 years vill. Dhagan Tehsil mukeria distt. Hoshiarpur Punjab. in these buffalos I only have two buffalos and I have no information about another 19 buffalos. Then we bring them to the police station Jawali for the necessary action against them. After some inquiry from him by the police he inform to us that these buffalos are owned by murid deen, gulabdeen and Roshandeen and their deras on village Jakhara. Then we took away to them to such gujjars dera's at Jakhara. On the way he ran away from there. After investigation of such gujjars named murid deen , Gulabdeen and Roshandeen, they denied to owned such buffalos.

On evening 5:45 PM a secret information found by the beat guard Dhameta that above gujjars Salim (bchu) is in the dera's of Moju gujjar at Palli. Then the Beat Guard Dhameta went to above gujjar's dera near palli khad with Ashwani kumar peon to find Salim (Bchu). As soon as they reached the above gujjars dera, they found that Bchu gujjar sat in such dera and he ran away after seeing them. When Our official Want to follow bchu gujjars, they were surrounded by the other gujjars of such dera's and also they were abused and threatened with death. After that, the said employees somehow managed to save their life.

Therefore your are requested to Lodge .F.I.R against such gujjars and take necessary legal actions against them for death threats to on duty govt officials and obstructing their officials work.

Range Forest Officer
Wildlife Range Dhameta



2023-24

दिनांक 08/08/2023

श्री. प्रदीप कुमार
पुलिस थाना, फतेहपुर।

विषय :- गुज्जरी द्वारा रात्री के समय गौशाला फतेहपुर में
गौरी कुतरे वारे रिपोर्ट दर्ज करने हेतु।

श्री. प्रदीप जी,

उपरोक्त विषय के संदर्भ में रिपोर्ट की जाती है
कि दिनांक 08/08/2023 को वन्य प्राणी विभाग द्वारा पीपल बांड
वन्य प्राणी शरण स्थल से गुज्जरी की श. गौरी पकड़ कर
गौशाला फतेहपुर में बंद की थी। जिनकी गुज्जरी द्वारा
दिनांक 10/08/2023 को रात्री करीब 11:30 बजे गौशाला की तरफ
तौड़ कर चोरी कर लिया गया। मौका पर रात्री चौकीदारी
कर रहे परमोद श. करतार सिंह, मोहन सिंह S/o अजित सिंह

जब व डाक्टर जसराज ने वन रक्षक श्री गीत नीलमा देवी प्रकाश
धर्मल वीट को रात्री 11:38 बजे मोवाकल जेन पर बताया कि
4 से 5 लोग जिनके हाथ में डंडे थे। डंडों से डराया धमकाया
व बंद की गई गौरी को गौशाला की पिछली तरफ से निकाल
ले गए। उन 4 से 5 लोगों में से एक लड़के का पहचाना उर
नाम सलीम उर्फ वल्लु है। उपरोक्त चौकीदारी के वधान साध संल
है। गद्य दिनांक 10/08/2023 को जेन 5:45 बजे में अश्वनी कुमार
वपराजी के साथ सलीम उर्फ वल्लु के हुंको पल्ली खास के रागीप
गुज्जरी के डंडे के गद्य से तो उरा डरे में गौजुदीन डेरा मालिक, मुरीद
मजीदी व गुज्जरी के दो लड़के व तीन लड़कियां गौजुद थीं तथा और भी

(Signature)
Wildlife Division
Pin 127001

To

S.H.O,
Police Station ,
Fatehpur.

Subject: - Regarding File a F.I.R against gujjars on stealing the buffalos from the Cowshed fatehpur.
Sir,

In the context of above subject you are informed that on dated 08.08.2023, 21 nos. buffalos of the gujjars are capturing from the Pong lake Wildlife Sanctuary area by the wildlife wing and put them to the cow shed at Fatehpur. On dated 10.08.2023, 1:30 PM at night, warbed wire fencing of such cow shed broken by gujjars and stole such bufallos. On spot, duputed night watchers Sh. Parmod Singh S/O Sh. Kartar Singh & Sh. Mohinder Singh S/O Sh. Ajit Singh V.P.O Jakhara Tehsil fatehpur Distt. Kangra HP inform me that four or five gujjars with Wooden sticks in their hands came to cowshed. They threatened night wachers with wooden sticks and take away such buffalos by the back side of cow shed. From these four or five gujjars, our night wachers identified one gujjars named Salim nick named as Bchu. The statements of both night wachers are attached with this letter.

On the other hand when I went to a gujjar dera near palli khad with Ashwani kumar peon on dated 10.08.2023 at 5:45 PM to find Salim (Bchu), on that time Mojudeen dera owner , muriddeen, najirdeen and two boys and three girls of gujjars was present such gujjars dera. And other gujjars was united at such dera. From our information, the captured buffalos at cowshed owned by Najirdeen & Murid deen. And I think they are planning to drive away cow sheds buffalos , in the mojudeens dera.

Therefore you are requested to File F.I.R & necessary legal actions against such gujjars.

Neelma Devi Forest Guard
i/C Wildlife Beat Dhameta

No.184/DMT Dated 11.08.2023

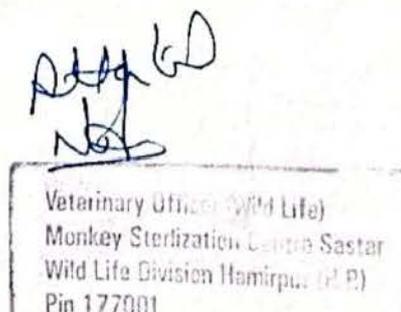
Forwarded in original to Incharge Police Station Fatehpur and requested to File F.I.R and take legal necessary action against such gujjars.

Range Forest Officer
Wildlife Range
Dhameta

No. 194/DMT Dated 22.08.2023

Copy to Deputy Conservator, Wildlife Division Hamirpur for favour of information and necessary action please.

Range Forest Officer
Wildlife Range Dhameta.



क्रमांक 329/DMT
हि प्र वन विभाग
दिनांक 19.10.2023

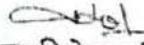
प्रेषित :- प्रभारी, पुलिस थाना
ज्वाली ।

प्रेषक :- वन परिक्षेत्र अधिकारी,
वन्यप्राणी परिक्षेत्र धमेटा

विषय :- वन्यप्राणी शरण्य स्थल की बीट धमेटा में जखारा व पल्ली नामक स्थान पर पोधारोपन क्षेत्र में
बाटेदार तार चोरी होने बारे ।

श्रीमान जी,

उपरोक्त विषय के सन्दर्भ में आपको सूचित किया गया कि आज दिनांक 18.09.2023 को वन्यप्राणी परिक्षेत्र के अंतर्गत बीट धमेटा के बीट गार्ड और वन खंड अधिकारी धमेटा ने इस कार्यालय को रिपोर्ट की है कि जखारा व पल्ली नामक स्थान पर किसी अज्ञात व्यक्ति द्वारा पोंग झील शरण्य स्थल में लगाये गये पोधारोपन रकबा 5 हेक्टेयर वर्ष 2019-20 में नीचे की तरफ से लगी तीन स्ट्रैंड तार में से दो स्ट्रैंड तार को लगभग 100 मीटर तक व दूसरी तरफ से एक स्ट्रैंड तार को लगभग 50 मीटर तक चुरा लिया गया है। इसके अलावा पोधारोपन रकबा 10 हेक्टेयर वर्ष 2019-20 में एक स्ट्रैंड तार को लगभग 250 मीटर तक चुरा लिया गया है। चोरी की गयी तार की कीमत व लेबर के खर्च का आकलन करने पर ये लगभग 12000 रूपए नुकसान बनता है। बीट गार्ड धमेटा व वन खंड अधिकारी धमेटा द्वारा छानबीन करने पर तार को चोरी वाले व्यक्ति का नाम पता नहीं चल पाया है। अतः आपसे अनुरोध है कि आप अज्ञात व्यक्ति के खिलाफ रिपोर्ट दर्ज करके कानूनी कार्यवाही अम्ल में लाने की कृपया करें। बीट गार्ड धमेटा व वनखंड अधिकारी धमेटा द्वारा छानबीन जारी है अगर उन्हें किसी भी प्रकार की जानकारी मिलती है तो आपको तुरंत सूचित कर दिया जाएगा।


वनपरिक्षेत्र अधिकारी
वन्यप्राणी परिक्षेत्र
धमेटा

क्रमांक 330/DMT दिनांक 19.10.2023

प्रतिनिधि उपवन अरण्यपाल वन्यप्राणी वनमंडल हमीरपुर को सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है।




वनपरिक्षेत्र अधिकारी
वन्यप्राणी परिक्षेत्र
धमेटा

Veterinary Officer (Wild Life)
Mouley Sankar Das, Forest Suster
Wild Life Division Hamirpur (H.P.)
Pin - 177001

From:- Range Forest officer
Wildlife Range
Dhameta.

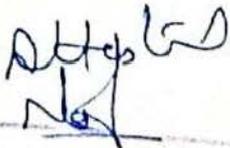
To :- Incharge Police Station,
Jawali.

Subject:- About the theft of barbed wire in the plantation area at a place called Jakhara and Palli.

Sir,

With reference to the above subject, you are informed that today on 18.09.2023, Beat Guard Dhameta of Beat Dhameta under Wildlife Sanctuary and Forest Block Officer Dhameta have reported in writing to this office that at place called Jakhara and Palli, 5 hectares area planted in the year 2019-20. In the year 2019-20, two strands of wire were stolen from the lower side for about 100 meters and one strand of wire from the other side was stolen for about 50 meters. Apart from this, in the plantation area of 10 hectares in the year 2019-20, a strand wire of about 250 meters has been stolen. After estimating the cost of stolen wire and labor expenses, it results in a loss of approximately Rs 12,000. Beat Guard Dhameta and Forest Block Officer Dhameta visited site and after investigation, the name of the person who stole the wire could not be found.

Therefore, you are requested to file a report against the unknown person and take legal action. Beat Guard Dhameta and Forest Block Officer Dhameta are continuing their investigation. If they get any information, you will be informed immediately.


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

107

O/C

हिमाचल प्रदेश वन विभाग

क्रमांक _____ दिनांक _____

प्रेषक: वन परिक्षेत्र अधिकारी,
वन्य प्राणी परिक्षेत्र,
नगरोटा-सुरियो ।

प्रेषित: पुलिस थाना प्रभारी,
पुलिस थाना ज्वाली, हरिपुर, देहरा ।

विषय: पुलिस सहायता उपलब्ध करवाने हेतु ।

महोदय,

जैसे की आपको ज्ञात है की पोंग बांध झील को हिमाचल प्रदेश सरकार द्वारा जारी notification No. FFE-B-F (6)-11/2015-II पोंग बांध झील दिनांक 07.06.2013 द्वारा पोंग बांध झील शरण्य स्थल की सीमा कुछ स्थानों को छोड़कर समुद्र तल से 1410 फुट की ऊंचाई तक निर्धारित की गई है ।

इसी के साथ माननीय सर्वोच्च न्यायालय द्वारा IA No 548 in CWP No 202/595 दिनांक 14.02.2000 में यह निर्देश दिए गए हैं की शरण्य स्थल की सीमा के अंदर किसी भी प्रकार की गैर वानिकी गतिविधि बिना माननीय सर्वोच्च न्यायालय के आदेश के बिना नहीं की जा सकती ।

इसी के साथ माननीय उच्च न्यायालय हिमाचल प्रदेश द्वारा भी CWP No 2857 ऑफ 2018 का निपटारा करते हुए पोंग झील वन्य प्राणी शरण्य स्थल में खेती करने के लिए मनाही की गई है ।

इसी के साथ Wildlife Protection Act 1972 की विभिन्न धाराओं के अनुसार भी यदि कोई व्यक्ति उपरोक्त अधिनियम का उल्लंघन करता है या करने का प्रयास करता है या उल्लंघन करने के लिए किसी को उकसाता है तो उसके विरुद्ध कानूनी कार्यवाही का प्रावधान है ।

इसी के साथ Pr. CCF (WL) - cum Chief Wildlife Warden, हिमाचल प्रदेश द्वारा CWPIL No. 53/2022 के संघर्ष में माननीय उच्च न्यायालय हिमाचल प्रदेश में शपथपत्र दिया गया है, जिसमें उन्होंने

Veterinary Officer
Monkey Sterilization
Wild Life Division Hamirpur
Pin 177001

O/C

पुलिस विभाग के साथ उच्च स्तर पर बैठकें आयोजित करने के बारे में कहा है, ताकि उन्हें मुद्दों से अवगत करवाया जा सके तथा शरण्यस्थल की गश्त और निगरानी में लगे सम्बन्धित फील्ड स्टाफ को सहायता प्रदान की जा सके।

अतः महोदय से Wildlife Protection Act 1972 की धारा 50(7) के अंतर्गत अनुरोध है की पोंग बांध झील वन्यप्राणी शरण्य स्थल के अन्तर्गत तैनात सम्बन्धित फील्ड स्टाफ को पोंग बांध झील वन्यप्राणी शरण्य स्थल की गश्त एवं निगरानी करने में सहायता प्रदान की जाए, तथा जब भी वन्य प्राणी परिक्षेत्र नगरोटा-सुरियाँ का सम्बन्धित फील्ड स्टाफ आपको सुरक्षा एवं सहायता के लिए दूरभाष द्वारा जब भी सूचित करे तो आप अपने विभागीय कर्मचारियों को सहायता के लिये तुरंत प्रभाव से मुहैया करवाएँ, ताकि शरण्य स्थल में की जाने वाली अवैध खेती को पूर्ण रूप से रोका जा सके तथा Wildlife Protection Act 1972 की विभिन्न धाराओं के अनुसार भी यदि कोई व्यक्ति उपरोक्त अधिनियम का उल्लंघन करता है या करने का प्रयास करता है तो उसके विरुद्ध उचित कार्यवाही अम्ल में लाई जा सके।

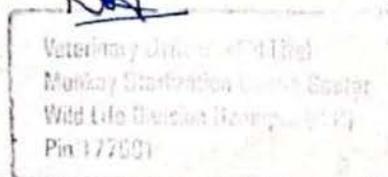
वन परिक्षेत्र अधिकारी
वन्यप्राणी परिक्षेत्र
नगरोटा-सुरियाँ

पृष्ठांकन संख्या 1264-651NS दिनांक 27-10-2023

(i) प्रतिलिपि वन मण्डल अधिकारी (वन्यप्राणी) हमीरपुर को सूचनार्थ हेतु अग्रेषित की जाती है।

(ii) प्रतिलिपि समस्त वन खंड अधिकारी, वन्य प्राणी परिक्षेत्र नगरोटा-सुरियाँ को सूचनार्थ एवं आगामी उचित कार्यवाही हेतु अग्रेषित की जाती है।

Navinder Kumar
वन परिक्षेत्र अधिकारी
वन्यप्राणी परिक्षेत्र
नगरोटा-सुरियाँ



[Handwritten Signature]

From: Forest Range Officer,
Wild Life Range,
Nagrota-Surian.

To: Police Station Incharge,
Police Station Jawali, Haripur, Dehra.

Subject: To provide police assistance.

Sir,

As you know that Pong Dam Lake is protected by notification no. FFE-B-F (6)-11/2015-II Pong Dam Lake vide dated 07.06.2013, the limit of Pong Dam Lake Sanctuary has been fixed at a height of 1410 feet above sea level except at a few places.

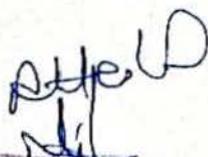
Along with this, the Honourable Supreme Court issued IA No 548 in CWP No 202/595 dated 14.02.2000, Instructions have been given that no non-forestry activity can be carried out within the limits of the sanctuary without the order of the Honourable Supreme Court.

Along with this, the Honourable High Court of Himachal Pradesh, while disposing of CWP No. 2857 of 2018, has prohibited farming in Pong Lake Wildlife Sanctuary.

Along with this, according to various sections of the Wildlife Protection Act, 1972, if any person violates or attempts to violate the above Act or instigates anyone to do so, then there is a provision for legal action against him.

Along with this, Pr. CCF (WL) cum Chief Wildlife Warden, Himachal Pradesh by CWPIL No. 53/2022, In the context of No. 53/2022, an affidavit has been given in the Honourable High Court of Himachal Pradesh, in which he stated that meetings will be organized at the highest level with the police department to apprise them of the issues and to provide assistance to the concerned field staff engaged in patrolling and monitoring the sanctuary.

Therefore, Sir, under Section 50(7) of Wildlife Protection Act, 1972, it is requested that the concerned field staff posted under the Pong Dam Lake Wildlife Sanctuary should be provided assistance in patrolling and monitoring the Pong Dam Lake Wildlife Sanctuary, and whenever the concerned field staff of the Wildlife Range Nagrota-Surian will contact you by telephone for security and assistance, you should provide assistance through your departmental staff with immediate effect, so that Illegal farming can be completely stopped and according to various sections of the Wildlife Protection Act 1972, if any person violates or tries to violate the above Act, then appropriate action can be taken against him.


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Forest Range Officer
Wildlife Range
Nagrota-Surian

240
30

Endorsement Number/

Date

(1) Divisional Forest Officer (Wildlife), Hamirpur for information please.

(ii) The copy is forwarded to all BO's of Wildlife Range Nagrota-Surian for Information and further necessary action.

Attest
[Signature]

Forest Range Officer
Wildlife Range Nagrota-Surian

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (W.P.)
Pin 177001

From: - Range Forest Officer,
Wildlife Range,
Nagrota-Surian.

To: - SHO,
Police Station Jawali.

Subject: - Regarding illegal cultivation inside Pong Dam Lake Wildlife Sanctuary.

Memo:

Kindly refers to the subject cited above.

In this context it is brought to yours kind notice that under yours jurisdiction in Pong Dam Lake Wildlife Sanctuary some local people of Papahan, Samkehar and Ghar-Jarot area are illegally and forcefully cultivating the land inside Pong Dam Lake Wildlife Sanctuary and threatening the staff of Wildlife Range Nagrota-Surian who are trying to stop this illegal act and not handing over the tractors which they are using to plough the land inside the Pong Dam Lake Wildlife Sanctuary to Beat officials of Wildlife Range Nagrota-Surian

Therefore yours kind goodsself is requested to kindly assist the staff of Wildlife Range Nagrota-Surian to seize the tractors involved in illegal cultivation.

This is for favor of information and further necessary action please.

Enclosed: Notification of declaration of Pong Dam Lake Wildlife Sanctuary as Annexure I

Range Forest officer
Wildlife Range
Nagrota-Surian

No. 288-90 Dated 28/11/2023

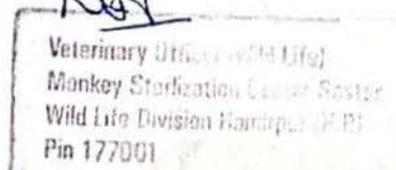
Copy is forwarded to:

- 1) DCF Wildlife Division Hamirpur for favor of information and further necessary action please.
- 2) DSP Jawali for information and kindly to direct the above mentioned officer to assist the field staff of Wildlife Range Nagrota-Surian.
- 3) SDM Jawali for information and further necessary action please.

Range Forest officer
Wildlife Range
Nagrota-Surian

o/c
Rajendra Kumar

Received
28/11/23



242

No.

85/NS

H.P. Forest Department



Dated. 11/06/2024

From: Range Forest Officer,
Wildlife Range
Nagrota-Surian.

To: Station Head Officer,
Police Station Jawali.

Subject: Regarding removing unauthorized entry of Nomadic Gujjars out of the Pong Dam Lake Wildlife Sanctuary.

Sir,

Kindly refers to the subject cited above,

In this context it is intimated that Nomadic Gujjars in large number have been started to enter in and around Pong Dam Lake Wildlife Sanctuary temporarily for grazing their cattle. These Nomadic Gujjars come from other states like Punjab, J&K etc. during summer season. On various occasions these Nomadic Gujjars have been fined/prosecuted for violation of Sanctuary rules i.e. The Wildlife Protection Act, 1972. Whereas eviction of such large number has attracted law and order situation in previous circumstances.

It is also intimated that there are no temporary Camps (Dera) of Nomadic Gujjars inside Sanctuary as the field functionaries of Wildlife Range Nagrota-Surian have evicted those temporary Camps (Dera) from Sanctuary area, but some local people are providing shelter to these Nomadic Gujjars and renting their private land to these Nomadic Gujjars to Stay and Deploy their temporary Camps (Dera) at their private land. You are therefore requested to provide assistance for taking strict action against unauthorized occupations of these Nomads inside Sanctuary area in the interest of Wildlife.

This is for favor of further necessary action please.

Range Forest Officer
Wildlife Range
Nagrota-Surian

[Handwritten signature]
11/6/24

[Handwritten signature]
Veterinary (Wild Life)
Monkey Socialization Centre Sarta
Wild Life Division Hamirpur (H.P.)
Pin 177001

2024-25

243

क्रमांक 110/DMT
हि प्र वन विभाग
दिनांक 28.06.2024

52/1000
98/16/94
Psfatchp

प्रेषक :- वन परिक्षेत्र अधिकारी,
वन्यप्राणी परिक्षेत्र धमेटा

प्रेषित :- प्रभारी, पुनिस थाना,
फतेहपुर।

विषय :- वन्यप्राणी शरण्य स्थल में जगनोली नामक स्थान पर गुजरों द्वारा अपनी भैंसों से अवैध चराई करवाने बारे।

श्रीमान जी,

उपरोक्त विषय के मन्दर्भ में आपको सूचित किया जाता है कि वीट गार्ड धमेटा की रिपोर्ट (संलग्न) के मुताबिक दिनांक 24.06.2024 को वन्यप्राणी परिक्षेत्र धमेटा के अंतर्गत वीट धमेटा के जगनोली नामक क्षेत्र में दो व्यक्ति अपनी भैंसों के साथ शरण्य स्थल के भीतर चराई करते हुए पाए गए हैं जिनके नाम क्रमश मौजदीन सुपुत्र शनि अली गाव व् डाक जखोल तहसील बरवाल डिस्ट्रिक कटुआ, जम्मू कश्मीर व रहीम अली सुपुत्र युसूफ दीन गाव व् डाक चक माँगा गुजरा तहसील माम्वा, जम्मू कश्मीर है। इन दोनों के खिलाफ वीट गार्ड द्वारा हैमोज रिपोर्ट दशु करके कानूनी कार्यावाही अमल में लायी गयी व वन खंड अधिकारी द्वारा 20000.00 रु जुर्माना लगाया गया जोकि अभी तक उक्त दोपियों द्वारा जमा नहीं करवाया गया है। इसके अशात् भी उक्त दोनों व्यक्ति अपनी भैंसों को शरण्य स्थल में चरा रहे है व मनमानी कर रहे है।

अतः अनाव मे निवेदन है कि उक्त दोपियों के खिलाफ प्राथमिकी दर्ज करके इनके विरुद्ध कानूनी कार्यावाही अमल में लायी जाये व इनके डेरे को यहाँ से हटाने में हमारी मदद की जाये।

संलग्न :- उपरोक्त अनुभार।

[Signature]
वन परिक्षेत्र अधिकारी
वन्य/प्राणी वन परिक्षेत्र
फतेहपुर

[Signature]
Veterinary Officer
Monkey Sanctuary, Forest Deptt
Ward No 10, Fathpur, Distt
Pin 177001

No. 110/DMT
HP Forest Deptt
Dated 28.06.2024

From:- Range Forest officer
Wildlife Range
Dhameta.

To :- Incharge Police Station,
Fatehpur.

Subject :- Regarding illegal grazing done by nomadic gujjars in Pong Dam Lake Sanctuary area.

Sir,

In the context of the above subject, you are informed that as per the report (attached) of Beat Guard Dhameta dated 24.06.2024, two persons were grazing with their buffaloes inside the shelter in the area named Jagnoli of Beat Dhameta under Wildlife Sanctuary Dhameta. Whose names have been found doing this, respectively, are Maujdeen son of Shani Ali village and Dak Jakhol Tehsil Barwal District Kathua, Jammu Kashmir and Rahim Ali son of Yusuf Deen village and Dak Chak Manga Gujra Tehsil Samba, Jammu Kashmir. Legal action was taken against both of them by issuing a damage report by the beat guard and a fine of Rs 20000.00 was imposed by the Forest Block Officer, which has not been deposited by the said culprits yet. Even after this, the two persons are grazing their buffaloes in the shelter and are doing whatever they want.

Therefore, it is requested that an FIR should be registered against the said culprits and legal action should be taken against them and we should help in removing their camp from here.


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Suster
Wild Life Division Hamirpur (J.P.)
Pin 177001

क्रमांक 145/DMT

हि प्र वन विभाग

दिनांक 18.07.2024

प्रेषक :- वन परिक्षेत्र अधिकारी,
वन्यप्राणी परिक्षेत्र धमेटा

प्रेषित :- प्रभारी, पुलिस थाना,
फतेहपुर।

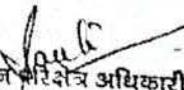
विषय :- वन्यप्राणी शरण्य स्थल में जगनोली नामक स्थान पर गुज्जरों द्वारा अपनी भैंसों से अवैध चराई करवाने बारे।

श्रीमान जी,

उपरोक्त विषय के सन्दर्भ में इस कार्यलय के पत्र संख्या 110/DMT दिनांक 28.06.2024 की निरंतरता में आपको सूचित किया जाता है कि बीट गार्ड धमेटा की रिपोर्ट के मुताबिक दिनांक 24.06.2024 को वन्यप्राणी परिक्षेत्र धमेटा के अंतर्गत बीट धमेटा के जगनोली नामक क्षेत्र में दो व्यक्ति अपनी भैंसों के साथ शरण्य स्थल के भीतर चराई करते हुए पाए गए हैं जिनके नाम क्रमशः मौजदीन सुपुत्र शनि अली गाव व डाक जखोल तहसील बरवाल डिस्ट्रिक्ट कठुआ, जम्मू कश्मीर व रहीम अली सुपुत्र युसूफ दीन गाव व डाक चक माँगा गुजरा तहसील साम्बा, जम्मू कश्मीर है। इन दोनों के खिलाफ बीट गार्ड द्वारा डैमेज रिपोर्ट इशू करके कानूनी कार्यावाही अमल में लायी गयी व वन खंड अधिकारी द्वारा दोनों से 10- 10 हजार रु जुर्माना वसूला गया जोकि सरकारी कोष में जमा करवा दिया गया है। इसके पश्चात् भी उक्त दोनों व्यक्ति अपनी भैंसों को शरण्य स्थल में चरा रहे हैं व मनमानी कर रहे हैं।

अतः जनाव मे निवेदन है कि उक्त दोषियों के खिलाफ प्राथमिकी दर्ज करके इनके विरुद्ध कानूनी कार्यावाही अमल में लायी जाये व इनके डेरे को यहाँ से हटाने में हमारी मदद की जाये।

संगणन :- उपरोक्त अनुसार।


वन परिक्षेत्र अधिकारी
वन्य प्राणी वन परिक्षेत्र
धमेटा


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (J.P.)
Pin 177001

246
No. 145/DMT
HP Forest Deptt
Dated 18.07.2024

From:- Range Forest officer
Wildlife Range
Dhameta.

To :- Incharge Police Station,
Fatehpur.

Subject :- Regarding illegal grazing done by nomadic gujjars in Pong Dam Lake Sanctuary area.

Sir,

In the context of the above subject, in continuation of this office's letter No. 110/DMT dated 28.06.2024, you are informed that as per the report of Beat Guard Dhameta dated 24.06.2024, an area named Jagnoli of Beat Dhameta under Wildlife Sanctuary Dhameta. Two men were found grazing with their buffaloes inside the refuge. Whose names are Maujdeen son of Shani Ali village and Dak Jakhol Tehsil Barwal District Kathua, Jammu Kashmir and Rahim Ali son of Yusuf Deen village and Dak Chak Manga Gujra Tehsil Samba, Jammu Kashmir respectively. Legal action was taken against both of them by issuing a damage report by the beat guard and a fine of Rs 10,000 each was collected by the forest Block officer from both of them, which has been deposited in the government treasury. Even after this, both the above persons are grazing their buffaloes in the shelter and are doing whatever they want.

Therefore, it is requested that an FIR should be registered against the said culprits and legal action should be taken against them and we should help in removing their camp from here.


Veterinary Officer (Wildlife)
Monkey Stationing & Control Center
Wildlife Division Mandi
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfowildlifehamirpur@gmail.com PH.FAX:01972-222319

No. 354

Dated Hamirpur, the 19/04/2022

From **Divisional Forest Officer,
Wildlife Division Hamirpur.**

**Sub Divisional Police Officer,
Jawali.**

Sub: - **Regarding illegal cultivation of wheat and it's harvesting
mechanically.**

Sir,

As you know Pong Dam Lake was declared as Wildlife Sanctuary under Wildlife Protection Act, 1972 & also a famous Ramsar site. This lake is a Wetland of National Importance. A number of migratory birds of more than hundred species visit this area every year. This area is full of Bio-diversity and is having a unique eco system. This area is also very important from eco tourism point of view which gives ample opportunity to local people for their livelihood.

It has come to the notice of undersigned that illegal cultivation & its mechanical harvesting is being done by local villagers of Pong Dam Lake Wildlife Sanctuary. Such kind of activities are totally prohibited under Wildlife Protection Act, 1972 & other relevant laws/ rules. Hon'ble Supreme Court of India has also prohibited such kind of activities in the Sanctuary Areas in IA No. 548 in the year 2004.

Although field staff of the area is doing their best to stop these activities, but they are not getting full success in this. It is therefore requested that necessary assistance may be given to the wildlife field staff as & when required by them.

Thanking You.

[Signature]
19/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

Encl. No. 355

Dated Hamirpur, the 19/04/2022

Copy is forwarded to Chief Conservator of Forests, Wildlife Circle (N) Dharamshala for information and necessary action. She is requested to take up this matter with District Administrative & Police.

Wildlife
Monkey Sterilization Control Sester
Wild Life Division Hamirpur (H.P.)
Pin 177001

[Signature]
19/04/2022
Divisional Forest Officer,



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfowildlifehamirpur@gmail.com PH.FAX:01972-222319

No. 367

Dated Hamirpur, the 21/04/2022

From **Divisional Forest Officer,
Wildlife Division Hamirpur.**

To **Sub Divisional Police Officer,
Dehra**

Sub: - **Regarding illegal cultivation of wheat and it's harvesting
mechanically.**

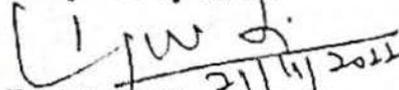
Sir,

As you know Pong Dam Lake was declared as Wildlife Sanctuary under Wildlife Protection Act, 1972 & also a famous Ramsar site. This lake is a Wetland of National Importance. A number of migratory birds of more than hundred species visit this area every year. This area is full of Bio-diversity and is having a unique eco system. This area is also very important from eco tourism point of view which gives ample opportunity to local people for their livelihood.

It has come to the notice of undersigned that illegal cultivation & its mechanical harvesting is being done by local villagers of Pong Dam Lake Wildlife Sanctuary. Such kind of activities are totally prohibited under Wildlife Protection Act, 1972 & other relevant laws/ rules. Hon'ble Supreme Court of India has also prohibited such kind of activities in the Sanctuary Areas in IA No. 548 in the year 2004.

Although field staff of the area is doing their best to stop these activities, but they are not getting full success in this. It is therefore requested that necessary assistance may be given to the wildlife field staff as & when required by them.

Thanking You.

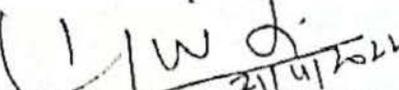

21/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

Endst. No./ 368

Dated Hamirpur, the/ 21/04/2022

Copy is forwarded to Chief Conservator of Forests, Wildlife Circle (N) Dharamshala for information and necessary action. She is requested to take up this matter with District Administrative & Pollee.


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (J.P.)
Pin 177001


21/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH./FAX: 01972-222319

No. CC/1567

Dated, Hamirpur the/ 07-06-2022

To

The Deputy Superintendent of Police,
Jawali, District Kangra HP.

Subject: Illegal cultivation in Pong lake Wildlife Sanctuary and harvesting thereof.

Sir,

Please refer to letter No. 80/NS dated 02.05.2022 (Photocopy enclosed) by Range Forest Officer, Wildlife Range, Nagrota Surian addressed to Incharge, Police Chowki Jawali, requesting therein to lodge a FIR against the people who involved in illegal cultivation. You are therefore requested to intimate the status of the complaint lodged in the matter at the earliest please so that the higher authorities are apprised accordingly.

An early action is solicited please.

Encl: As above.

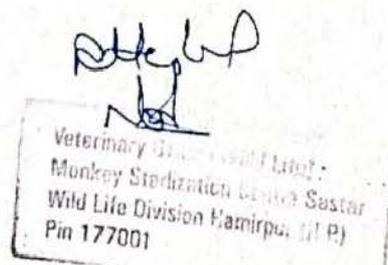
Yours faithfully,

Deputy Conservator of Forests,
Wildlife Division Hamirpur.

Endst. No. 1568

Dated, Hamirpur the/ 07-06-2022

Copy forwarded to RFO, Nagrota Surian w.r.t. his office letter quoted ibid for information and further immediate necessary action. He is directed to pursue the matter at his level also and outcome be reported to this office per return of post. He is also directed to explain his position for inordinate delay to lodge FIR against the offenders.



Deputy Conservator of Forests,
Wildlife Division Hamirpur.



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH./FAX: 01972-222319

No. CCI/ 1573

Dated, Hamirpur the/ 07-06-2022

To

The Deputy Superintendent of Police,
Fatehpur, District Kangra HP.

Subject: Illegal cultivation in Pong lake Wildlife Sanctuary and harvesting thereof.

Sir,

Please refer to letter No. 43/DMT dated 20.04.2022 (Photocopy enclosed) by Range Forest Officer, Wildlife Range, Dhameta addressed to Incharge, Police Chowki Fatehpur, requesting therein to lodge a FIR against the people who involved in illegal cultivation. You are therefore requested to intimate the status of the complaint lodged in the matter at the earliest please so that the higher authorities are apprised accordingly.

An early action is solicited please.

Encl: As above.

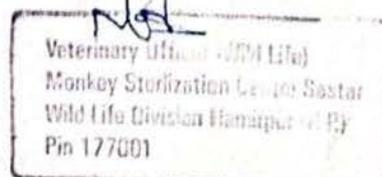
Yours faithfully,

Deputy ^{Handwritten Signature} Conservator of Forests,
Wildlife Division Hamirpur.

Endst. No. 1574

Dated, Hamirpur the/ 07-06-2022

Copy forwarded to RFO, Nagrota Surian w.r.t. his office letter quoted ibid for information and further immediate necessary action. He is directed to pursue the matter at his level also and outcome be reported to this office per return of post. He was asked by this office to lodge FIR against the offenders by name but no action in this regard has been taken by him uptill now. Therefore, he is directed to explain his position in this regard.



Deputy ^{Handwritten Signature} Conservator of Forests,
Wildlife Division Hamirpur.



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PIL/FAX: 01972-222319

No. 2257

Dated 07/07/22

To:-

The Deputy Superintendent of Police,
Fatehpur, Distt. Kangra (H.P.)

Subject:-

Lodge FIR against person who are involved in illegal cultivation in Pong Dam Lake.

Sir,

1.526/527
Please refer to letter No. 1573 dated 07.06.2022 issued by this office and letter No. 377/DMT dated 18.12.2019, 43/DMT dated 20.04.2022, 02.05.2022, 206/DMT dated 08.06.2022 by Range Forest Officer, Wildlife Range, Dhameta addressed to Incharge, police Chowki Fatehpur, it is submitted that a CWPIIL 2022 M.R. Sharma & Others V/s State of H.P. regarding illegal cultivation, Grazing, Poaching etc. is pending with this Division for filing reply in the Hon,ble H.P. High Court. It is therefore requested that the outcome of the case/action taken report be intimated to this office forthwith so that the same is incorporated in the reply of above CWPIIL. An early action is solicited please.

Yours faithfully,

Deputy Conservator of Forests
Wildlife Division Hamirpur

[Handwritten signature]

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001





OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfhamirpurwildlife@gmail.com PH/FAX: 01972-222319

No. 2256

Dated 07/07/22

To:-

The Deputy Superintendent of Police,
Jawali, Distt. Kangra (H.P.)

Subject:-

Regarding illegal cultivation in Pong Dam Lake Wildlife Sanctuary.

Sir.

1-398
397
528
531
538

Please refer to letter No. 3903 dated 04.12.2021, 1567 dated 07.06.2022, 1588 dated 07.06.2022 issued by this office and letter No. 356/NS dated 20.11.2020, 455/NS dated 21.12.2020, 239/NS dated 20.11.2021, 80/NS dated 02.05.2022, issued by Range Forest Officer, Wildlife Range, Nagrota Surian addressed to Incharge, police Chowki Jawali. It is submitted that a CWPII 2022 M.R. Sharma & Others V/s State of H.P. regarding illegal cultivation, Grazing, Poaching etc. is pending with this Division for filing reply in the Hon,ble H.P. High Court. It is therefore requested that the outcome of the case/action taken report be intimated to this office forthwith so that the same is incorporated in the reply of above CWPII. An early action is solicited please.

Yours faithfully,

Deputy Conservator of Forests
Wildlife Division Hamirpur

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sestari
Wild Life Division Hamirpur (H.P.)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH./FAX: 01972-222319

No. Misc./ 859-60

Dated, Hamirpur the 09/06/23

To

The Deputy Superintendent of Police,
Jawali & Fatehpur District Kangra HP.

Subject: **Illegal grazing in Pong Dam Area.**

Sir,

It is submitted that time and again complaints regarding illegal grazing in Pong Dam Wildlife Sanctuary area are being received in this office and this is straight way contravention of the provisions of the Wildlife Protection Act and other allied acts rules. Although the staff of Wildlife wing is making their best efforts but still many problems are being faced by them to stop the illegal grazing in the protected area. Strict action against the defaulters is only feasible if your department co-operate the officials of Wildlife Ranges Nagrota Surian and Dhameta.

It is, therefore, requested that necessary help to the official of this department may be imparted as and when required by RFOs, Wildlife Nagrota Surian and Dhameta to control the illegal activities being undertaken in the protected area.

An early action is solicited please.

U P W D
9/6/2023
Divisional Forest Officer,
Wildlife Division Hamirpur.

Endst. No. 861-62

Dated, Hamirpur the 09/06/23

Copy forwarded to RFOs, Wildlife Nagrota Surian and Dhameta for information and further immediate necessary action. They are directed to contact with the police authorities concerned to control the illegal activities undertaken in the area and take strict action against the defaulters in zero hour zero delay under intimation to this office.

AK
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

U P W D
9/6/2023
Divisional Forest Officer,
Wildlife Division Hamirpur.

1/288897/2023

HIMACHAL PRADESH FOREST DEPARTMENT.
WILDLIFE DIVISION HAMIRPUR.
EMAIL: head-fordivwlhmr-hp@hp.gov.in

From: - Divisional Forest Officer
Wildlife Division Hamirpur

To:-

1. Superintendent of Police
Kangra at Dharamshala
2. Superintendent of Police
Nurpur, Kangra

Subject:- **Regarding Illegal cultivation inside Pong Dam Lake Wildlife Sanctuary.**

Sir/Madam,

Several cases of Illegal cultivation by local villagers/inhabitants is being reported inside Pong Dam Lake Wildlife Sanctuary which is a Protected Area. Such Illegal activities are not only prohibited under Wildlife Protection Act, 1972 but is also a violation of Hon'ble Supreme Court of India's orders as per IA No. 548 in the year 2004.

It is also pertinent to mention that in reply to CWPII No. 53/2022- Sh M.R. Sharma & Ors. Versus State of HP & Others, an affidavit has been filed in the Hon'ble High Court to curtail/stop any kind of Illegal Cultivation inside the Protected Areas. Photocopy of the same is enclosed herewith for perusal and further action.

It is therefore requested that necessary directions be imparted to the concerned authorities to cooperate with the field staff of Forest Department in curbing Illegal Cultivation inside the Protected area and also to report compliance to the Orders of the Hon'ble High Court. Your urgent attention and cooperation is sought in this matter.

With Regards,

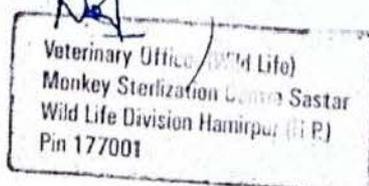
Signed by

Reginald Royston

Date: 02-12-2023 14:27:19
Deputy Conservator of Forests
Wildlife Division Hamirpur

Copy to: -

1. CCF, Wildlife Dharamshala for favour of information and necessary action.
2. DSP Jawali for favour of information and further necessary action, please.
3. DSP Dehra for favour of information and further necessary action, please.



No: 2397

Dated: 12/10/2023

हिमाचल प्रदेश वन विभाग
वन्य प्राणी मंडल हमीरपुर

प्रेषक:-

वन मंडला अधिकारी,
वन्य प्राणी मण्डल,
हमीरपुर

प्रेषित:-

पुलिस अधीक्षक
काँगड़ा (धर्मशाला)
जिला काँगड़ा (हि०प्र०)

विषय :

पोंग बाँध झील में लोगों द्वारा अवैध विजाई बारे I

श्री मान जी,

उपरोक्त विषय के संदर्भ में आपको सूचित किया जाता है कि हिमाचल प्रदेश के राज्यपाल द्वारा वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन निहित शक्तियों का प्रयोग करते हुए वर्ष 2013 में तुरन्त प्रभाव से वन्य जीव और इसके पर्यावरण के संरक्षण, प्रसारण या विकसित करने के प्रयोजन के लिए 207.59 वर्ग किलोमीटर क्षेत्र को वन्य जीव अभ्यारण के रूप में घोषित किया है। सरकार ने पोंग बाँध झील को राष्ट्रीय महता की आद्रभूमि तथा रामसर साईट भी घोषित किया है।

महोदय हर वर्ष की तरह गेहूँ की विजाई का समय नजदीक आ रहा है, आपको पता ही है कि स्थानीय लोग अब हर साल की तरह पोंग बाँध में विजाई करने की कोशिश करेंगे। पोंग बाँध झील वन्य प्राणी शरण्य स्थल की सीमा में तारबंदी न होने के कारण लोग बहुत सी जगह से अपने ट्रैक्टर लेकर गेहूँ की बिजाई के लिए वन्य प्राणी शरण्य स्थल के अंदर दिन व रात के समय घुस जाते हैं जबकि पोंग बाँध झील को वन्य प्राणी शरण्यस्थल घोषित किया गया है जहाँ पर विजाई करना अवैध है।

महोदय हर वर्ष अवैध रूप से खेती करने वालों की शिकायतें इस कार्यलय में प्राप्त होती है जिनका निपटारा करने में विभाग को काफी मुश्किलों का सामना करना पड़ता है क्योंकि इलाका बड़ा होने तथा लोगों की संख्या अधिक होने के कारण वन विभाग के कर्मचारियों को शिकायतों का निपटारा करने के लिए स्थानीय प्रशासन की सहायता की जरूरत पड़ती है जैसे कि पुलिस & राजस्व विभाग इत्यादि। अब तो माननीय उच्च न्यायालय में भी मुकदमे दर्ज होने शुरू हो गये हैं।

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

इसलिए आपसे अनुरोध है कि आप अपने अधिनिस्त सभी सम्बन्धित पुलिस अधिकारियों को दिशा निर्देश दें, कि पोंग बांध झील वन्य प्राणी शरण्य स्थल में अवैध विजाई को रोकने के लिए वन विभाग के कर्मचारियों का सहयोग करें ताकि पोंग बांध झील वन्य प्राणी शरण्य स्थल में अवैध विजाई को रोका जा सके।

Attended
not

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

वन मंडला अधिकारी,
वन्य प्राणी मंडल, हमीरपुर

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

From:-

Divisional Forest Officer,
Wildlife Division Hamirpur.

To:-

Superintendent of Police,
Distt. Kangra (H.P.)

Subject:-

Regarding cultivation in Pong Dam Lake Wildlife Sanctuary.

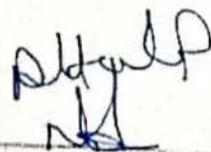
Sir,

In the context, it is intimated that in the year 2013, the Governor of Himachal Pradesh, in exercise of the powers vested under the Wild Life (Protection) Act, has made a decision to conserve, propagate or develop wild life and its environment with immediate effect. An area of 207.59 square kilometers has been declared as a wildlife sanctuary for the purpose of conservation. The government has also declared Pong Dam Lake as a wetland of national importance and a Ramsar site.

Sir, the time of wheat sowing is coming near, you know that like every year, the local people will now try to sow in Pong Dam. Due to lack of fencing in the boundary of Pong Dam Lake Wildlife Sanctuary. Due to this, people from many places enter the wildlife sanctuary during day and night with their tractors to sow wheat, whereas Pong Dam Lake has been declared a wildlife sanctuary where sowing is illegal.

Sir, every year complaints of people doing illegal farming are received in this office and the department has to face a lot of difficulties in resolving them because due to the large area and the large number of people, the Forest Department employees have to resolve the complaints. To do this, the help of local administration is required like Police & Revenue Department etc. Now cases have started being filed even in the Hon'ble High Court.

Therefore, you are requested to give directions to all the concerned police officers under your command, to cooperate with the Forest Department employees to stop illegal cultivation in Pong Dam Lake Wildlife Sanctuary, so that illegal cultivation in Pong Dam Lake Wildlife Sanctuary can be stopped. can be prevented

Deputy Conservator of Forests
Wildlife Division Hamirpur

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

No. D.III-27 /-----
Himachal Pradesh, Forest Department.

Dated D/shala, the-----

From:

The Chief Conservator of Forest,
WL Circle (North) Dharamshala.

To:

The Superintendent of Police,
Kangra at Dharamshala.

Subject:

Regarding illegal cultivation in Pong Dam Lake Wildlife Sanctuary.



Sir,

Kindly refer to this office letter No. D-III-27/372 dated 20.04.2022 and DFO (WL) Hamirpur letter No. 5543-45 dated 30.12.2022 which has been already addressed to your office on the subject cited above.

As the issues arising due to illegal cultivation are extremely dangours to the habitat of Migratory birds, Wildlife Wing is trying its best to curb the manace but assistance of administation is urgently required to completely check it. As it has already been brought to your kind notice by DFO (WL) Hamirpur that Pr. CCF (WL) HP Shimla has also filed an affidavit in the Hon'ble High Court in connection with CWPIL No. 53/2022 requesting therein to issue necessary directions to the Administation and Police Departments to provide active assistance to the Forest Department.

It is therefore, requested that as required by DFO (WL) Hamirpur, needful be done immediately by giving directions to field functionaries of police so that joint patrolling is carried out and illegal cultivation is controlled. As the matter is sub-judice an early action is requested please, so that any subsequent adverse legal situation is avoided, please.

Chief Conservator of Forests,
WL Circle (N) Dharamshala.

Endst. No. D.III-27/ 4674 Dated D/shala, the 09/1/23
Copy is forwarded to DFO (WL) Hamirpur for information and necessary action. He is directed to increase the patrolling is done is night hours/ late hours and help of police too, is taken for the same.

9/1/23
9/1/23

Handwritten signature and initials.

Chief Conservator of Forests,
Wildlife circle (N) Dharamshala.

259


OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH./FAX: 01972-222319

No. Misc./ 5543-45

Dated, Hamirpur the/ 30/12/22

To

1. The Deputy Commissioner,
Kangra at Dharamshala,
District Kangra HP.
2. The Superintendent of Police,
Kangra at Dharamshala,
District Kangra HP.
3. The Superintendent of Police,
Nurpur District Kangra HP.

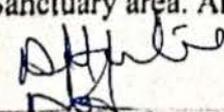
Subject: Regarding illegal cultivation in Pong Dam Lake Wildlife Sanctuary.
Sir,

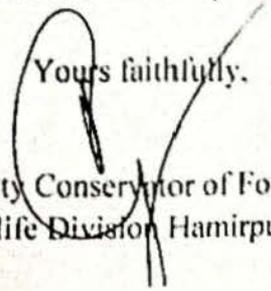
It is brought to your kind notice that there is a threat of Illegal cultivation inside Pong Dam Wildlife Sanctuary using machinery/manually on account of the ongoing Rabi season resulting in disturbance/damage to the Wildlife habitat, which is a violation under section 27 & 29 of Wildlife Protection Act, 1972 also several Supreme Court orders. For the past three months Wildlife Team of Pong Dam Wildlife Sanctuary have been able to successfully stop Illegal cultivation in and around the sanctuary using various means like Drone surveillance, Regular Patrolling, public announcements etc which has yielded positive results from a protection point of view. However there still exists certain sensitive areas where the threat of illegal cultivation involving nylon threads, pesticides etc looms large.

Pr. Chief Conservator of Forests (Wildlife) HP Shimla has also filed an affidavit in the Hon'ble High Court in connection with CWPII No. 53/2022 (Photocopy enclosed) requesting therein to issue necessary directions to the Administrative & Police Departments to provide active assistance to the Forest Department to curtail and control any illegal activity undertaken inside the Protected Area (PA) and initiate stern action against the defaulters as and when asked for the same by the Forest Department. Copy of Affidavit has been attached herewith for your kind perusal.

It is therefore requested that necessary directions be given to the concerned Administrative/Police authorities to assist the field staff of Nagrota Surian and Dhameta WI. Ranges and also to jointly patrol the sensitive beats and control the illegal cultivations inside the Pong Dam Wildlife Sanctuary area. An early action in this matter is solicited please.

Encl: As above.


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (HP)
Pin 177001

Yours faithfully,

Deputy Conservator of Forests,
Wildlife Division Hamirpur.



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfhamirpurwildlife@gmail.com PII/FAX: 01972-222319

No. 2255

Dated 07/07/22

To:-

Superintendent of Police,
Distt. Kangra (H.P.)

Subject:-
Sir,

Regarding, cultivation in Pong Dam Lake Wildlife Sanctuary.

Kindly refer to this office letter No. 5316 dated 20.12.2019, 4122 dated 01.12.2020 and letter No. 4671 dated 22.12.2020 on the subject cited above.

In this context it is submitted that a CWPIIL 2022 M.R. Sharma & Others V/s State of H.P. regarding illegal cultivation, Grazing, Poaching etc. is pending with this Division for filing reply in the Hon,ble H.P. High Court. It is therefore requested that the outcome of the case/action taken report be intimated to this office forthwith so that the same is incorporated in the reply of above CWPIIL. An early action is solicited please.

Yours faithfully,

Deputy Conservator of Forests
Wildlife Division Hamirpur
d/c

P. Kumar
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001



~~Approved~~ IN

5/261

OFFICE OF DEPUTY CONSERVATOR OF FORESTS
 HAMIRPUR WILDLIFE DIVISION
 HIMACHAL PRADESH FOREST DEPARTMENT
 E-MAIL: dfowildlifehamirpur@gmail.com PH.FAX:01972-222319

No. 352

Dated Hamirpur, the 19/04/2022

From **Divisional Forest Officer,
Wildlife Division Hamirpur.**

To **Sub Divisional Officer (Civil),
Jawali.**

Sub: - **Regarding illegal cultivation of wheat and it's harvesting
mechanically.**

Sir,

As you know Pong Dam Lake was declared as Wildlife Sanctuary under Wildlife Protection Act, 1972 & also a famous Ramsar site. This lake is a Wetland of National Importance. A number of migratory birds of more than hundred species visit this area every year. This area is full of Bio-diversity and is having a unique eco system. This area is also very important from eco tourism point of view which gives ample opportunity to local people for their livelihood.

It has come to the notice of undersigned that illegal cultivation & its mechanical harvesting is being done by local villagers of Pong Dam Lake Wildlife Sanctuary. Such kind of activities are totally prohibited under Wildlife Protection Act, 1972 & other relevant laws/ rules. Hon'ble Supreme Court of India has also prohibited such kind of activities in the Sanctuary Areas in IA No. 548 in the year 2004.

Although field staff of the area is doing their best to stop these activities, but they are not getting full success in this. It is therefore requested that necessary assistance may be given to the wildlife field staff as & when required by them.

Thanking You.

[Signature]
 Divisional Forest Officer,
 Wildlife Division Hamirpur.

Endst. No./ 353

Dated Hamirpur, the/ 19/04/2022

Copy is forwarded to Chief Conservator of Forests, Wildlife Circle (N) Dharamshala for information and necessary action. She is requested to take up this matter with District Administration Office.

Veterinary Officer (Wild Life)
 Monkey Sterilization Centre Sastar
 Wild Life Division Hamirpur (H.P.)
 Pin 177001

[Signature]
 Divisional Forest Officer,
 Wildlife Division Hamirpur.



**OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfowildlifehamirpur@gmail.com PH.FAX:01972-222319**

No. 362Dated Hamirpur, the 20/04/2022

From

Divisional Forest Officer,
Wildlife Division Hamirpur.

Sub Divisional Officer (Civil),
Fatehpur.

Sub: -

Regarding illegal cultivation of wheat and it's harvesting
mechanically.

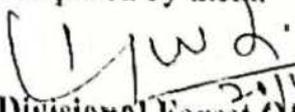
Sir,

As you know Pong Dam Lake was declared as Wildlife Sanctuary under Wildlife Protection Act, 1972 & also a famous Ramsar site. This lake is a Wetland of National Importance. A number of migratory birds of more than hundred species visit this area every year. This area is full of Bio-diversity and is having a unique eco system. This area is also very important from eco tourism point of view which gives ample opportunity to local people for their livelihood.

It has come to the notice of undersigned that illegal cultivation & its mechanical harvesting is being done by local villagers of Pong Dam Lake Wildlife Sanctuary. Such kind of activities are totally prohibited under Wildlife Protection Act, 1972 & other relevant laws/ rules. Hon'ble Supreme Court of India has also prohibited such kind of activities in the Sanctuary Areas in IA No. 548 in the year 2004.

Although field staff of the area is doing their best to stop these activities, but they are not getting full success in this. It is therefore requested that necessary assistance may be given to the wildlife field staff as & when required by them.

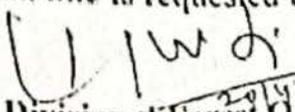
Thanking You.


20/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

Encl. No./ 362Dated Hamirpur, the/ 20/04/2022

Copy is forwarded to Chief Conservator of Forests, Wildlife Circle (N) Dharamshala for information and necessary action. She is requested to take up this matter with District Administrative Officer.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastri
Wild Life Division Hamirpur (N.P.)
Pin 177001


20/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

No. 369

Dated Hamirpur, the 21/04/2022.

From

Divisional Forest Officer,
Wildlife Division Hamirpur.

To

Sub Divisional Officer (Civil),
Dehra.

Sub: -

Regarding illegal cultivation of wheat and it's harvesting mechanically.

Sir,

As you know Pong Dam Lake was declared as Wildlife Sanctuary under Wildlife Protection Act, 1972 & also a famous Ramsar site. This lake is a Wetland of National Importance. A number of migratory birds of more than hundred species visit this area every year. This area is full of Bio-diversity and is having a unique eco system. This area is also very important from eco tourism point of view which gives ample opportunity to local people for their livelihood.

It has come to the notice of undersigned that illegal cultivation & its mechanical harvesting is being done by local villagers of Pong Dam Lake Wildlife Sanctuary. Such kind of activities are totally prohibited under Wildlife Protection Act, 1972 & other relevant laws/ rules. Hon'ble Supreme Court of India has also prohibited such kind of activities in the Sanctuary Areas in IA No. 548 in the year 2004.

Although field staff of the area is doing their best to stop these activities, but they are not getting full success in this. It is therefore requested that necessary assistance may be given to the wildlife field staff as & when required by them.

Thanking You.

U.P.W.D.
21/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

Endst. No./ 370

Dated Hamirpur, the 21/04/2022

Copy is forwarded to Chief Conservator of Forests, Wildlife Circle (N) Dharamshala for information and necessary action. She is requested to take up this matter with District Administrative & Police.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

U.P.W.D.
21/04/2022
Divisional Forest Officer,
Wildlife Division Hamirpur.

No. D.III-27 /
Himachal Pradesh, Forest Department.

Dated D/shala, the.....

From:

The Chief Conservator of Forest,
WL Circle (North) Dharamshala.

To:

The Deputy Commissioner,
Kangra at Dharamshala.

Subject:

Regarding illegal cultivation in Pong Dam Lake Wildlife Sanctuary.

Sir,

Kindly refer to this office letter No. D-III-27/370 dated 20.04.2022 and DFO (WL) Hamirpur letter No. 5543-45 dated 30.12.2022 which has been already addressed to your office on the subject cited above.

As the issues arising due to illegal cultivation are extremely dangerous to the habitat of Migratory birds, Wildlife Wing is trying its best to curb the menace but assistance of administration is urgently required to completely check it. As it has already been brought to your kind notice by DFO (WL) Hamirpur that Pr. CCF (WL) HP Shimla has also filed an affidavit in the Hon'ble High Court in connection with CWPII No. 53/2022 requesting therein to issue necessary directions to the Administration and Police Departments to provide active assistance to the Forest Department.

It is therefore, requested that as required by DFO (WL) Hamirpur, needful be done immediately by giving directions to field functionaries of revenue so that joint patrolling is carried out and illegal cultivation is controlled. As the matter is sub-judice an early action is requested please, so that any subsequent adverse legal situation is avoided, please.

Chief Conservator of Forests,
WL Circle (N) Dharamshala

Endst. No. D.III-27/ 4672 Dated D/shala, the 09/1/23

Copy is forwarded to DFO (WL) Hamirpur for information and necessary action. He is directed to increase the patrolling is done is night hours/ late hours and help of police too, is taken for the same.

9/ misc
9/1/23

Signature

Signature
09/1/23
Chief Conservator of Forests,
Wildlife circle (N) Dharamshala.

Veterinary Officer (Wild Life)
Monkey Sterilization Camp Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

NO: 2396

Dated: 12/10/2023

हिमाचल प्रदेश वन विभाग
वन्य प्राणी मंडल हमीरपुर

प्रेषक:-

वन मंडला अधिकारी,
वन्य प्राणी मण्डल,
हमीरपुर

घोषित:-

उपायुक्त महोदय
काँगड़ा (धर्मशाला)
जिला काँगड़ा (हि०प्र०)

विषय : पोंग बाँध झील में लोगों द्वारा अवैध विजाई बारे I

श्री मान जी,

उपरोक्त विषय के संदर्भ में आपको सूचित किया जाता है कि हिमाचल प्रदेश के राज्यपाल द्वारा वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन निहित शक्तियों का प्रयोग करते हुए वर्ष 2013 में तुरन्त प्रभाव से वन्य जीव और इसके पर्यावरण के संरक्षण, प्रसारण या विकसित करने के प्रयोजन के लिए 207.59 वर्ग किलोमीटर क्षेत्र को वन्य जीव अभ्यारण के रूप में घोषित किया है। सरकार ने पोंग बाँध झील को राष्ट्रीय महत्ता की आद्रभूमि तथा रामसर साईट भी घोषित किया है।

महोदय हर वर्ष की तरह गेहूँ की विजाई का समय नजदीक आ रहा है, आपको पता ही है कि स्थानीय लोग अब हर साल की तरह पोंग बाँध में विजाई करने की कोशिश करेंगे। पोंग बाँध झील वन्य प्राणी शरण्य स्थल की सीमा में तारबंदी न होने के कारण लोग बहुत सी जगह से अपने ट्रैक्टर लेकर गेहूँ की बिजाई के लिए वन्य प्राणी शरण्य स्थल के अंदर दिन व रात के समय घुस जाते हैं जबकि पोंग बाँध झील को वन्य प्राणी शरण्यस्थल घोषित किया गया है जहाँ पर विजाई करना अवैध है।

महोदय हर वर्ष अवैध रूप से खेती करने वालों की शिकायतें इस कार्यालय में प्राप्त होती है जिनका निपटारा करने में विभाग को काफी मुश्किलों का सामना करना पड़ता है क्योंकि इलाका बड़ा होने तथा लोगों की संख्या अधिक होने के कारण वन विभाग के कर्मचारियों को शिकायतों का निपटारा करने के लिए स्थानीय प्रशासन की सहायता की जरूरत पड़ती है जैसे कि पुलिस & राजस्व विभाग इत्यादि। अब तो माननीय उच्च न्यायालय में भी मुकदमे दर्ज होने शुरू हो गये हैं।

(Handwritten Signature)

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

इसलिए आपसे अनुरोध है कि आप अपने अधिनिस्त सभी सम्बन्धित विभागों को दिशा निर्देश दें, कि पोंग बांध झील वन्य प्राणी शरण्य स्थल में अवैध विजाई को रोकने के लिए वन विभाग के कर्मचारियों का सहयोग करें, ताकि पोंग बांध झील वन्य प्राणी शरण्य स्थल में अवैध विजाई को पूर्णतय रोका जा सके।

वन मंडला अधिकारी,
वन्य प्राणी मंडल, हमीरपुर

Attest

N.S.
Veterinary Officer (Wild Life)
Monkey Sterlization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

From:-

Divisional Forest Officer,
Wildlife Division Hamirpur.

To:-

The Deputy Commissioner
Distt. Kangra (H.P.)

Subject:-

**Regarding illegal cultivation in Pong Dam Lake Wildlife
Sanctuary.**

Sir,

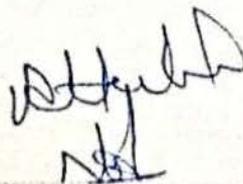
In the context, it is intimated that in the year 2013, the Governor of Himachal Pradesh, in exercise of the powers vested under the Wild Life (Protection) Act, has made a decision to conserve, propagate or develop wild life and its environment with immediate effect. An area of 207.59 square kilometers has been declared as a wildlife sanctuary for the purpose of conservation. The government has also declared Pong Dam Lake as a wetland of national importance and a Ramsar site.

Sir, the time of wheat sowing is coming near, you know that like every year, the local people will now try to sow in Pong Dam. Due to lack of fencing in the boundary of Pong Dam Lake Wildlife Sanctuary. Due to this, people from many places enter the wildlife sanctuary during day and night with their tractors to sow wheat, whereas Pong Dam Lake has been declared a wildlife sanctuary where sowing is illegal.

Sir, every year complaints of people doing illegal farming are received in this office and the department has to face a lot of difficulties in resolving them because due to the large area and the large number of people, the Forest Department employees have to resolve the complaints. To do this, the help of local administration is required like Police & Revenue Department etc. Now cases have started being filed even in the Hon'ble High Court.

Therefore, you are requested to give directions to all the concerned police officers under your command, to cooperate with the Forest Department employees to stop illegal cultivation in Pong Dam Lake Wildlife Sanctuary, so that illegal cultivation in Pong Dam Lake Wildlife Sanctuary can be stopped. can be prevented

Deputy Conservator of Forests
Wildlife Division Hamirpur



Veterinary Laboratory
Monkey Sterilization
Wild Life Division
Pin 177001

HIMACHAL PRADESH FOREST DEPARTMENT.
WILDLIFE DIVISION HAMIRPUR.
EMAIL: head-fordivwlhmr-hp@hp.gov.in

From: -

To:-

Divisional Forest Officer
Wildlife Division Hamirpur

Deputy Commissioner
Kangra at Dharamshala

Subject:-

Regarding Illegal cultivation inside Pong Dam Lake Wildlife Sanctuary.

Sir,

Several cases of Illegal cultivation by local villagers/inhabitants is being reported inside Pong Dam Lake Wildlife Sanctuary which is a Protected Area. Such Illegal activities are not only prohibited under Wildlife Protection Act, 1972 but is also a violation of Hon'ble Supreme Court of India's orders as per IA No. 548 in the year 2004.

It is also pertinent to mention that in reply to CWPIL No. 53/2022-Sh M.R. Sharma & Ors. Versus State of HP & Others, an affidavit has been filed in the Hon'ble High Court to curtail/stop any kind of Illegal Cultivation inside the Protected Areas. Photocopy of the same is enclosed herewith for perusal and further action.

It is therefore requested that necessary directions be imparted to the concerned authorities to cooperate with the field staff of Forest Department in curbing Illegal Cultivation inside the Protected area and also to report compliance to the Orders of the Hon'ble High Court. Your urgent attention and cooperation is sought in this matter.

With Regards,

Signed by

Reginald Royston

Date: 02-12-2023 14:24:33

Deputy Conservator of Forests
Wildlife Division Hamirpur

Copy to: -

1. SDM Jawali for favour of information and further necessary action, please.
2. SDM Fatehpur for favour of information and further necessary action, please.
3. SDM Dehra for favour of information and further necessary action, please.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Annexure - IV
59 269

**IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH SHIMLA**

CWPIL No. 53/2022

In the matter of:

1. Sh. M.R. Sharma s/o Sh Mangat Ram aged 69 years R/o Village Palli P.O. Jakhara, Tehsil Fatehpur District Kangra. Occupation- Retired.
2. Sh. Kulwant Singh s/o Sh Nikku Ram, aged 49 years V.P.O. Chalwara Tehsil Jawali District Kangra Occupation- Agriculturist.
3. Sardar Jaswant Singh s/o Sh Amar Singh aged 68 years R/o Village Papahan P.O. Ratial Tehsil Jawali District Kangra. Occupation- Agriculturist.

.....Petitioners

Versus.

1. State of Himachal Pradesh through Additional Chief Secretary (Forests) to the Government of Himachal Pradesh.
2. Principal Chief Conservator of Forests (Wildlife) Talland, Shimla-1.
3. Divisional Forest Officer, Wildlife Life, Hamirpur Division, H.P.
4. Range Forest Officer, Wildlife Range Nagrota Surian, Kangra, H.P.

[Handwritten Signature]

Ver...	(Life)
...	...
...	...

5. Range Forest Officer, Wildlife Range Dhameta
Kangra H.P.

6. Chief Engineer, B.B.M.B. Township
Talwara District Hoshiarpur, Punjab.

Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP, Shimla

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Veterinary
Monkey
Wild Life Division
Pin 177001

Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP, Shimla

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Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Haripur (H.P.)
Pin 177001

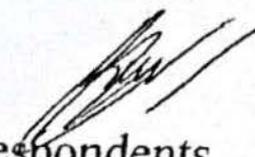
Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden H.P., Shimla

272 62

25	Office order No. 195 dated 19.01.2022 O/o Pr. CCF (WL), H.P. Shimla. Annexure-XXIV	235-250
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Dated:

Place:


Respondents

(Through Advocate General, HP)

Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP, Shimla

Attest
nd

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

IN THE HON'BLE HIGH COURT OF HIMACHAL
PRADESH SHIMLA.

63
273

CWPIL No.53/2022

In the matter of:

1. Sh. M.R. Sharma s/o ShMangat Ram aged 69 years R/o Village Palli P.O. Jakhara, Tehsil Fatehpur District Kangra. Occupation- Retired.
2. Sh. Kulwant Singh s/o ShNikku Ram, aged 49 years V.P.O. Chalwara Tehsil Jawali District Kangra Occupation- Agriculturist.
3. Sardar Jaswant Singh s/o Sh Amar Singh aged 68 years R/o Village Papahan P.O. Ratial Tehsil Jawali District Kangra. Occupation- Agriculturist.

.....Petitioners

Versus.

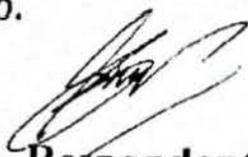
1. State of Himachal Pradesh through Additional Chief Secretary (Forests) to the Government of Himachal Pradesh.
2. Principal Chief Conservator of Forests (Wildlife) Talland, Shimla-1.
3. Divisional Forest Officer, Wildlife Life, Hamirpur Division, H.P.
4. Range Forest Officer, Wildlife Range Nagrota Surian, Kangra, H.P.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

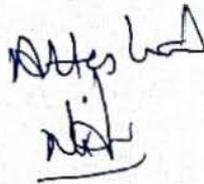
Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden: HP, Shimla

27464
②

5. Range Forest Officer, Wildlife Range Dhameta Kangra H.P.
6. Chief Engineer, B.B.M.B. Township Talwara District Hoshiarpur, Punjab.


.....Respondents.

Pr. Chief Conservator of Forests (WL),
and Chief Wildlife Warden HP, Shimla



Veterinary Officer (WL) (Life)
Monkey Sterilization Camp Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

~~Veterinary Officer (WL) (Life)
Monkey Sterilization Camp Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001~~

REPLY/AFFIDAVIT IN CWPIL NO. 53/2022 ON BEHALF OF RESPONDENT NO. 2. IN EXMPTION TO THE ORDER DATED 27/07/2022.

I Rajeev Kumar S/o Sh. Indrajit aged about 58 years, presently posted as Pr. CCF (WL)- cum- Chief Wildlife Warden, Himachal Pradesh hereby solemnly affirm and declared on oath as under: -

PRELIMINARY SUBMISSION.

1. That the Pong Wetland which lies between Latitude 31° 80 to 32°7'26" and Longitudes 75° 8 to 76° 25 is a man-made wetland. Pong Dam is one of the highest earth core gravel shell dam in India, impounding River Beas in Kangra District of Himachal Pradesh. It was commissioned in 1974, primarily for power generation, irrigation and flood control. The MaharanaPratapSagar reservoir that was created has a catchment area of 12,562 km² having a total length of 41.8 km and maximum breadth of 19 km, a surface area of 24,529 ha at Full Storage Level (FSL) and 6,312 hac at Dead Storage Level (DSL) averaging around 15,000 hectares. The elevation of the dam is 435.86 meters (1430feet mean sea level). The

Veterinary Unit (WFL)
Monkey Sterilization Unit (WFL)
Wild Life Division Hemkrop (WFL)
Pin 177001

Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden - HP

mean water depth is 35.7 meters. The River Beas while meandering through the valley receives a number of tributaries, the principal ones being the Manalsu, the Parbati and the Sainj on the left bank and the Uhl on the right. The River also receives the whole drainage of the southern slopes of Dhauladhar chain of mountains. The Beas and its principal tributaries are snowmelt or glacier fed, hence perennial, but the flow rate in the river fluctuates widely ranging from 13,6415 to 6,855 million m³ during the course of the year. The inflow rate increases with the influx of snowmelt water and continues till August-September due to the monsoon runoff. The reservoir land is owned by the Bhakhra Beas Management Board (BBMB) and the Dam is operated by the same agency.

2. That the Government of Himachal Pradesh declared its intention to constitute the wet land created as a result of the construction of Pong Dam as a Wildlife Sanctuary under section 18 of the Wildlife (Protection) Act, 1972 in 1983. Thereafter the final notification to constitute this wetland as Wildlife Sanctuary was issued on 23.10.1999 which comprised the area of 307 Sq. Km. initially. After rationalization in 2013, the area of 207.59

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Dr. Chief Conservator of Forests (WL),
... up Shimla

Sq. Km. was finally re-notified as Pong Dam Lake Wildlife Sanctuary vide GoHP Notification No. FFE-B-F (6)-11/2015-II/Pong Dam Lake dated 7th June, 2013. The area of Pong Dam Lake WLS comprises of submerged area between Pong Dam Terrace (Talwara) to bridge on Beas at Dehra on Hoshiarpur Dehra Road up to reduced level 1410 feet above mean sea level except north western edge of Sansarpur RF, eastern edge of Sanllan RF and south western edge of Guler Jagir RF mainly where reduced level will be 1450 feet mean sea level and all the islands in the Lake. The area of the sanctuary is vast and extends so far and wide that it is not possible to close/fence the entire area for effective protection.

3. That the area is rich in bio diversity having recorded more than 420 species of birds, 27 species of fishes, 24 species of mammals, 18 species and reptiles and more than 100 species of butterflies. As per the Annual Bird Count conducted on 31st January 2022, 1.10 lakh migratory and resident birds of 110 species have been recorded. Bar-headed Geese can be seen in the largest congregations of the world in this sanctuary, which is almost 45 % of the world population seen during winters in Pong Lake only.



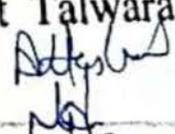

Veterinary Officer (Wild Life)
 Monkey Sterilization Centre Sastar
 Wild Life Division Himachal Pradesh

4.

That the prior to the construction of the Pong Dam, river Beas used to provide livelihood to a few fishermen with meagre earnings, but after creation of the reservoir, the lake provides employment to nearly 2200 fishermen. Depending on the intensity of the monsoon there is huge chunk of land that is drawdown area. Drawdown refers to the area at the edge of a body of water that is frequently exposed to the air due to changes in water level. In case of Pong Dam reservoir, change in water level is caused mainly by usage of water for irrigation and or power generation.

5. That it is further submitted the field staff regular patrol the area and reports whenever any attempt of illegal cultivation is made. Every year during winter season when the water starts receding, local people attempt to start ploughing and cultivating the land. Whenever such attempts are detected, the wildlife wing has taken action to stop them. But since the local people groups are large in number, issue of livelihood is raised and there appears threat of violence, assistance of Police has been sought. Various letters have been written to the Police Department to register FIRs against the cultivators from time to time. The matter has also taken been up with BBMB authority at Talwara

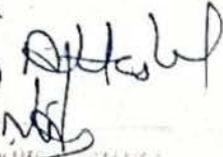



Veterinary Officer (Wild Life)
Monkey Sterilization Control Sector
Wild Life Division, Himachal Pradesh

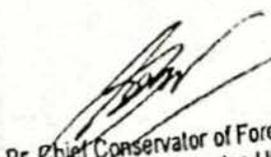


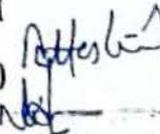
(Punjab) who is the owner of the land in question to stop the practice of illegal cultivation in Pong Dam Lake Wildlife Sanctuary vide DFO WL Hamirpur letter No. 4211 dated 30.11.2018 (Ann. R-I). On 23.10.2019, a tractor was seized from Chatta watch tower area of Dhameta Wildlife Range found engaged in illegal cultivation by the field staff and damage report was issued against Sh. Tarsem Mohammed S/o Mastdeen Village Chattathehar, Tehsil Fatehpur Dist. Kangra which was later compounded after imposing fine on the offender. A representation by Sh. Balbir Singh Pathania and others was received in this office, instigating for forceful illegal cultivation in sanctuary area and accordingly the matter was taken up with Superintendent of Police, Kangra vide DFO WL Hamirpur letter No. 5316 dated 20.12.2019 (Ann.R-II) to issue directions to the concerned Police authority of the area to take immediate necessary action to avoid law and order situation. In December 2019, Sh Rajan Sushant and others alongwith 70-80 people forcefully started cultivation in Chatta area of Dhameta Wildlife Range. The staff of wildlife tried to stop them but were outnumbered and hence an FIR bearing No. 0154 dated 16.12.2019 (Ann.R-III)


P. Chief Conservator of Forests (WL),
and Chief Wildlife Warden HP, Shimla

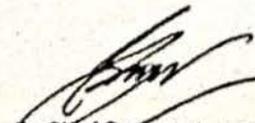

Veterinary Officer, Wildlife
Monkey Sterilization and Sester
Wild Life Division Hamirpur (H.P.)
Pin 177001

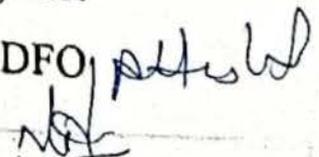
was registered against the above people by the Police Station, Fatehpur District Kangra. The staff of Wildlife Division also seized two tractors, forcefully cultivating in the Bhateki area and wrote to Police Chowki Incharge, Fatehpur vide letter No. 377/DMT dated 18.12.2019 to take legal action against the offenders. In 2020 again, the RFO WL Nagrota Surian and Forest Guard Incharge Nagrota Surian beat and Jawali beat submitted the list of illegal cultivators to DSP, Jawali and Chowki Incharge, Nagrota Surian and Jawali respectively to lodge FIR against them and take legal action. Similarly, the staff of Dhameta wildlife Range tried to stop the illegal cultivators in Dhameta beat but could not stop them and they requested Incharge Police Station, Fatehpur to provide assistance and take action against the offenders. Later, on the basis of report of RFO WL Nagrota Surian, police assistance was sought by DFO WL Hamirpur vide letter No. 4122 dated 01.12.2020 (Ann. R-IV), addressed to SP, Kangra to stop the local people who were trying to illegally cultivate the area. RFO Wildlife Dhameta vide his letter No. 266/DMT dated 11.12.2020, No. 268/DMT dated 14.12.2020, No. 277/DMT dated 18.12.2020, 279/DMT dated 18.12.2020


Pr. Chief Conservator of Forests (WL)


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Saster
Wild Life Division Hamirpur (H.P.)
Pin 177001

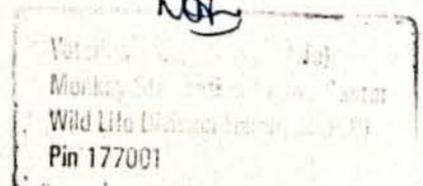
&282/DMT dated 21.12.2020 (Ann.R-V/colly.) requested Incharge Police Thana Fatehpur and Jawali to provide assistance and take action against the offenders who were involved in illegal cultivation in the Pong Dam Wildlife Sanctuary area. Further, the RFO Wildlife Nagrota Surian vide his letter No.190/NS dated 25.07.2020, No. 356/NS dated 20.11.2020 No. 455/NS dated 21.12.2020, (Ann. R-VI/colly.) requested Incharge Police Chowki, Nagrota Surian and PS, Jawali to lodge an FIR against the offenders who involved in illegal cultivation and for violation of provisions of Wildlife Protection Act, 1972. Also, a letter was written to SP, Kangra by DFO WL Hamirpur vide letter no. 4671 dated 22.12.2020 (Ann. R-VII) requesting him to issue necessary directions to the concerned Police Station Incharges for taking strict action under Wildlife Protection Act, 1972, against the cultivators who were threatening the field staff of dire consequences for stopping cultivation. During 2021, even before the start of winter season, DFO (WL) Hamirpur, issued directions to RFOs WL N/Surian and Dhameta vide letter No. 3053-54 dated 27.10.2021 (Ann. R-VIII) to start patrolling in the area and take legal action against anyone found involved in illegal cultivation. DFO,


Pr. Chief Conservator of Forests (N.A.)


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (J.P.)
Pin 177001

(WL) Hamirpur also wrote to XEN, BBMB vide letter No. 3171 dated 01.11.2021 (Ann. R-IX) to issue necessary directions to the staff under him to keep vigil and take necessary action. Notices were also issued to the Panchayats by the RFO WL Dhameta vide letter No. 337/DMT dated 27.01.2021 (Ann. R-X). But again in November 2021, the Forest Guard, I/c Nagrota Surian under RFO WL Range Nagrota Surian vide his application dated 19.11.2021 (Ann. R-XI) requested Chowki Incharge Police Chowki Nagrota Surian to lodge a FIR against the persons who indulged in illegal cultivation in Pong Dam Lake Wildlife Sanctuary and subsequently Deputy Superintendent of Police, Jawali was also requested vide DFO WL Hamirpur vide letter No. 3903 dated 04.12.2021 (Ann. R-XII) to issue necessary directions to the concerned Police authorities to act against the illegal cultivators and prevent cultivation but the outcome is not on the record. RFOs Wildlife Nagrota Surian and Dhameta were also directed vide DFO WL Hamirpur letter No.4184-85 dated 16/12/2021 that the surveillance team already constituted for surveillance of Avian Influenza will also function to monitor the issues of illegal cultivation in Pong

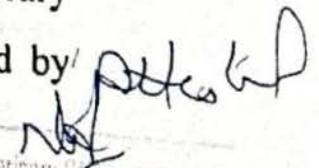

Pr. Chief Conservator of Forests (WL),
Chief Wildlife Warden, J.P. Shimla



Dam Lake WLS area. The Department exercised all its efforts from all corners to curtail/stop the illegal activities in the protected area from time to time and have managed to stop the illegal cultivation in about half of the area.

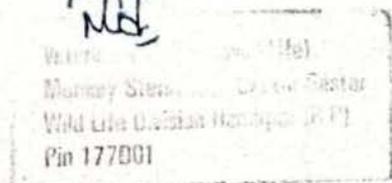
Subsequently Deputy Superintendent of Police, Jawali and Fatehpur had again been requested vide DFO WL Hamirpur letter No.2256& 2257 dated 07.07.2022 (Ann. R-XIII) to intimate about the action taken against the defaulters. The Superintendent of Police, Kangra at Dharamshala has also been requested vide letter No.2255 dated 07.07.2022 (Ann. R-XIV) to intimate the action taken by the concerned Police authorities. But till date no fruitful action on record has been taken by Police authorities. It is a fact that local people are practicing farming/cultivation and using pesticides and chemical fertilisers and using heavy machinery for harvest since long and this Department has made every effort to curb these practices as mentioned in the forgoing paras. The cultivators habitually, erect temporary shanties, scare Crows and nylon threads when the field staff is not around but every effort is made by field staff to detect and remove the said shanties, temporary fence and nylon threads. This is corroborated by


Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP Shimla

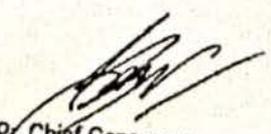

Veterinary Officer (Wild Life)
Monkey Sterilisation Centre Sector
Wild Life Division Hamirpur (H.D)
Pin 177201

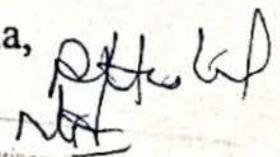
the field staff vide RFO Wildlife Nagrota Surian and Dhameta vide their letters bearing No. 378/DMT dated 14.02.2022 and No. 35/NS dated 13.04.2022 (Ann. R-XV) respectively. Efforts are also being made to educate and make aware general public and cultivators in particular about the consequences of illegal activities in Pong Dam Lake Wildlife Sanctuary. A meeting was convened by the DFO WL Hamirpur on 26.02.2022 (Ann. R-XVI) with the local residents of the area to dissuade them from illegal activities like illegal cultivation and use of heavy machineries in Pong Dam WL sanctuary. But the practice of illegal cultivation and use of combine machines has not been completely stopped by the local residents. Notices were also issued by this office on 21 & 22.04.2022 to the representatives of the area i.e., members of Block Samiti, Panchayat Pradhans, Zila Parishad members (Ann. R-XVII) but the residents of the area did not bother to curb the use of machines for harvesting. Similar notices were also issued by CCF WL (N) Dharamshala in this regard on 20 & 23.04.2022 (Ann. R-XVIII). CCF WL (N) Dharamshala vide letter No. 415 & 416 both dated 20.04.2022 (Ann. R-XIX) requested the Deputy Commissioner Kangra & Superintendent


Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden- HP, Shimla



of Police, Kangra to issue necessary directions to the concerned administrative/police authorities to cooperate with the officials of Forest Department to tackle the illegal cultivation and harvesting thereof by using machinery. Deputy Superintendent of Police of Fatehpur and Jawali were also requested vide DFO WL Hamirpuroffice letter No. 1573 and 1567 both dated 07.06.2022(Ann. R-XX) to register a FIR against the illegal cultivators and further harvesting wheat by using heavy machinery. Similar requests were also made to Sub Divisional Magistrates (c) Dehra, Jawali & Fatehpur and concerned Police authorities by DFO WL Hamirpur to cooperate in stopping the illegal activities vide letter No. 352, No. 354, No. 362, No. 367, No. 369 dated 19, 20 & 21.04.2022 (Ann. R-XXI/ colly.). RFO Nagrota Surian vide his letter No. 43/Nagrota Surian dated 19.04.2022 & No. 80/Nagrota Surian dated 02.05.2022 (Ann. R-XXII) has requested Incharge Police Thana Jawali to take further action under the rules against the enlisted persons who were involved in illegal cultivation and use of machinery for its harvesting. RFO Dhameta vide his letter 43/DMT dated 20.04.2022 & No. 206-07 dated 08.06.2022 (Ann. R-XXIII) also requested Incharge Police Thana,


 P. Chief Conservator of Forests (WL)
 and Chief Wildlife Warden - HP, Shimla

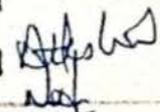

 Veterinary Officer (Wild Life)
 Monkey Sterilization Centre Sastar
 Wild Life Division Hamirpur (H P)
 Pin 177001

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Fatehpur to take stern action against the defaulters but the outcome is still awaited. However no action on record has been taken by Police authorities and Wildlife staff has received little or no cooperation from Police authorities or public representatives in curbing and tackling such menace. Further to tackle the problem of illegal cultivation, the department has been doing Plantations on the fringe areas every year and a total of 275.5 hectare plantation has been done so far in the Lake area and during the current financial year an area of 45 hectare is being undertaken for plantation which has considerably reduced the area available for cultivation.

It is therefore very clear that the field staff has taken suitable actions against the illegal activities from time to time even when the area of the sanctuary is so vast with limited number of field staff. That over a period of time the Wildlife Wing has managed to stop the cultivation in about half the area & continues to make effort to stop the cultivation in the remaining part. It is completely false to say that the Wildlife Department is acting in connivance, as the required actions have been taken by the department as ordered explained above. In spite of repeated requests and


Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden, HP Shimla


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sector
Wild Life Division Hamirpur. (H.P.)
Pin-177001

instructions issued from replying respondents local people of the area did not stop the illegal cultivation and use of heavy machinery for harvesting although the field staff had taken all the preventive measures. Besides, RFOs Nagrota Surian and Dhameta has been directed to carryout regular patrolling in the area along with staff and enquire into the matter with the help of local people/representatives and submit fact finding report, where action is required, initiate the same immediately.

6. That after the declaration of Wildlife Sanctuary, the activities of entry and cultivation are prohibited under the sections 27 and 29 of the Wildlife Protection Act, 1972. Further, the Hon'ble Supreme Court of India vide order dated 14.02.2000 in IA No. 548 of CWP No. 202 of 1995 have prohibited removal of dead, dying, diseased, drift wood and grasses from the National Park and Sanctuaries. Keeping in view of the above provisions, the representation preferred by the Petitioners in CWP No. 4468/2019 case titled Krishan Chand Vs State of HP and others for allowing the cultivation inside the Pong Dam Lake Wildlife Sanctuary were rejected (Ann. R-XXIV).

Pr. Chief Conservator of Forests

Veterinary Office (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Haridwar (N.P.)
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7. That it is submitted that the use of pesticides and fertilisers for cultivating crops, putting up of scare crow and nylon threads for warding off the migratory birds, use of heavy machinery for harvest, putting to fire the crop residue by local people and grazing by migrant Gujjars constitute major threats to the sanctuary and are violation of the Section 27 and 29 of the Wildlife Protection Act, 1972.
8. That in order to curb such menace and as alleged in the petition several actions have been taken by the replying respondent department over time. Active cooperation of the state authorities including Police has been requested several times by replying respondent. However, the replying respondent and field staff on the ground have not received timely and appropriate cooperation from the Police authorities.

MEASURES WHICH ARE BEING TAKEN ON PRIORITY BASIS AT THE EARLIEST.

- (i) Mass contact and awareness campaigns through local panchayats regarding the ill effects of cultivation and other activities shall be carried out intensively.

[Signature]
 Veterinary Officer (Wild Life)
 Monkey Sterilization Centre Sastar
 Wild Life Division Hamirpur (H.P.)
 Pin 177001

(ii) The grassroots level organizations shall be engaged to regulate various activities related to the livelihood of the local people inside the Wildlife Sanctuaries.

(iii) The meetings with the Police Department shall be conducted at higher levels to sensitize them with the issues and provide assistance to the field staff engaged in Patrolling and monitoring of the Sanctuary area.

(iv) The entry points shall be stopped by constructing trenches so that the entry of heavy machinery for harvesting is curtailed and all efforts shall be made for manual harvesting only.

(v) Patrolling parties shall be constituted in winter months to carry out regular and proper patrolling in the area, to stop the local people from cultivating, using pesticides and chemicals, erecting scare crows and nylon threads, use of heavy machineries for harvesting etc.

(vi) Awareness related to wildlife in the local people will be created by holding public meetings, Panchayats quorums and other printed/electronic media.

(vii) Monitoring by the Panchayats representatives will be requested at regular intervals and

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[Signature]
Dr. Chief Conservator of Forests (A.A.)

Veterinary Officer (Wild Life)
Monkey Sterilization Ghatke Sastar
Wild Life Division Hamirpur (N.P.)
Pin 177001

suggestions if any for conservation of Wild life received will be acted upon.

- (viii) Government vehicles will be provided to the patrolling parties for conducting regular and proper patrolling frequently and take preventive measures to control the illegal activities in the Protected Area.
- (ix) Surveillance by drones shall be carried out on time to time basis to deter the cultivators.

REPLY ON MERITS

1. That the contents of the Para are admitted to the extent that the local people have been cultivating the draw down area since the inception of the Pong Lake and the Replying Respondent has been able to stop such cultivation in some part of the Sanctuary because of various actions taken by the staff of Pong Dam Lake Wildlife Sanctuary.
2. That the Contents of Para -2 are admitted being a matter of a record.
3. That the Contents of this Para are admitted being a matter of a record. The land is owned by the Bhakra Beas Management Board and the area is a notified Wildlife Sanctuary and Ramser site.
4. That the contents of this Para need no submission being matter of record. The area of Pong Dam Lake WLS comprises of submerged area between


Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden: HP, Shimla

Attested
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Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Pong Dam Terrace (Talwara) to bridge on Beas at Dehra on Hoshiarpur Dehra Road up to reduced level 1410 feet above mean sea level except north western edge of Sansarpur RF, eastern edge of Sanllan RF and south western edge of Guler Jagir RF mainly where reduced level will be 1450 feet mean sea level and all the islands in the Lake. The area of the sanctuary is so vast and extends so far and wide that it is not possible to close/fence the entire area for effective protection. The area is rich in bio diversity having recorded more than 420 species of birds, 27 species of fishes, 24 species of mammals, 18 species and reptiles and more than 100 species of butterflies. As per the Annual Bird Count conducted on 31st January 2022, 1.10 lakh migratory and resident birds of 110 species have been recorded.

5. In reply to this Para it is submitted that, it is also not true that the wildlife wing of Forest department has not taken any action to stop cultivation inside the wildlife sanctuary. The field staff regular patrol the area and reports whenever any attempt of illegal cultivation is made. Every year during winter season when the water starts receding, local people attempt to start ploughing and cultivating the land. The detail of action taken by Wildlife

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NSE
Veterinary Officer Wildlife
Monkey Street, Shimla
Wild Life Division, Shimla
Pin: 177001

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Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP, Shimla

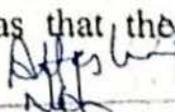
Department has already been mentioned in preliminary submission.

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6. That in reply to this para it is submitted that every effort is made by field staff to detect and remove the unauthorised huts, shanties, temporary fence scare crows, hedges and nylon threads. This is corroborated by the field staff vide RFO Wildlife Nagrota Surian and Dhameta vide their letters bearing No. 378/DMT dated 14.02.2022 and No. 35/NS dated 13.04.2022 respectively. Efforts are also being made to educate and make aware general public and cultivators in particular about the consequences of illegal activities in Pong Dam Lake Wildlife Sanctuary. Detail of all the effortstaken by wildlife Department has been elaborately mentioned in preliminary submission

It is therefore very clear that the field staff has taken suitable actions against the illegal activities from time to time even when the area of the sanctuary is so vast with limited number of field staff. It is completely false to say that the Wildlife Department is acting in connivance, as the required actions have been taken by the department as explained in preliminarily submission.

7. The contents of this Para are denied to the extent that as narrated in the foregoing paras that the


Pr. Chief Conservator of Forests (WL),
and Chief Wildlife Warden HP, Shimla


Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

department exercised all its efforts from all the corners to stop the illegal activities in the protected area from time to time, but has not succeeded fully.

The local people are being made aware and strict action is also being initiated against the offenders.

8. Need No comments being matter of record.
9. Need No comments being matter of record.
10. Need No comments being matter of record.
11. Need No comments being matter of record.
12. Not admitted. The department has taken the issue seriously and timely action as per prevalent rules and regulations has been initiated. Further, 12 cases of fire incidences of the left out material of Wheat had also been reported by the RFOs Nagrota Surian & Dhameta and the same had been controlled by the staff of the department with the help of local people. People of adjoining villages were also made aware about damages caused by the forest fires through household awareness campaigns in the month of April and May, 2022. Regular and proper patrolling of the area has been/is being done by the field staff of Nagrota Surian & Dhameta Wildlife Ranges.
13. The Department is making all out efforts to stop the illegal practices in the Sanctuary area carried out by the local people since the inception the Dam


Pr. Chief Conservator of Forests (WL)



and the concerned Police authorities were requested time and again to initiate action against the defaulters but any effective action taken report by Police is not on the record. At the same time, the local people are being made aware about the damages being caused to the Wildlife on account of illegal activities being undertaken in the protected area.

14. Need No comments

15. Need No comments for want of knowledge.

It is, therefore, respectfully prayed that the timely actions have been taken by the Forest Department to stop the illegal activities by the local people in Pong Dam Lake Wildlife Sanctuary, therefore the present petition may kindly be dismissed against replying respondents in the interest of justice with the directions to the Administrative & Police Departments to provide active assistance to the Forest Department to curtail & control the cases of illegal activities undertaken by the local people in the Protected Area and initiated stern action against the defaulters as and when asked for the same by the Forest Department, please.

Attest
nsr

Veterinary Officer (Wild Life)
 Monkey Sterilization Centre Susta
 Wild Life Division Haridwar (U.P.)
 Pin 177001

[Signature]
 Deponent

Pr Chief Conservator of Forests (WL)
 and Chief Wildlife Warden - HP, Shimla

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VERIFICATION

I the above named deponent further declared on auth that the contents of my above affidavit are true and correct to the best of my knowledge and believe as per information received and derived from my field staff and official record respectively. Nothing material has been concealed therefrom.

Verified at Shimla on this the _____ day of Aug, 2022.

Deponent



Pr. Chief Conservator of Forests (WL)
and Chief Wildlife Warden HP, Shimla



Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Monkey Sterilization Centre
Wild Life Division

woods during the rainy

HIMACHAL PRADESH FOREST DEPARTMENT.
WILDLIFE DIVISION HAMIRPUR.
EMAIL: dfowlham-hp@nic.in

From

Deputy Conservator of
forests, Wildlife Division,
Hamirpur.

To

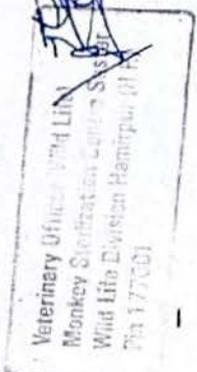
The Advocate General,
HP High Court Shimla.

Subject: **CWPIL No. 41/2023 -Sh Milkhi Ram Sharma versus V/s State of H.P. & others.**

Sir,

This is with reference to order dated 13.09.2023 delivered in CWPIL No. 41 of 2023 titled as Sh Milkhi Ram Sharma versus State of HP and others. The detail of action taken by this division of Forest Department with respect to the complaints preferred by the plaintiff dated 13.06.2023 and 28.06.2023 is furnished as under:

- (i) As part of our local outreach programme and to generate livelihood for locals. Trainings were imparted to the Local community on a regular basis during the financial year 2022-23. More than 150 individuals were trained under different programmes which include Tourism, Tailoring, Handicrafts Food Processing, Guides etc. as community participation.
- (ii) Anti-poacher and Anti-grazers have been engaged for protection purpose time and again in and around Pong Dam area. No case of poaching was reported during the Year 2022-23. Regular patrolling, Awareness camps, Outreach programmes and Strict vigilance by the Field staff using Drones, CCTV cameras are being carried out. It is a fact that Illegal cultivation inside the sanctuary was prevented during 2022-23
- (iii) Removal of weeds, collection - Uprooting of weeds is a regular activity and conducted throughout the year when ever required. This activity will helpful to undertake plantation inside the Pong Dam to reduce the extent of area for illegal cultivation and grazing by nomadic Gujjars.
- (iv) Soil Conservation measures, Brushwood Check Dams were constructed in Dhameta Beat and were found working satisfactorily in controlling the soil erosion into the Wetland flowing from Nallah. It will also reduce soil erosion of private cultivation land of the local inhabitants of fringe area to some extent.
- (v) Removal and Disposal of Plastic Material activity is carried out regularly whenever required. During the FY 2022-23, 740 Kg of Plastic waste was collected from the Pong Dam Lake, which reaches wetland through flash floods during the rainy season and disposed off as per Govt. guidelines.



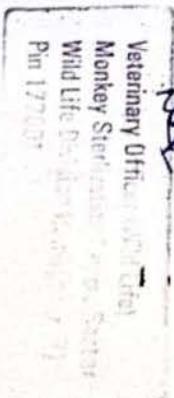
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- (vi) Protection of Breeding Sites, mounds constructed at Jakhara Palli was suitable for breeding of Sarus Crane. More such breeding sites are protected and new sites are being created particularly in case of vultures. Frequent patrolling by the field staff of this division is being undertaken to protect the breeding sites.
- (vii) Awareness campaigns were/are being organized from time to time for local inhabitants as well as tourists for sensitization about the importance of the Wetlands and the benefits of maintaining the ecological fragility. 30 Bicycles and 44 Sewing Machines were purchased from the funds allocated by the H.P. State Wetlands Authority, which were distributed to the needy people of Nagrota Surian and Jawali in the year 2018, so that they could earn their livelihood, which reduces the dependency of the local people on the Wetland. The Pong Dam Lake Biodiversity Conservation Society has been reconstituted and is in the process of formation of EDC (Eco Development Committee) to ensure local participation in the Conservation of the Wetland.
- (viii) Under Mission LIFE, All Students from nearby Schools were sensitized on the importance of Wetland and its conservation. Involving locals in the conservation by engaging them as Wetland Mitras is in process and with a focus on conservation oriented tourism opportunities are being created to engage with the local community.
- (ix) Regular and frequent patrolling of Pong Dam has been ensured/ being undertaken by the field staff of this department and necessary directions have been given to take stern action against the defaulters as per prevailing law. Time and again, necessary help from the local police authority & Administration is also being taken to control the illegal cultivation/grazing inside the Sanctuary.
- (x) Government vehicle was/is being provided to the staff of the department for frequent patrolling and the same is being used for awareness announcements for the knowledge of local inhabitants and tackling the illegal activities being undertaken in the restricted area by the nomadic Gujjars/local inhabitants.

(xi) 04 No. damage reports in Nagrota Surian WL Range and 03 in WL Range Dhameta were issued against the nomadic Gujjars and an amount of Rs. 1.00 lac and 0.75 lac respectively recovered from them as compensation and deposited into government treasury as revenue. Strict measures have been taken to prevent Illegal Grazing inside the sanctuary. During the year 2022 and 2023 (upto 08/2023), 54 number damage reports against the offenders on account of illegal activities undertaken by them in the restricted / protected area has been issued and compensation amounting to Rs. 4,77,094/- was recovered/realized. Range wise detail is appended below:

Year	Name of Range	No. of Damage reports issued	Amount realized
2022	Nagrota Surian.	8	70000
	Dhameta	4	25660
2023	Nagrota Surian	33	234250
	Dhameta	9	147184



- (xii) Wildlife week is being celebrated in each year and local people as well as school children were aware about the importance of wildlife in our life. This has also helped in reduction of illegal activities in the restricted area.
- (xiii) To avoid trampling of eggs laid by birds in the vicinity of the Pong Dam, wooden floaters were also constructed inside the Pong Dam Lake for breeding of migratory as well as local species birds.
- (xiv) Regular meetings are being organized with the local communities and get them aware from the bad effects of the wildlife in their routine life.
- (xv) A detailed reply in the shape of affidavit in CWPII No. 53 of 2022 has already stands submitted in this Hon'ble Court which is pending for adjudication in the court.
- (xvi) Plantations on the fringe areas are being done every year and 275.5 ha plantation has been done so far in the Lake area to reduce the area of cultivation.
- (xvii) Department is continuing to exercise all its efforts from all corners to curtail/stop the illegal activities in the protected area and the same has is evident from the following facts:
 A) An increase in Bird count has been reported from the 2023 Bird census report.
 B) For the first time a new species was reported at Pong Sanctuary.
 C) An increase in vulture population is reported and the process to set up a Vulture Feeding Station is underway to augment the same.
- (xviii) The photographs of the action taken by this department are enclosed herewith for the perusal of Hon'ble Court.

Encl: -As above

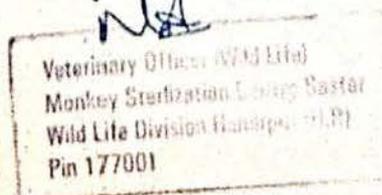
Signed by

Reginald Royston

Date: 28-09-2023 14:39:24
 Deputy Conservator of Forests,
 Wildlife Division, Hamirpur.

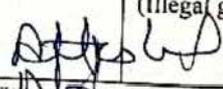
Copy for information and further necessary action is submitted to :

- (i) Pr. CCF, WL HP Shimla.
 (ii) Deputy Commissioner, Kangra at Dharamshala.
 (iii) Superintendent of Police, Kangra HP.
 (iv) Addl. CCF, Wildlife Dharamshala.

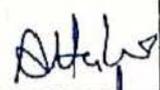


Detail of Damage Reports Chalked against various offenders in respect of Wildlife Range Nagrota-Surian (Year 2023-24).

Sr. No.	Name of Beat		Damage report Book No.	Damage report No.	Date	Type of Offence	Remarks
1	Bhatoli-Phakorian	Shaveel S/o Ashok Kumar	042	001	18.05.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
2	Bhatoli-Phakorian	Puran S/o Bagga	042	002	18.05.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 6450.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
3	Jawali	Reshma Biwi W/o Gulam Mohammad	24	27	01.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 25000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
4	Bhatoli-Phakorian	Ajay Kumar S/o Pyare Lal	042	003	07.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
5	Nagrota-Surian	Khatim Sussen	21	17	15.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 25000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
6	Nagrota-Surian	Faqir Hussain S/o Ahmed Ali	21	18	17.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 25000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

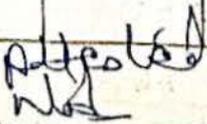

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7	Nagrota-Surian	Gullan D/o Alam Din	21	19	19.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 25000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
8	Bhatoli-Phakorian	Kamlesh S/o Pritam	042	004	13.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
9	Bhatoli-Phakorian	Rajnesh S/o Hem Raj	042	005	13.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
10	Bhatoli-Phakorian	Rajiv Sain	042	006	13.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
11	Bhatoli-Phakorian	Sanjay S/o Roshan	042	007	14.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
12	Bhatoli-Phakorian	Ashok Kumar	042	008	14.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
13	Bhatoli-Phakorian	Pardeep Singh	042	009	14.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.



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14	Bhatoli-Phakorian	Vidhi Singh	042	010	15.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
15	Bhatoli-Phakorian	Sanjay Kumar S/o Chappi Ram	042	011	15.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
16	Bhatoli-Phakorian	Pyare Lal S/o Jai Chand	042	012	19.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
17	Bhatoli-Phakorian	Sudesh Kumar S/o Chunka Ram	042	013	19.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
18	Bhatoli-Phakorian	Gopal Das S/o Mohar Ram	042	014	19.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
19	Bhatoli-Phakorian	Suresh Kumar S/o Roshan Lal	042	015	19.06.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
20	Bhatoli-Phakorian	Rajnish Kumar S/o Hardesh Kumar	042	016	01.07.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.


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21	Bhatoli-Phakorian	Ranjit Kumar S/o Chunni Lal	042	017	01.07.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
22	Bhatoli-Phakorian	Satvinder Singh S/o Jagroop Singh	042	018	14.07.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
23	Bhatoli-Phakorian	Amit Kumar S/o Satpal Singh	042	019	15.07.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
24	Jawali	Roshan Deen S/o Mohamad	24	28	12.07.2023	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 of The Wildlife (protection) Act, 1972.
25	Nagrota-Surian	Liyakat Ali S/o Teg Ali	21	20	15.07.2023	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 26100.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
26	Nagrota-Surian	Jumman S/o Karam Deen	21	21	16.07.2023	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 5100.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
27	Dehra	Shah Bali S/o Shaukat Ali	23	4	16.07.2023	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

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Wildlife Department
District Office
Dehra

28	Dehra	Vijay Kumar S/o Shridhar Sharma	23	5	20.07.2023	Violation of Section 41,42 & 52(A) of IFA 1927 (Illegal Transportation of driftwood)	Case is sent to office of DCF Wildlife Division Hamirpur to write off and further necessary action.
29	Nagrotia- Surian	Sabooran D/o Wadar Deen	21	22	26.07.2023	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Grazing)	Rupees 30000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
30	Jawali	Rakesh Kumar	24	29	12.09.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
31	Jawali	Tilak Raj	24	30	12.09.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
32	Jawali	Tejender Kumar	24	31	12.09.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
33	Jawali	Bhagwan Singh	24	32	12.09.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
34	Bhatoli- Phakorian	Gurmeet Singh	042	020	29.09.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

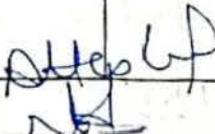
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35	Bhatoli-Phakorian	Kaku S/o Chudu Ram	042	021	14.10.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
36	Bhatoli-Phakorian	Satish Kumar	042	022	10.11.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
37	Bhatoli-Phakorian	Raghubir Singh	042	023	10.11.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
38	Bhatoli-Phakorian	Shaveen Kumar	042	024	16.11.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5400.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
39	Nagrota-Surian	Satish Kumar	21	23	13.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
40	Nagrota-Surian	Akshay kumar	21	24	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
41	Nagrota-Surian	Sunit Kumar	21	25	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

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42	Nagrota-Surian	Rakesh Kumar	21	26	20.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
43	Nagrota-Surian	Rajiv Singh	21	27	20.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
44	Jawali	Malkit Singh	24	34	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
45	Jawali	Arjun	24	33	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
46	Nagrota-Surian	Kamlesh Kumar	21	28	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
47	Nagrota-Surian	Ritesh Thakur	21	29	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
48	Bhatoli-Phakorian	Kamlesh Chand	042	025	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.


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49	Bhatoli-Phakorian	Deepak Guleria	042	026	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
50	Bhatoli-Phakorian	Sanjeev Kumar	042	027	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
51	Bhatoli-Phakorian	Jeevan Kumar	042	028	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
52	Nagrotia-Surian	Ranjit Singh	21	31	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
53	Nagrotia-Surian	Babu Ram	21	30	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
54	Dehra	Rashpal	23	6	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
55	Dehra	Kapil Dev	23	7	19.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

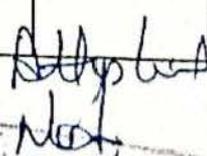
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 Monkey Sterilization Centre Sector
 Wild Life Division (Nagpur) P. 2
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56	Dehra	Vijay Kumar	23	8	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
57	Dehra	Balbir Singh	23	9	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
58	Dehra	Vichitar Singh	23	10	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
59	Dehra	Dalip Kumar	23	11	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
60	Dehra	Ashwani Kumar	23	12	21.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
61	Dehra	Jaypal	23	13	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
62	Bhatoli-Phakorian	Sukh Lal	042	029	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

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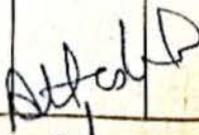
63	Bhatoli-Phakorian	Sahab Singh	042	030	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
64	Bhatoli-Phakorian	Baldev Singh	042	032	22.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
65	Jawali	Sher Singh	24	35	27.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
66	Jawali	Vijay Kumar	24	36	27.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
67	Jawali	Brij Mohan	24	37	27.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
68	Jawali	Kashmir Singh	24	38	27.12.2023	Violation of Section 27 & of The Wildlife (Protection) Act, 1972 (Illegal Entry inside PA)	Rupees 1000.00 received as Compensation For the violation of Sec. 27 of The Wildlife (protection) Act, 1972.
69	Bhatoli-Phakorian	Milkhi Ram	042	033	29.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.


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70	Bhatoli-Phakorian	Tilak Raj	042	034	29.12.2023	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
71	Nagrota-Surian	Kishori Lal	21	32	05.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
72	Nagrota-Surian	Jagdish Kumar	21	33	05.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
73	Nagrota-Surian	Sanjay Kumar	21	34	06.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
74	Bhatoli-Phakorian	Durga S/o Sunku Ram	042	035	02.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
75	Bhatoli-Phakorian	Uttam Chand	042	036	02.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
76	Bhatoli-Phakorian	Dalbir Singh	042	037	02.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

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77	Nagrota-Surian	Gur Prasad	31	36	09.01.2024	Violation of Section 9 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 20000.00 received as Compensation For the violation of Sec. 9 of The Wildlife (protection) Act, 1972.
78	Bhatoli-Phakorlan	Sahil S/o Pratap Singh	042	038	12.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
79	Nagrota-Surian	Anil Kumar	31	35	09.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
80	Jawali	Raman Kumar	24	39	15.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
81	Jawali	Kuldeep Singh	24	40	15.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
82	Nagrota-Surian	Amit Kumar	21	37	17.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
83	Nagrota-Surian	Sher Singh	21	38	17.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.


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84	Dehra	Rajinder Singh	23	14	29.01.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry inside PA)	Rupees 500.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
85	Dehra	Ramesh Kumar	23	15	07.02.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Bamboo cutting)	Rupees 1000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
86	Bhatoli-Phakorian	Vishal Kumar	042	039	16.02.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 5000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
87	Bhatoli-Phakorian	Rajiv Kumar	042	040	16.02.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
88	Nagrota-Surian	Manoj Kumar	21	39	20.02.2024	Violation of Section 27 of The Wildlife (Protection) Act, 1972 (Illegal Entry inside PA)	Rupees 1000.00 received as Compensation For the violation of Sec. 27 of The Wildlife (protection) Act, 1972.

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Sr. No.	Name & Address of Offender	Name of Beat	Name of Offence	Issued Damage Report No. & Date	Place of Offence	Action taken under Which Act/Sec	Amount
1	Sh. Kakadeen S/O Sh. Mehramdeen Vill. Beli P.O Sthana Tehsil Fatehpur Distt. Kangra (HP).	Pong Dam	Illegal Entry in Sanctuary area & Illegal Grazing by buffalos.	09/29 18.05.2023	Dhameta	Wildlife Protection Act. Section 27 & 29	25000.00
2	Viko S/O Rana Vill Beli PO Kudal Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Entry in Sanctuary area & Illegal Grazing by buffalos.	05/26 16.05.2023	Jagnoli	Wildlife Protection Act. Section 27 & 29	25000.00
3	Sh. Sunil S/O Sh. Ramesh Chand VPO Kut Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	illegal collection of fuelwood.	06/26 25.07.2023	Sihal	Wildlife Protection Act. Section 27.	8540.00 (With GST 18%)
4	Sh. Dimple Sharma S/O Sh. Moti Ram V.P.O Lohara Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Collection of driftwood.	07/26 15.08.2023	Lohara	Wildlife Protection Act. Section 27.	46344.00 (With GST 18%)
5	Sh. Fakir Hussain S/O Ahmad deen VPO jindobal Tehsil mukeria Distt. Hoshiarpur (PB).	Dhameta	Illegal Entry in Sanctuary area & Illegal Grazing by buffalos.	08/26 25.08.2023	Palli	Wildlife Protection Act. Section 27 & 29	25000.00
6	Sh. Ranjeet S/o Sh Tugal Singh VPO Lohara Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	09/26 04.09.2023	Lohara	Wildlife Protection Act. Section 27 & 29	20000.00
7	Sh. Surender Singh S/O Sh. Munshi Ram Vill. Bherta PO & Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal grazing	10/26 12.11.2023	Bherta	Wildlife Protection Act. Section 27 & 33.	3360.00
8	Sh. Hardeep Singh S/O Sh. Batan singh Vill. Bherta PO & Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal grazing	11/26 20.11.2023	Bherta	Wildlife Protection Act. Section 27 & 33.	1130.00
9	Sh. Tarsem Lal S/O Sh. Atma Ram Vill. Kuthera PO Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Pong Dam	Illegal Cultivation	10/29 12.12.2023	Kuthera	Wildlife Protection Act. Section 27 & 29	3000.00
10	Sh. Ranvir Singh S/O Sh. Jaswant Singh Vill. Chatta PO Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	12/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
11	Sh. Sher Singh S/O Sh. Fakir Chand Vill. Bhateki P.O Dhameta, Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	13/26	Bhateki	Wildlife Protection Act. Section 27 & 29	5000.00
12	Sh. Sanjeevan Singh S/O Sh. Babu Ram VPO Jakhara Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	14/26	Jakhara	Wildlife Protection Act. Section 27 & 29	3000.00
13	Sh. Yaspal Singh S/O Sh. Bedi Singh Vill. Bherta PO & Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	15/26	Bherta	Wildlife Protection Act. Section 27 & 29	5000.00
14	Sh. Narinder Kumar S/O Sh. Mathro Ram	Dhameta	Illegal Cultivation	16/26	Manjhar	Wildlife Protection	9000.00

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Action taken in respect of Wildlife Range Dhameta for the F/Y 2023-24.

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	Vill. Manjhar PO Fatehpur Distt. Kangra (HP).					Act. Section 27 & 29	
15	Sh. Atar Singh S/O Sh. Kirpal Singh Vill. Tutwa Sihai PO Fatehpur, Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	17/26	Sihai	Wildlife Protection Act. Section 27 & 29	6000.00
16	Sh. Gagan Singh S/O Sh. Rai Singh V.P.O Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	18/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
17	Sh. Mohinder Singh S/O Sh. Chajju Ram Vill. Samkar P.O Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	19/26	Chatta	Wildlife Protection Act. Section 27 & 29	3000.00
18	Sh. Dilbag Singh S/O Sh. Chander Singh V.P.O Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	20/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
19	Sh. Kman S/O Sh. Fouja Singh V.P.O Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	21/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	4000.00
20	Sh. Uttam Singh S/O Sh. Amar Singh Vill. Dial P.O Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	22/26	Dial	Wildlife Protection Act. Section 27 & 29	3000.00
21	Sh. Kewal Singh S/O Sh. Roshan Lal Vill. Bari P.O Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	23/26	Bari	Wildlife Protection Act. Section 27 & 29	3000.00
22	Sh. Mohinder Singh S/O Sh. Dharam Singh VPO Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	24/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
23	Sh. Rimpal Kumar S/O Sh. Ramesh Chand VPO Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	25/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
24	Sh. Sadiq Ali S/O Jamaldeen vill. Ther PO Chatta Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	26/26	Chatta	Wildlife Protection Act. Section 27 & 29	3000.00
25	Sh. Harshit Sapheia S/O Sh. Kamal Singh Vill. Sihai PO Jagnoli Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	27/26	Lohara	Wildlife Protection Act. Section 27 & 29	3000.00
26	Sh. Masat deen S/O Sh. Jolideen vill. Ther PO Chatta Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Cultivation	28/26	Jagnoli	Wildlife Protection Act. Section 27 & 29	3000.00
27	Sh. Dapinder Singh Pathania S/O Sh. Ajit Singh Pathania Vill. Dial P.O Dhameta Tehsil Fatehpur Distt.	Pong Dam	Illegal Cultivation	11/29	Dial	Wildlife Protection Act. Section 27 & 29	3000.00

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	Kangra (HP).						
28	Sh. Shamsheer Singh S/O Hans Raj Vill. Kuthera P.O Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Pong Dam	Illegal Cultivation	12/29 20.12.2023	Kuthera	Wildlife Protection Act. Section 27 & 29	3000.00
29	Sh. Raman Kumar S/O Sh. Seeta Ram Vill. Kuthera P.O Dhameta Tehsil Fatehpur Distt. Kangra (HP).	Pong Dam	Illegal Cultivation	13/29 10.02.2024	Kuthera	Wildlife Protection Act. Section 27 & 29	8000.00
30	Sh. Nikhil S/O Sh. Sanjeevan Singh VPO Jakhara Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Mining	13/29 19.02.2024	Jakhara	Wildlife Protection Act. Section 27 & 29	5000.00
31	Sh. Amreek Singh S/O Sh. Ranjit Singh Vill. Badal PO Badal Tehsil Jaswa Distt. Kangra (HP).	Sansarpu r Terrace	Illegal Mining	02/27 14.03.2024	Banoori Khad	Wildlife Protection Act. Section 27 & 29	5000.00
32	Sh. Raj Kumar S/O Sh. Jaspal Singh Vill. Landiara Tehsil Jaswa Distt. Kangra (HP).	Dadasiba	Illegal Mining	130/12901 21.03.2024	Seul Khad	Wildlife Protection Act. Section 27 & 29	5000.00

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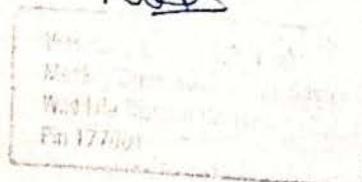
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (HP)
Pin 177001

Detail of Damage Reports Chalked against various offenders in respect of Wildlife Range Nagrota-Surian.

Year 2024-25							
Sr. No.	Name of Beat	Name of Offender	Damage report Book No.	Damage report No.	Date	Type of Offence	Remarks

1	Nagrota-Surian	Ajay Kumar	21	40	24.04.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry of combine harvester)	Rupees 7000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
2	Jawali	Kuldeep Singh	24	41	25.04.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry of combine harvester)	Rupees 10000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
3	Jawali	Joga Singh	24	42	26.04.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry of combine harvester)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.

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4	Jawali	Avatar Singh	24	43	27.04.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry of combine harvester)	Rupees 5000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
5	Jawali	Ranjeet Singh	24	44	28.04.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Entry of combine harvester)	Rupees 3000.00 received as Compensation For the violation of Sec. 27 & 29 of The Wildlife (protection) Act, 1972.
6	Jawali	Bag Hussain	24	45	18.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 25000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
7	Nagrota-Surian	Deen Mohammad	21	41	20.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 25000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
8	Nagrota-Surian	Sher Ali	21	42	21.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972	Rupees 12000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife

						(Illegal grazing inside PA)	(protection) Act, 1972.
9	Dehra	Baldev Kumar S/o Sher Singh	23	16	21.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal cultivation inside PA)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
10	Nagrota-Surian	Bhano W/o Tig Ali	21	43	22.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 12900.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
11	Nagrota-Surian	Mouj Deen	21	44	25.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 10000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
12	Nagrota-Surian	Shokat Ali	21	45	26.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 10000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

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13	Nagrota-Surian	Teg Ali	21	46	27.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 10000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
14	Dehra	Satpal S/o Harnam Singh	23	17	29.05.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal cultivation inside PA)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
15	Nagrota-Surian	Mushtaq Ali S/o Bashir Ahmed	21	47	15.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 12000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
16	Nagrota-Surian	Khatim Sussain S/o Jumman	21	48	17.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 12000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
17	Nagrota-Surian	Siraj Deen S/o Abdulla	21	49	18.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 7000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

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18	Nagrota-Surian	Sanyi S/o Ghami	21	50	18.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 7000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
19	Nagrota-Surian	Jamat Ali S/o Bashir Ahmed	21	51	19.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 7000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
20	Jawali	Rashid S/o Sh. Mahram Deen	24	46	21.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 8000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
21	Jawali	Mohammad Yakoob S/o Makhhan Deen	24	47	30.06.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 10000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
22	Nagrota-Surian	Ajit Kumar S/o Bakshi Lal	21	52	10.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

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Monkey Sterilisation
Wildlife Department
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23	Nagrota-Surian	Dulo S/o Shokat Ali	21	53	10.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 2000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
24	Nagrota-Surian	Safi S/o Jamal Deen	21	54	11.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
25	Nagrota-Surian	Safi Mohammad S/o Noor Mohammad	21	55	11.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing inside PA)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
26	Nagrota-Surian	Dilawar Singh S/o Bant Ram	21	56	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
27	Nagrota-Surian	Jagir Singh S/o Heera Lal	21	57	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

Secretary
Monkey Sanctuary
Wild Life Division
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28	Nagrota-Surian	Kuldeep Chand S/o Bihari Lal	21	58	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
29	Nagrota-Surian	Desh Raj S/o Kishori Lal	21	59	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
30	Nagrota-Surian	Kushal Singh S/o Karan Singh	21	60	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
31	Nagrota-Surian	Rakesh Kumar S/o Kishori Lal	21	61	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
32	Nagrota-Surian	Ghungar S/o Nikku Ram	21	62	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

Atul Singh
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Veterinary Officer (Wild Life)
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Wild Life Division, Haryana
Pat 1/2024-2025

33	Nagrota-Surian	Anil Kumar S/o Kishan Chand	21	63	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
34	Nagrota-Surian	Ajay Kumar S/o Pooran Chand	21	64	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
35	Nagrota-Surian	Ajit Kumar S/o Atma Ram	21	65	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
36	Nagrota-Surian	Raman Kumar S/o Satish Kumar	21	66	12.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
37	Nagrota-Surian	Pankaj S/o Desh Raj	21	67	15.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

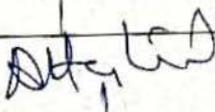
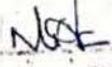
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 Monkey Sterilization Centre
 Wild Life Division Hamir
 Pin 177001

38	Nagrota-Surian	Pankaj Guleria S/o Joginder Singh	21	68	23.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Rupees 3000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
39	Nagrota-Surian	Maskeen Ali S/o Hajoor Deen	21	69	23.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
40	Nagrota-Surian	Teg Ali S/o Hajoor Hussain	21	70	26.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
41	Dehra	Basir S/o Lal Hussain	23	18	29.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
42	Jawali	Sharif Mohammad S/o Makhhan Deen	24	48	25.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 7000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.

Attested
Nikhil

Veterinary Officer (Wild Life)
Monkey Sterilization Project
Wild Life Department
Dehra

43	Bhatoli-Phakorian	Surinder Kumar S/o Parmanand	042	041	26.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Mining)	Yet to be compounded
44	Bhatoli-Phakorian	Yudi Lal S/o Jaisi Ram	042	042	28.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal Cultivation)	Yet to be compounded
45	Bhatoli-Phakorian	Mashuma W/o Ali	042	043	28.07.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
46	Jawali	Hasan Deen S/o Sattar Deen	24	49	10.08.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.
47	Jawali	Jakoob S/o Kaago Deen	24	50	12.08.2024	Violation of Section 27 & 29 of The Wildlife (Protection) Act, 1972 (Illegal grazing)	Rupees 5000.00 received as Compensation For the violation of Sec. 27, 29 of The Wildlife (protection) Act, 1972.



 Veterinary Officer (M)
 Monkey Sterilization C
 Wild Life Division Har
 Pin 177001

Sr. No.	Name & Address of Offender	Name of Beat	Name of Offence	Issued Damage Report No. & Date	Place of Offence	Action taken under Which Act/Sec	Amount
1	Sh. Sadiq Ali S/O Sh. Jamaldeen Vill. Chatta Tehsil Fatehpur Distt. Kangra (HP).	Pong Dam	Illegal Mining	14/29 02.04.2024	Kuthera	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
2	Sh. Vikas Sharma S/O Sh. Ashok Kumar Vill. Patta Jatian Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Mining	30/26 04.04.2024	Jakhara	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
3	Sh. Rajesh Kumar S/O Sh. Baldev Singh Vill. Bangarh Tehsil Fatehpur Distt. Kangra (HP)	Pong Dam	Illegal Mining	15/29 04.04.2024	Kuthera	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
4	Sh. Naman Kumar S/O Sh. Malkeet Singh Vill. Ghamroor Tehsil Jaswa Distt. Kangra (HP).	Sansarpur Terrace	Illegal Mining	3/27 09.04.2024	Banoori Khad	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
5	Sh. Sujan Singh S/O Sh. Fateh Singh vill. Bamoti Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal Grazing	31/26 25.04.2024	Bherta	Wildlife Protection Act 1972. Sec - 27 & 29.	4000.00
6	Deep Singh S/O Sh. Lakh Singh Vill. Dudansada Tehsil Patiala Distt. Patiala(PB).	Dhameta	Illegal Entry in Sanctuary area	32/26 30.04.2024	Bhateki	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
7	Sh. Kuldeep Singh S/O Sh. Sohan Singh Vill. Lagena Tehsil Bana pran Distt. Moga (PB)	Dhameta	Illegal Entry in Sanctuary area	33/26 30.04.2024	Bhateki	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
8	Sh. Veer Singh S/O Sh. Gurcharan Singh Vill. Haruda Duska Tehsil lehra gaga Distt. Sangroor (PB)	Dhameta	Illegal Entry in Sanctuary area	34/26 01.05.2024	Bari	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
9	Sh. Lakhbinder Singh S/O Mager Singh Vill. Kansudkahurd Tehsil Naba Distt. Patiala (PB).	Dhameta	Illegal Entry in Sanctuary area	35/26 02.05.2024	Batahari	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
10	Sh. Gursevak Singh S/O Sh. Kirpal Singh Vill. Dharamkot Chambo Tehsil & Distt. Patiala (PB).	Dhameta	Illegal Entry in Sanctuary area	36/26 02.05.2024	Jagnoli	Wildlife Protection Act 1972. Sec - 27 & 29.	5000.00
11	Liaquat Ali S/O Sh. Ahmad Ali Vill. Jiwanwal Tehsil Dhamian Tehsil Hoshiarpur (PB).	Dhameta	Illegal Entry & Grazing In Sanctuary area	37/26 19.05.2024	Jakhara (Buhal Khad)	Wildlife Protection Act 1972. Sec - 27 & 29.	10000.00
12	Billa S/O Sh. Teg Ali Vill. Gaddi Tehsil Mukerian Distt. Hoshiarpur (PB).	Dhameta	Illegal Entry & Grazing In Sanctuary area	38/26 22.05.2024	Dhameta	Wildlife Protection Act 1972. Sec - 27 & 29.	25000.00
13	Bashir Ahmad S/O Sh. Munnu deen vil. Bhedkhad Tehsil Nurpur Distt. Kangra (HP).	Dhameta	Illegal grazing & illegal Entry in Sanctuary area.	39/26 23.05.2024	Jagnoli	Wildlife Protection Act 1972. Sec - 27 & 29.	25000.00
14	Sh. Brijesh Kumar S/O	Dadasiba	Illegal mining	012902/130	Seul	Wildlife	5000.00

Veterinary Services (P4 Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (J.P.)
Ph: 1722001

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	Sh. Roshan Lal Vill. Gurala Tehsil Dadasiba Distt. Kangra (H.P)		in Sanctuary area.	18.05.2024	Khad	Protection Act 1972. Sec - 27 &29.	
15	Sh. Rajinder Kumar S/O Sh. Baldev Singh Vill. Landiyara Tehsil Dadasiba Distt. Kangra (H.P).	Dadasiba	Illegal mining in Sanctuary area.	012903/130 22.05.2024	Seul Khad	Wildlife Protection Act 1972. Sec - 27 &29.	5000.00
16	Sh. Umesh Kumar S/O Sh. Jagdish Chand V.P.O Bari Tehsil Jaswan Distt. Kangra (HP).	Sansarpu r Terrace	Illegal mining in Sanctuary area.	04/27 29.05.2024	Banuri Khad	Wildlife Protection Act 1972. Sec - 27 &29.	5000.00
17	Sh. Sammey Lal S/O Sh. Jogi Ram Vill. Karda P.O Marda Tehsil & Distt. Baloda Bazaar Chattisgarh.	Dhameta	Illegal collection of fuelwood from Sanctuary area	40/26 06.06.2024	Jakhara	Wildlife Protection Act 1972. Sec - 27 &29.	1500.00
18	Sh. Tarsem Lal S/O Sh. Parshotam Chand Vill. Patta Jatian P.O Jakhra Tehsil Fatehpur Distt. Kangra (HP).	Dhameta	Illegal cutting of green bamboo from Sanctuary area	41/26 15.06.2024	Jakhara	Wildlife Protection Act 1972. Sec - 27 &29.	800.00
19	Sh. Rahim Ali S/O Sh. Yusuf deen VPO Chakmanga Gujjaran Tehsil & Distt. Samba J&K.	Dhameta	Illegal grazing in Sanctuary area.	41/26 15.06.2024	Chatta	Wildlife Protection Act 1972. Sec - 27 &29.	10000.00
20	Mojdeen S/O Shani Ali VPO Jakhol Tehsil Barwal Distt Kathua J &K.	Dhameta	Illegal cutting of fuelwood from Sanctuary area	41/26 15.06.2024	Chatta	Wildlife Protection Act 1972. Sec - 27 &29.	10000.00

146300
 Veterinary Officer (Wild Life)
 Monkey Sterilization Camp Sastar
 Wild Life Division Hamirpur (H.P.)
 Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT

E-MAIL: dfohamirpurwildlife@gmail.com PH./FAX: 01972-222319

पत्र संख्या 478-84

दिनांक, हमीरपुर 22/04/22

प्रेषक:-

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्राप्त:-

प्रधान, ग्राम पंचायत धमेटा, बरी, जगमोती, सिंह, लोहाना-बटारी, जखारा, हडवाल।

विषय:-

पींग डेम वन्य प्राणी अभ्यारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

गहोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पींग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिस अधिसूचना दिनांक 23.10.1999 को सरकार द्वारा की गई है। पींग डेम वन्य प्राणी अभ्यारण्य स्थल में प्रतिवर्ष देश-विदेश से विभिन्न प्रजातियों के पर्यटकों आते हैं तथा यहाँ कुछ महीनों के लिए निवास करते हैं। इन देशी-विदेशी पक्षियों के पींग डेम वन्य प्राणी अभ्यारण्य स्थल में मौजूदगी अभ्यारण्य स्थल की प्राकृतिक महत्ता को और बढ़ाती है और इसी वजह से हर वर्ष भारी संख्या में पर्यटक यहाँ प्रकृति का लुप्त लेने के लिए आते हैं। जिससे कि स्थानीय लोगों के स्वास्थ्य को बढ़ावा मिलता है। परन्तु देखने में आया है कि कुछ स्थानीय लोगों द्वारा पींग डेम वन्य प्राणी अभ्यारण्य स्थल अवैध खेती, रसायनिक खादों व जहरीले रसायनों का छिड़काव किया जाता है। साथ ही निष्पादन के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्राणियों के आवास/प्रजनन और वातावरण के लिए बिलकुल भी अनुकूल नहीं है। इस तरह कि अवैध गतिविधियाँ रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल में निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से यह अवैध कार्य किए जा रहे हैं। अतः इस विषय में स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम हो जाता है। यह स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत इस विषय में आपका कर्तव्य और अंगीकार होता है।

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अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्य जैसे अवैध रसायनों का प्रयोग आदि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृत्यों को निर्वहन कर सकें। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा सुनिश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित।

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

पत्र संख्या / 485-86

दिनांक, हमीरपुर 22/04/22

प्रतिनिधि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी वृत्त (उत्तरी) धर्मगाला व ब. प. अधिकारी धमेटा को सूचित अद्योक्त की जाती है।

Attested
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

Attested

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

No. 478-84 Dated. 22.04.2022

From:

Divisional Forest Officer
Wildlife Division Hamirpur

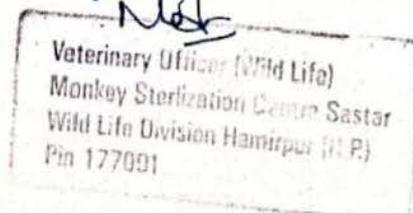
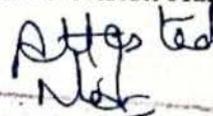
To:-

Pardhan, Gram Panchayat Dhameta, Bari, Jagnoli,
Sihal, Lohana- Batari, Jakhara, Hadwal.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division Hamirpur

119

Endst. No. 485-86 Dated Hamirpur the 22.04.2022

Copy is forwarded to CCF WL (N) Dharamshala and RFO
Dhameta for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Attested
[Signature]
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (N.P.)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT

E-MAIL: dfohamirpurwildlife@gmail.com PH/FAX: 01972-222319

पत्र संख्या 396-417

दिनांक, हमीरपुर 21/4/2022

प्रेषक: -

वन-मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्राप्त: -

प्रधान, ग्राम पंचायत नगरोटा सूरियां, सुगनाड़ा, जरोट, घाह-जरोट, खन्बल, बरियाल, लुदरेट, कथौली, झोखर रितयाल, सभकं पपाहन, चलवाड़ा-1 एवं 2, हरराय, पनासय, भंदपुर, गढोली, बंगोली, इंदिरा कालोनी, खेरियां, बीगता, बड़ा, एवं वस्सी।

विषय: -

पौंग डैम वन्य प्राणी अभ्यारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पौंग बांध एक प्रतिष्ठित अधिरूचित अभ्यारण्य स्थल है जिसे अधिसूचना दिनांक 23.10.1999 को सरकार द्वारा की गई है। पौंग डैम वन्य प्राणी अभ्यारण्य स्थल में प्रतिवर्ष देश-विदेश से विभिन्न प्रजातियों के पक्षी प्रवास पर आते हैं तथा यहाँ कुछ महीनों के लिए निवास करते हैं। इन देशी/विदेशी पक्षियों के पौंग डैम वन्य प्राणी अभ्यारण्य स्थल में मौजूदगी इस अभ्यारण्य स्थल की प्राकृतिक गलता को और बढ़ाती है और इसी वजह से हर वर्ष भारी संख्या में पर्यटक व प्रकृति का लुप्त लेने के लिए आते हैं जिससे कि स्थानीय लोगों के रोजगार को बढ़ावा मिलता है। परन्तु देखने में आया है कि कुछ स्थान लोगों द्वारा पौंग डैम वन्य प्राणी अभ्यारण्य स्थल में अवैध खेती, रसायनिक खादों व जहरीले रसायनों का छिड़काव किया जाता है। साथ ही निष्पात के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्राणियों के आवास/प्रजनन और वातावरण के लिए बिल्कुल अनुकूल नहीं है। इस तरह कि अवैध गतिविधियों को रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल निगरानी/बीकरी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से यह अनेतिक कार्य किए जा रहे हैं। अतः इस विषय में स्थानीय पंच प्रतिनिधियों का सहयोग और अहम हो जाता है। यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत इस विषय में आपका कर्तव्य और अधिक हो जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कर्तव्यों का निर्वहन कर सकें। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित।

पत्रांक संख्या / 418-19

प्रतिलिपि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी वृत्त (उतरी) धर्मशाता) को सूचनाार्थ हेतु अवैधित की।

LIPW D
21/4/2022

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

दिनांक, हमीरपुर 21/4/2022

वन मंडल अधिकारी

LIPW D
21/4/2022

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

वन मंडल अधिकारी

Veterinary Officer - Wild Life

Monkey Sterilization Centre Sastar

Wild Life Division Hamirpur

Veterinary Officer - Wild Life
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

No. 396-417 Dated. 21.04.2022

From: -

Divisional Forest Officer
Wildlife Division Hamirpur

To:-

Pardhan, Gram Panchayat Nagrota Surian, Sugnara, Jarot, Ghar-Jarot, Khabble, Variyal, Ludret, Kathauli, Jhaukher Ratiyal, Sankehar, Papahan, Chalwara-1 & 2, Harsar, Panalth, Nandpur, Bhatoli, Bangoli, Indira Colony, Khaerian, Baungta, Bara and Vassi.

Subject: -

Regarding protection of Wildlife in Pong Dam Lake Wildlife Sanctuary.

Memo

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division Hamirpur

Veterinary Officer (W/Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Endst. No. 418-19 Dated Hamirpur the 21.04.2022

Copy is forwarded to CCF WL (N) Dharamshala and RFO
Nagrota Surian for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Attesd
nsh

Veterinary Officer (Wild Life)
Monkey Sterlization Centre Sector
Wild Life Division Hamirpur (H.P.)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH/FAX: 01972-222319

पत्र संख्या 469-71

दिनांक, हमीरपुर 22/04/22

प्रेषक:-

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्रेषित:-

ब्लॉक समिति धमेटा, बरी, हडवाल।

विषय:-

पीग डेम वन्य प्राणी अभारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पीग डेम एक प्रतिष्ठ अधिसूचित अभारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को सरकार द्वारा की गई है। पीग डेम वन्य प्राणी अभारण्य स्थल में प्रतिद्वंद्व देश-विदेश से विभिन्न प्रजातियों के पक्षी प्रवास पर आते हैं तथा यह कुछ महीनों के लिए निवास करती हैं। इन देशी/विदेशी पक्षियों के पीग डेम वन्य प्राणी अभारण्य स्थल में मौजूदगी इस अभारण्य स्थल की प्राकृतिक महत्ता को और बढ़ाती है और इसी वजह से हर वर्ष भारी संख्या में पर्यटक यहाँ प्रकृति का नुपत देने के लिए आते हैं जिससे कि स्थानीय लोगों के रोजगार को बढ़ावा मिलता है। परन्तु देखने में आया है कि कुछ स्थानीय लोगों द्वारा पीग डेम वन्य प्राणी अभारण्य स्थल में अकेव खेती, रसायनिक खादों व जहरी रसायनों का छिड़काव किया जाता है। साथ ही निष्पादन के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्राणियों के आवस्य/प्रजनन और बातावरण के लिए बिलकुल भी अनुकूल नहीं है। इस तरह कि अनेक गतिविधियों को रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रा अभारण्य स्थल में निगरानी/चीकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अनेक तरीके से वह अनैतिक कार्य किए जा रहे हैं। अतः इस विषय में स्थानीय पंचाय प्रतिनिधियों का सहयोग और सहम हो जाता है। यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्ग इस विषय में आमजन कर्तव्य और अधिक हो जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अनेक कार्यों जैसे अकेव खेती बाड़ी इत्यादि। रोक लग सके एवं हम अपनी संवैधानिक कृतव्यों का निर्वाहन कर सकें। आपके सहयोग से अभारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस से के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

बन्धुवाद सहित।

[Signature]
वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

पत्रांकन संख्या 472-73

दिनांक, हमीरपुर 22/04/22

प्रतिनिधि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी कृत (उत्तरी) धर्मशास्त्रा व व० प० अधिकारी धमेटा को सूचन हेतु अग्रेषित की जाती है।

[Signature]
वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

[Signature]
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

No. 469-71 Dated. 22.04.2022

From: -

Divisional Forest Officer
Wildlife Division Hamirpur

To:-

BDC Dhameta, Bari and Hadwal.

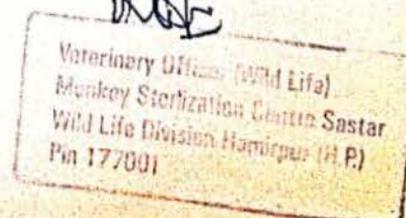
Subject: -

**Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division HamirpurAttested
[Signature]

125

Endst. No. 472-73 Dated Hamirpur the 22.04.2022

Copy is forwarded to CCF WL (N) Dharamshala and RFO Dhameta for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Attested
Nah

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Saster
Wild Life Division Hamirpur (H.P.)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH/FAX: 01972-222319

पत्र संख्या 474-75

दिनांक, हमीरपुर 22/04/22

प्रेषक:-

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्रेषित:-

जिला परिषद् स्थाना, फतेहपुर।

विषय:-

पींग डैम वन्य प्राणी अभ्यारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पींग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को सरकार द्वारा की गई है। पींग डैम वन्य प्राणी अभ्यारण्य स्थल में प्रतिवर्ष देश-विदेश से विभिन्न प्रजातियों के पक्षी प्रवास पर आते हैं तथा यहाँ कुछ महीनों के लिए निवास करते हैं। इन देशी/विदेशी पक्षियों के पींग डैम वन्य प्राणी अभ्यारण्य स्थल में मौजूदगी इस अभ्यारण्य स्थल की प्राकृतिक महत्ता को और बढ़ाती है और इसी वजह से हर वर्ष भारी संख्या में पर्यटक यहाँ प्रकृति का लुफ्त लेने के लिए आते हैं जिससे कि स्थानीय लोगों के रोजगार को बढ़ावा मिलता है। परन्तु देखने में आया है कि कुछ स्थानीय लोगों द्वारा पींग डैम वन्य प्राणी अभ्यारण्य स्थल में अकैव खेती, रसायनिक खादों व जहरीले रसायनों का छिड़काव किया जाता है। साथ ही निष्पादन के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्राणियों के जावास/प्रजनन और वातवरण के लिए नितकुन भी अनुकूल नहीं है। इस तरह कि अकैव नतिविधियों को रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल में निगरानी/चीकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अकैव तरीके से यह अकैविक कार्य किए जा रहे हैं। अतः इस विषय में स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम हो जाता है। यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत इस विषय में आपका कर्तव्य और अधिक हो जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अकैव कार्यों जैसे अकैव खेती बाड़ी इत्यादि रोक लग सके एवं हम सभी अपने संवैधानिक कर्तव्यों का निर्वहन कर सकें। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित।

पृष्ठांकन संख्या / 476-77

प्रतिलिपि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी वृत्त (उत्तरी) धर्मशाला व व० प० अधिकारी धमेटा को सूचित हेतु अग्रेषित की जाती है।

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

[Signature]
वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

दिनांक, हमीरपुर / 22/04/22

[Signature]
वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

No. 474-75 Dated, 22.04.2022

From: -

Divisional Forest Officer
Wildlife Division Hamirpur

To:-

Jila Parishad Sathana and Fatehpur.

Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary..**

Memo:

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division Hamirpur

[Handwritten Signature]

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

338 128

Endst. No. 476-77 Dated Hamirpur the 22.04.2022

Copy is forwarded to CCF WL (N) Dharamshala and RFO
Dhameta for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Noted
NAR

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sector
Wild Life Division Hamirpur (H P)
Pin 177001

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OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT

E-MAIL: dcfhamirpurwildlife@gmail.com TEL/FAX: 01972-222319

पत्र संख्या 435-36

दिनांक, हमीरपुर 21/11/2022

प्रेषक:-

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्रेषित:-

जिला परिषद् कथोली, घनवाडा, बरकंदी, नंगल थोक, मोअर मुनेहत, चेरिनाँ एवं मोंगता ।

विषय:-

पींग डैम वन्य प्राणी अभारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पींग डैम एक प्रसिद्ध अधिरक्षित अभारण्य स्थल है जिसकी अधिरक्षण 23.10.1999 को सरकार द्वारा की गई है। पींग डैम वन्य प्राणी अभारण्य स्थल में प्रतिवर्ष देश-विदेश से विभिन्न प्रजातियों के पक्षी प्रवास पर तथा यहाँ कुछ महीनों के लिए निवास करते हैं। इन देशी/विदेशी पक्षियों के पींग डैम वन्य प्राणी अभारण्य स्थल में मौजूदगी इस अभारण्य र प्राकृतिक स्रष्टा को और बढ़ाती है और इसी वजह से हर वर्ष गरी संख्या में पर्यटक यहाँ प्रकृति का सुपत लेने के लिए आते हैं जिससे कि स्थानी के रोजगार को बढ़ावा मिलता है। परन्तु देखने में आता है कि कुछ स्थानीय लोगों द्वारा पींग डैम वन्य प्राणी अभारण्य स्थल में अवैध खेती, रसायनिक जहरीले रसायनों का छिड़काव किया जाता है। साथ ही निष्पादन के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्राण आवास/प्रजनन और बातावरण के लिए विनुकूल भी अनुकूल नहीं है। इस तरह कि अवैध गतिविधियों को रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/दिग-सत अभारण्य स्थल में निगरानी/पैकरी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से यह अनैतिक कार्य किए जा रहे हैं। अतः इस नि स्थानीय पंचायत प्रतिनिधियों का सहयोग और सहमति हो जाता है। यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अ 1973 के अंतर्गत इस विषय में आपका कर्तव्य और अधिक हो जाता है।

अतः आपसे विनय अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती बाड़ी इत्या के लय सके एवं हंग रागी अपने सैक्यनिक कृत्यों का निर्वहन कर सके। आपके सहयोग से अभारण्य तथा वन्य प्राणियों की सुरक्षा नि चत हो सकेगी तथा इ लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित ।

UPWD
21/11/2022

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

पत्र संख्या / 435-36

दिनांक, हमीरपुर 21/11/2022

प्रतिनिधि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी वृत्त (उत्तरी) धर्मशाला को सूचनाय हेतु अप्रेषित की जाते

UPWD
21/11/2022

वन मंडल अधिकारी

वन्य प्राणी मंडल हमीरपुर

Attested

gmsk
Nak

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

No. 427-34 Dated. 21.04.2022

From: -

Divisional Forest Officer
Wildlife Division Hamirpur

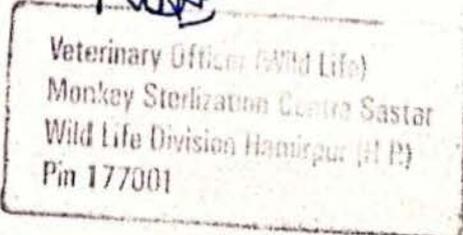
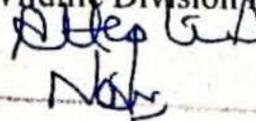
To:-

Jila Parishad Kathauli, Chalvada, Varkandi, Nangal
Chowk, Loar Sunehal, Kherian and Baungta.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary..**

Memo:

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division Hamirpur

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

131

341

Endst. No. 435-36 Dated Hamirpur the 21.04.2022
Copy is forwarded to CCF WL (N) Dharamshala and RFO
Dhameta for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Atkes b
nd

Veterinary Officer (Wild Life)
Monkey Sterilization Control Sector
Wild Life Division Hamirpur (H.P.)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfohamirpurwildlife@gmail.com PH/FAX: 01972-222319

पत्र संख्या 420-24

दिनांक, हमीरपुर 21/4/2022

प्रेषक:-

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

प्रेषित:-

ब्लाक समिति सुगनाडा, नगरोटा सुरियाँ, लाबल, सप्तकेहड़, भटोती एवम बरसी।

विषय:-

पीग डम प्राणी अभारण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में यह सूचित किया जाता है की पीग डम एक प्रसिद्ध अधिसूचित अभारण्य स्थल है जिसकी अधिसूचना 23.10.1999 को सरकार द्वारा की गई है। पीग डम वन्य प्राणी अभारण्य स्थल में प्रतिवर्ष देश-विदेश से विभिन्न प्रजातियों के पक्षी प्रवास पर तथा यहाँ कुछ महीनों के लिए निवास करते हैं। इन देशी-विदेशी पक्षियों के पीग डम वन्य प्राणी अभारण्य स्थल में मौजूदगी इस अभारण्य र प्राकृतिक महत्ता को और बढ़ाती है और इसी वजह से हर वर्ष भारी संख्या में पर्यटक यहाँ प्रकृति का लुप्त होने के लिए आते हैं जिससे कि स्थानी के रोजगार को बढ़ावा मिलता है। परन्तु देखने में आया है कि कुछ स्थानीय लोगों द्वारा पीग डम वन्य प्राणी अभारण्य स्थल में अकेव खेती, रसायनिक जहरीले रसायनों का छिड़काव किया जाता है। साथ ही निष्पादन के लिए मशीनी उपकरणों का प्रयोग भी किया जा रहा है जो की वन्य प्रा आवारा/प्रजनन और यातावरण के लिए बिलकुल भी अनुकूल नहीं है। इस तरह कि अवैध गतिविधियों को रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/ दिन-रात अभारण्य स्थल में निगरानी/चौकरी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से यह अवैध कार्य किए जा रहे हैं। अतः इस स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम हो जाता है। यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अ 1973 के अंतर्गत इस दिक्कत में आपका कर्तव्य और अधिक हो जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अकेव खेती बाड़ी इत आ रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर सकें। आपके सहयोग से अभारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित।

पृष्ठांक संख्या / 425-26

प्रतिनिधि मुख्य अरण्यपाल (वन्य प्राणी) वन्य प्राणी वृत्त (उतरी) धर्मशाला को सूचना हेतु अप्रोशित की जा

Attested

[Signature]

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

[Signature]
21/4/2022

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

दिनांक, हमीरपुर 21/4/2022

[Signature]
21/4/2022

वन मंडल अधिकारी
वन्य प्राणी मंडल हमीरपुर

Attested
[Signature]

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Typed Copy of Annexure-

From: -

Divisional Forest Officer
Wildlife Division Hamirpur

To:-

BDC Sugnara, N/Surian, Khabble, samkehar,
Bhatoli and vassi.

Subject: -

**Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary..**

Memo:

With reference to the above subject, it is informed that Pong Dam is a famous notified sanctuary site, which has been notified by the Government on 23.10.1999, every year birds of different species from the country and abroad come to the Pong Dam Wildlife Sanctuary site and live here for a few months. The presence of these indigenous and foreign birds in the Pong Dam Wildlife Sanctuary site further increases the natural importance of this sanctuary site and for this reason a large number of tourists come here every year to enjoy the nature, which encourages the employment of the local people. But it has been noticed, that illegal farming, chemical fertilizers and toxic chemicals are being sprayed by some local people at Pong Dam Wildlife Sanctuary, as well as mechanical equipment is also being used for execution, which is not at all conducive to the habitat / breeding of wild animals and the environment. In order to stop such illegal activities, the officers / employees of the Wildlife Division are monitoring / vigil in the sanctuary site day and night, but still some people are doing these immoral acts illegally. The cooperation of the local Panchayat representatives becomes more important. It is also clarified that under Section 51 (g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties. And for this service, the Wildlife Division will be deeply grateful to you.

Divisional Forest Officer
Wildlife Division Hamirpur

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

344
134

Endst. No. 425-26 Dated Hamirpur the 21.04.2022

Copy is forwarded to CCF WL (N) Dharamshala and RFO Nagrota Surian for information please.

Divisional Forest Officer
Wildlife Division Hamirpur

Attested
Neha

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Gaster
Wild Life Division Hamirpur (H.P.)
Pin 177001

पत्र संख्या डी0111-27 / _____
हिमाचल प्रदेश वन विभाग

दिनांक, धर्मशाला / _____

प्रेषक:

मुख्य अरण्यपाल,

वन्य प्राणी (उत्तरी) धर्मशाला

प्रेषित:

ग्राम पंचायत नगरोटा सूरियां, सुगनाडा, जरोट, घाड-जरोट, खबल, बरियाल, लुदरेट, कणौली, झौखर
रितयाल, समकोरे, पपाहन, चतवाडा-1 एवं 2, हरसर, पनालथ, नंदपुर, मटौली, बगौली, इंदिया
कालोनी, खैरियां, बौंगता, बडा, एवं परसी।

विषय:

पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को की गई है। इस अभ्यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अभ्यारण्य स्थल की एक अलग प्राकृतिक महता बन जाती है तथा इसी वजह से यह क्षेत्र जैव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए इर वर्ष भारी संख्या में पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में आया है कि लोगों द्वारा इनके प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी किया जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया-जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण को नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल में निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र की जैव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफलता नहीं मिल सकती। यहां पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में ओर अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर सके। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

पृष्ठांक संख्या / 417 / _____
मुख्य अरण्यपाल, वन्य प्राणी
धर्मशाला 20/4/22 वृत (उत्तरी) धर्मशाला।

प्रतिलिपि वन मंडलाधिकारी वन्य प्राणी हरीपुर को सूचना एवं आवश्यक कार्यवाही हेतु-प्रेषित की जाती है।

Veterinary Officer (Wild Life)
Monkey Stationing Control Sastar
Wild Life Division Haripur (U.P.)
Pin 177001

91 misc
Bata

मुख्य अरण्यपाल, वन्य प्राणी
वृत (उत्तरी) धर्मशाला।

Typed Copy of Annexure-

No. _____ Dated. _____

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

Gram Panchayat Nagrota Surian, Sugnara, Jarot, Ghar-Jarot, Khabble, Variyal, Ludret, Kathauli, Jhaukher Ratiyal, Sankehar, Papahan, Chalwara-1 & 2, Harsar, Panalth, Nandpur, Bhatoli, Bangoli, Indira Colony, Khaerian, Baungta, Bara and Vassi.

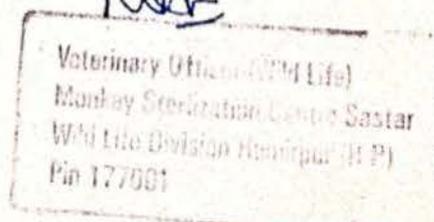
Subject: - **Regarding protection of Wildlife in Pong Dam Lake Wildlife Sanctuary.**

Memo:

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity, a large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

Chief Conservator of Forests
WL (N) Dharamshala



137

Endst. No. 417 Dated Hamirpur the 20.04.2022

Copy is forwarded to DCF WL Hamirpur for information
and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Attested
NWS

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Saster
Wild Life Division Hamirpur (H.P.)
Pin 177001

पत्र संख्या डी0111-27/—
हिमाचल प्रदेश वन विभाग

दिनांक, धर्मशाला /

प्रेषक: मुख्य अरण्यपाल,
वन्य प्राणी (उत्तरी) धर्मशाला

प्रेषित: ब्लॉक समिति सुगनाडा, नगरोटा सूरियां, खब्बल, समकेहड़, भटोली एवं बस्सी।

विषय: पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को की गई है। इस अभ्यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अभ्यारण्य स्थल की एक अलग प्राकृतिक महता बन जाती है तथा इसी वजह से यह क्षेत्र जैव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए इर वर्ष भारी संख्या में पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में आया है कि लोगों द्वारा इनके प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी किया जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण को नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल में निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अनैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र की जैव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्थानीय पंचायत प्रतिनिधियों का सहयोग ओर अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफलता नहीं मिल सकती। यहां पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में ओर अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर सकें। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

283

22/4/22

मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

पृष्ठांकन संख्या / 419 दिनांक, धर्मशाला 20/4/22
प्रतिलिपि वन मंडलाधिकारी वन्य प्राणी भूमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जाती है।

9/1/22
9/1/22

Attested
N.S.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sinstar
Wild Life Division Hamirpur (H.P.)
Pin 177001

341991/2018
मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

Typed Copy of Annexure-

No. _____ Dated. _____

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

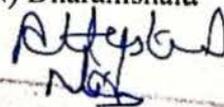
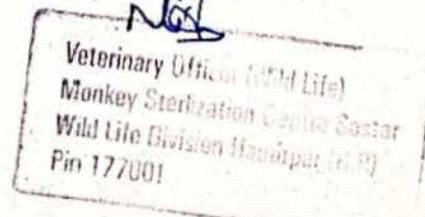
BDC Sugnara, N/Surian, Khabble, samkehar,
Bhatoli and vassi.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo: !

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity. A large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

With thanks and looking forward to your cooperation.

Chief Conservator of Forests
WL (N) Dharamshala



140

Endst. No. 419 Dated Hamirpur the 20.04.2022

Copy is forwarded to DCF WL Hamirpur for information and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Accepted
N.S.

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Suster
Wild Life Division Hamirpur (N) J
Pin 177001

पत्र संख्या डी0111-27 / _____
हिमाचल प्रदेश वन विभाग

दिनांक, धर्मशाला / _____

141

256
22/4/22

प्रेषक: मुख्य अरण्यपाल,
वन्य प्राणी (उत्तरी) धर्मशाला

प्रेषित: जिला परिषद कथौली, चलवाड़ा, वरकंडी, नंगल चौक, लोअर सुनेहत, खैरियां एवं बाँगता।

विषय: पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को की गई है। इस अभ्यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अभ्यारण्य स्थल की एक अलग प्राकृतिक महता बन जाती है तथा इसी वजह से यह क्षेत्र जैव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए इर वर्ष भारी संख्या में पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में आया है कि लोगों द्वारा इनके प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी किया जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण को नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल में निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र की जैव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफलाता नहीं मिल सकती। यहां पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में ओर अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर सके। आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

प पृष्ठांकन संख्या / _____ 418 _____ दिनांक, धर्मशाला 20/4/22
प्रतिलिपि वन मंडलाधिकारी वन्य प्राणी हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जाती है।

मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

Attested
na
Veterinary Officer (Wild Life)
Monkey Sanctuary, Chandigarh
Wild Life Division, Hamirpur (H.P.)
Pin 177001

31/1/2022
मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

9/1/2022
9/1/2022

Typed Copy of Annexure-

No. _____ Dated. _____

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

Jila Parishad Kathauli, Chalvada, Varkandi, Nangal
Chowk, Loar Sunehal, Kherian and Baumta.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity, a large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

With thanks and looking forward to your cooperation.

Chief Conservator of Forests
WL (N) Dharamshala

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

143

Endst. No. 418 Dated Hamirpur the 20.04.2022

Copy is forwarded to DCF WL Hamirpur for information and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Attested
NK

Veterinary Officer (Wild Life)
Monkey Sanctuary, Wildlife Sector
Wild Life Division, Hamirpur (H.P.)
Pin 177001

पत्र संख्या डी0111-27/_____
हिमाचल प्रदेश वन विभाग

R-19

(166) 468
165

दिनांक, धर्मशाला/_____

396

30/4/92

प्रेषक: मुख्य अरण्यपाल,
वन्य प्राणी (उत्तरी) धर्मशाला

प्रेषित: ब्लाक समिति सदस्य- धमेटा, बाड़ी एवं हड़वाल ग्राम पंचायत।

विषय: पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।

महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल है जिसकी अधिसूचना दिनांक 23.10.1999 को की गई है। इस अभ्यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अभ्यारण्य स्थल की एक अलग प्राकृतिक महता बन जाती है तथा इसी वजह से यह क्षेत्र जैव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए इर वर्ष भारी संख्या में पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में-आया है कि लोगों द्वारा इनके प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी किय जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण का नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र व जैव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्थानी पंचायत प्रतिनिधियों का सहयोग और अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफला नहीं मिल सकती। यहां पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में ओर अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अ कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर स आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्र आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

पृष्ठांकन संख्या /

487

दिनांक, धर्मशाला

मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

प्रतिलिपि वन मंडलाधिकारी वन्य प्राणी हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा

91 misc
30/04

Attested
मुख्य अरण्यपाल, वन्य प्राणी
वृत्त (उत्तरी) धर्मशाला।

Attested
30/04

Attested
30/04

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin-177001

Typed Copy of Annexure-

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

BDC- Dhameta, Baari and Gram Panchayat
Hadwal.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity, a large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

With thanks and looking forward to your cooperation.

Chief Conservator of Forests
WL (N) Dharamshala

[Handwritten Signature]
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Endst. No. 487 Dated Hamirpur the 23.04.2022

Copy is forwarded to DCF WL Hamirpur for information and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Attested
[Signature]

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sector
Wild Life Division Hamirpur (N.H.)
Ph 177001

R-19

(160) 357

पत्र संख्या डी0111-27/
हिमाचल प्रदेश वन विभाग
दिनांक, धर्मशाला/

397 147
30/4/22

प्रेषक: मुख्य अरण्यपाल,
वन्य प्राणी (उत्तरी) धर्मशाला
प्रेषित: ग्राम पंचायत धनेटा, बाड़ी, जंगौली, सिहाल, लोहारा-बटाडी, जखाड़ा एवं हडवाल।
विषय: पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।
महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अभ्यारण्य स्थल जिसकी अधिसूचना दिनांक 23.10.1999 को की गई है। इस अभ्यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिंदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अभ्यारण्य स्थल की एक अलग प्राकृतिक महत्ता बन जाती तथा इसी वजह से यह क्षेत्र जैव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए हर वर्ष भारी संख्या पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में आया है कि लोगों द्वारा इस प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी दि जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अभ्यारण्य स्थल निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र जैव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्था पंचायत प्रतिनिधियों का सहयोग ओर अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफल नहीं मिल सकती। यहां पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में ओर अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने संवैधानिक कृतव्यों का निर्वहन कर आपके सहयोग से अभ्यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

पृष्ठांक संख्या / 482 दिनांक, धर्मशाला
प्रतिलिपि वन मंडलाधिकारी वन्य प्राणी हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा

मुख्य अरण्यपाल, वन्य प्राणी
वन्य (उत्तरी) धर्मशाला।

9/11/22
30/4

Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

30/4/22
मुख्य अरण्यपाल, वन्य प्राणी
वन्य (उत्तरी) धर्मशाला।

Typed Copy of Annexure-

No. _____

Dated. _____

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

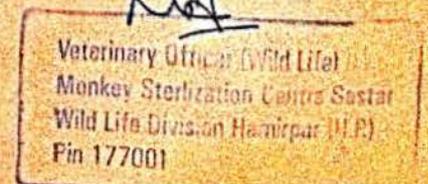
Gram Panchayat Dhameta, Bari, Jagnoli, Sihal,
Lohara- Batari, Jakhara and Hadwal.Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity, a large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

With thanks and looking forward to your cooperation.

Chief Conservator of Forests
WL (N) Dharamshala

149

Endst. No. 482 Dated Hamirpur the 23.04.2022

Copy is forwarded to DCF WL Hamirpur for information and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Attested
N/A

Veterinary Officer (Wild Life)
Monkey Sterilization Center Sector
Wild Life Division Hamirpur (N.P.)
Pin 177001

360
52/173

पत्र संख्या डी0111-27/
हिमाचल प्रदेश वन विभाग
दिनांक, धर्मशाला /

398
30/4/22

प्रेषक: मुख्य अरण्यपाल,
वन्य प्राणी (उत्तरी) धर्मशाला
प्रेषित: जिला परिषद स्थाना वाई एवं फतेहपुर वाई।
विषय: पौंग डैम वन्य प्राणी शरण्य स्थल में वन्य प्राणियों की सुरक्षा बारे।
महोदय,

उपरोक्त विषय के संदर्भ में आपको विदित है कि पौंग बांध एक प्रसिद्ध अधिसूचित अन्‍यारण्य स्थल है जिसकी अधिसूचना दिनांक-23.10.1999 को की गई है। इस अन्‍यारण्य स्थल में प्रतिवर्ष अनेक प्रजातियों के देशी-विदेशी परिदे प्रवास पर आते हैं और निवास करते हैं जिससे कि इस अन्‍यारण्य स्थल की एक अलग प्राकृतिक महत्ता बन जाती है तथा इसी वजह से यह क्षेत्र जीव विविधता के दृष्टिकोण से बहुत प्रसिद्ध है इसे देखने के लिए इर वर्ष भारी संख्या में पर्यटक आते हैं जिससे कि स्थानीय लोगों का रोजगार भी जुड़ा हुआ है। परन्तु देखने में आया है कि लोगों द्वारा इनके प्राकृतिक विचरण स्थल में अवैध खेती की जा रही है जिसमें रसायनिक खादों व जहरीले रसायनों का छिड़काव भी किया जाता है और साथ ही मशीनी उपकरणों का प्रयोग किया जा रहा है जिससे वन्य प्राणियों के आवास और वातावरण को नुकसान हो रहा है। हालांकि इसे रोकने के लिए वन्य प्राणी प्रभाग के अधिकारी/कर्मचारी दिन-रात अन्‍यारण्य स्थल में निगरानी/चौकसी कर रहे हैं परन्तु फिर भी कुछ लोगों द्वारा अवैध तरीके से कार्य किए जा रहे हैं जो कि इस क्षेत्र की जीव विविधता तथा स्थानीय लोगों के रोजगार के दृष्टि हेतु बिल्कुल उचित नहीं है। अतः इस विषय में आप स्थानीय पंचायत प्रतिनिधियों का सहयोग और अहम जाता है क्योंकि आपके सहयोग के बिना वन्य प्राणी प्रभाग को पूरी सफलता नहीं मिल सकती। यहाँ पर यह भी स्पष्ट किया जाता है कि भारतीय संविधान की धारा 51(जी) तथा पंचायती राज अधिनियम 1973 के अंतर्गत आपका कर्तव्य इस विषय में और अधिक बन जाता है।

अतः आपसे विनम्र अनुरोध है कि आप इस विषय पर स्थानीय निवासियों को जागरूक करें ताकि अवैध कार्यों जैसे अवैध खेती बाड़ी इत्यादि पर रोक लग सके एवं हम सभी अपने सैद्धान्तिक कृतव्यों का निर्वहन कर सकें। आपके सहयोग से अन्‍यारण्य तथा वन्य प्राणियों की सुरक्षा निश्चित हो सकेगी तथा इस सेवा के लिए वन्य प्राणी प्रभाग आपका हृदय से आभारी रहेगा।

धन्यवाद सहित एवं सहयोग की अपेक्षा करते हुए।

पृष्ठांक संख्या / 490
प्रतिलिपि वन मंडल/अधिकारी वन्य प्राणी हनीरपुर को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित की जाती है।
दिनांक धर्मशाला 23/4/22
मुख्य अरण्यपाल, वन्य प्राणी धर्मशाला।
91 Miss
Vet Officer (Wild Life)
Mandi Fortification Canton Saslar
H.N.P.
मुख्य अरण्यपाल, वन्य प्राणी धर्मशाला।
Vet Officer (Wild Life)
Mandi Fortification Canton Saslar
H.N.P.

Veterinary Officer (Wild Life)
Mandi Fortification Canton Saslar
H.N.P.



Typed Copy of Annexure-

No. _____

Dated. _____

From: -

Chief Conservator of Forests
WL (N) Dharamshala

To:-

Jila Parishad Sthana ward and Fatehpur ward.

Subject: - **Regarding protection of Wildlife in Pong Dam
Lake Wildlife Sanctuary.**

Memo:

In the context of the above subject, you are aware that Pong Dam is a famous notified sanctuary site, which has been notified on 23.10.1999, in this sanctuary site, every year many species of indigenous and foreign birds come and live. Due to which this sanctuary site has a different natural importance and for this reason, this area is very famous from the point of view of biodiversity, a large number of tourists come every year to see it, which is also linked to the employment of the local people. But it has been noticed that illegal farming is being done by the people in their natural places, in which chemical fertilizers and toxic chemicals are also sprayed and mechanical equipment is being used. Due to which the habitat and environment of the wild animals are being damaged. Although the officers/staff of the Wildlife Division are monitoring / vigil in the sanctuary site day and night to prevent this, but still illegal work is being done by some people. Which is not quite appropriate for the livelihood of this area and the employment of the local people. Therefore, the cooperation of you local Panchayat representatives in this matter becomes more important because without your cooperation, the Wildlife Division cannot get full success. It is also clarified here that under Section 51(g) of the Constitution of India and the Panchayati Raj Act 1973, your duty becomes more in this matter.

Therefore, it is a humble request to you to make the local residents aware on this subject, so that illegal activities like illegal farming etc. can be stopped and we all can discharge our constitutional duties and the Wildlife Division will be deeply grateful to you for this service.

With thanks and looking forward to your cooperation.

Chief Conservator of Forests
WL (N) Dharamshala

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Veterinary Officer (Wild Life)
Monkey Sterilisation Centre Sector
Wild Life Division (Hampi) (H.P.)
Pin 177001

152

Endst. No. 490 Dated Hamirpur the 23.04.2022

Copy is forwarded to DCF WL Hamirpur for information and necessary action.

Chief Conservator of Forests
WL (N) Dharamshala

Attended
Not

Veterinary Officer
Monkey Station, Dehra Dun
Wild Life Division Hamirpur (H R)
Pin 177001



OFFICE OF DEPUTY CONSERVATOR OF FORESTS
HAMIRPUR WILDLIFE DIVISION
HIMACHAL PRADESH FOREST DEPARTMENT
E-MAIL: dfhamirpurwildlife@gmail.com PH./FAX: 01972-222319

No./ 6716

Dated Hamirpur, the 21/02/23

From: - DCF WL Hamirpur

To: - CCF WL (N) Dharamshala

Subject: - **Proceeding of meeting regarding illegal cultivation in and around Pong Dam Lake Wildlife Sanctuary held on 31.12.2022 at 11:00 AM in FRH Nagrota Surian under the Chairmanship of DCF Wildlife Division Hamirpur.**

Memo:-

Enclosed please find herewith the proceeding of the meeting regarding cultivation in and around Pong Dam Lake Wildlife Sanctuary held on 31.12.2022 at 11:00 AM in FRH Nagrota Surian with the local people, all concerned representative of local panchayat, Zila Parishad member, BDC Member and field staff of Forest Department of Pong Dam Lake Wildlife Sanctuary under the Chairmanship of DCF Wildlife Division Hamirpur, Sh. Reginald Royston A. Also attached a representation of local people to allow cultivation in Pong Dam Lake Wildlife Sanctuary. This is for favour of information and further necessary action, please.

Encl: - As above.

Deputy Conservator of Forests
Wildlife Division Hamirpur

Handwritten signature
Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Hamirpur (H.P.)
Pin 177001

Proceeding of meeting regarding cultivation in and around Pong Dam Lake Wildlife Sanctuary held on 31.12.2022 at 11:00 AM in FRH Nagrota Surian under the Chairmanship of DCF Wildlife Division Hamirpur, Sh. Reginald Royston A. with local public and all concerned representatives of local panchayat, Zila Parishad members, BDC Members, media and field staff of Forest Department of Pong Dam Lake Wildlife Sanctuary.

At the very outset the chairman welcomed all stakeholders and representatives of local panchayats, Zila Parishad members, media, BDC Members and field staff of Forest Department of Pong Dam Lake Wildlife Sanctuary for attending the meeting scheduled on a short notice. The following agenda was put up for discussion among the stakeholders:

1. Cultivation in the drawdown areas of Pong dam Lake Wildlife Sanctuary.
2. Livelihood of People in and around Pong Dam Lake Wildlife Sanctuary.
3. Initiatives of HP Forest Department in and Around Pong Dam Lake WLS.

With reference to Agenda point no 1 regarding cultivation in the drawdown areas of Pong Dam Lake Wildlife Sanctuary, it was conveyed that

- Cultivation is illegal as per Wildlife Protection Act, 1972 and is also a violation of various orders of Hon'ble High Court and Supreme Court and that strictest action will be taken against offenders.
- Awareness on the Negative impacts of cultivation on Wildlife was also given to all stakeholders. Death of birds by poisoning due to usage of pesticides, usage of snare traps, stubble burning post-harvest, electric fencing which were the side effects of cultivation causing harm to wildlife in the region. Citing the harm caused to wildlife and legal actions that would follow, local public were persuaded to not engage in such activities rather assist the Forest department to protect and conserve wildlife.

With reference to Agenda point no 2 regarding Livelihood of People in and around Pong Dam Lake Wildlife Sanctuary it was conveyed that

- Pong Dam Lake WLS holds a lot of potential under Tourism and various schemes are being drawn up to fulfill the tourism potential in the region.
- The various measures being proposed include development of sanctuary as a Birders paradise, development of water sports and other activities which does not harm the ecology, development of homestays for tourism etc.

With reference to Agenda point no 3 regarding Initiatives of HP Forest Department in and Around Pong Dam Lake WLS it was conveyed that

- Various Self Help Groups (SHGs) are being trained under "Nai rahein Nai Manzilen" scheme and the SHGs would be absorbed into the Pong lake Biodiversity

Veterinary Officer (Wildlife)
Manjrey Stanzonien Wildlife Sector
Wild Life Division Hamirpur (H.P.)
Pin 177001

Conservation Society and further training would be given to local public to improve their livelihood opportunities

- Butterfly park has been proposed at Sugnara to enhance and conserve Butterflies and also to serve as an attraction for visitors.
- The Interpretation Centre shall be opened by February end for public and through the Interpretation cum Learning center the Forest department is looking to sensitize students and local around Pong Lake on Conservation of Wildlife. It shall be a focal point for the residents of Pong to be a part of all conservation efforts.
- Community outreach programmes are being conducted and proposed in future also to ensure protection and Conservation of Wildlife.

Various issues raised by the stakeholder are as follows:

Local public raised the issue of Cultivation in the Drawdown areas of Pong Dam Lake WLS.

- Cultivation is beneficial to migratory birds and that if cultivation is not allowed, the population of migratory birds would decrease.
- During the settlement process and during the declaration of Pong as Wildlife Sanctuary local public were not consulted and were not taken in to consideration. (Representation given by the local public is attached as Annexure I)

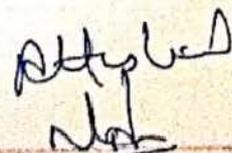
A categorical reply to the above raised issues were given as follows:

- That Cultivation is illegal as per law and offenders would be prosecuted accordingly.
- No evidence to suggest that cultivation is beneficial to birds.
- The issue of settlement and consent does not arise as Due procedure was followed during the settlement process and prior to declaration of Pong as a Wildlife Sanctuary. However, Evidences with respect to non-settlement and other issues may be raised through proper channel and it was assured that the same will also be taken up with the concerned authorities.

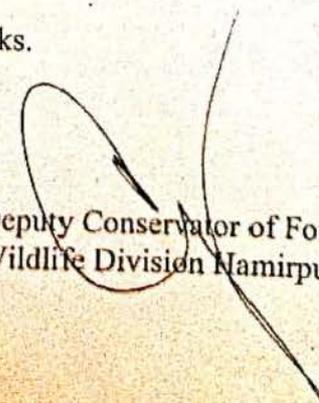
Conclusion :

The meeting concluded with the message that Cultivation and other allied activities inside the Pong Dam Lake Wildlife Sanctuary is illegal and local public are requested to dissuade from such activities. A Press Briefing was also done at the end of the meeting.

The meeting ended with a vote of thanks.



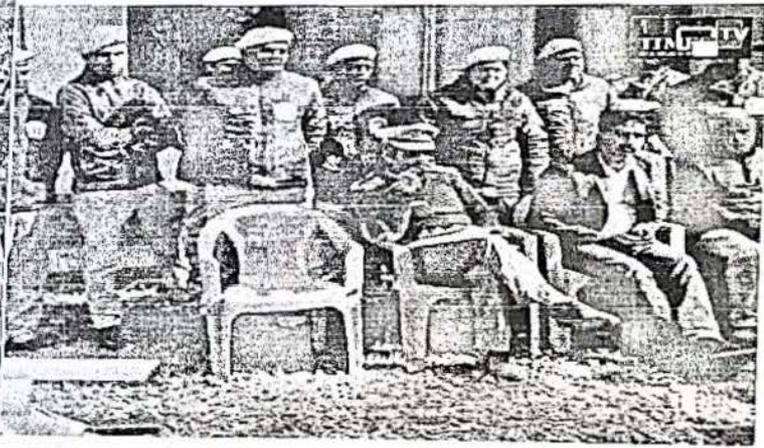
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Deputy Conservator of Forests
Wildlife Division Namirpur



नगरोटा सूरियां : पौंग झील किनारे खेती का मुद्दा गरमाया, डीएफओ ने कहा होगी सख्त कार्रवाई



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Veterinary Officer (Wild Life)
Monkey Sterilization Centre Sastar
Wild Life Division Haripur (d.P.)
Pin 177001

Meeting With local Public and all zila Parishad members, BDC Members including Sanctuary. Deld et F.R.H. Negrote-Series

Concerned representatives of local Panchayat, field staff of Pong Dam Lake Wildlife dated :- 31/12/2022.

S/N	Name of Participant & Address	Contact No	Email Address	Signature
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5	Karnail Singh	9805220434	PALMAN	[Signature]
6	Shah Sanyal	9805459602	HAR SAR	[Signature]
7	RANJOAR Singh	8580696142	to	[Signature]
8	Hem Ran Sharma	9918247803	Bhakti Shiksha	[Signature]
9	Nam Chus	0805313193	Rowdy	[Signature]
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12	Sanyal Kumar	8091165244		
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25	Veeru Sharma Member Jila Panchayat	9816878490		
26	Veeru Devi B.P.C.	9816520977		
27	Kuldeep Singh			
28	Jagjit Singh CHAND	9805733286		
29	Rajit Singh	9816933397		
30	Shamsher Singh Muzaffar	9805105641		
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52	Bani v Rao	9817619532		
53	Dr. Arun	8278840698		
54	Ranjit Singh Ramesh V. Nangal P. Behl Teh. Dehra Dun	9816282185		
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56	Jai S Baggi	948987405		
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62	श्रीमती सुशीला शर्मा	8091015775	do	do
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66	Narain Kumar	Ramchal	94)	Satyaj Kumar	H. Udaipur
67			95)	Tarun Chaud	Bangalore
68			96)	Ramesh ji	Jaipur
69			97)	Sandeep Kumar	Aligarh
70			98)	Kishore ji	Haldwari
71	Balwinder Singh	Jaipur	99)	Ramesh ji	Haldwari
72			100)	Ramesh ji	Haldwari
73			101)	Madan Lal	Jaipur
74	Sunny	Jaipur	102)	Kumar Kumar	Kanpur
75	Rajendra	Jaipur	103)	Tarun Lal	Bikaner
76	Rishi ji	Jaipur	104)	Anthony	Jaipur
77			105)		
78			106)		
79			107)	- Rajay Kumar	Jaipur
80	Rishi ji Chaud	Jaipur	108)	Ajay Kumar	Jaipur
81			109)	Ayush Kumar	Jaipur
82	Deepak	Rajasthan	110)	Vijay Kumar	Jaipur
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84			112)		
85			113)	Khan Kumar	Jaipur
86			114)	Sunil Kumar Singh	Jaipur
87			115)	Sourabh Singh	Jaipur
88			116)	Ashish Singh	Jaipur
89			117)	Neelam Singh	Jaipur
90			118)	Ke Anand Singh	Jaipur
91			119)	Kunal Singh	Jaipur
92			120)	Vijay Singh	Jaipur
			121)	Madan Lal Singh	Jaipur
			122)	Ramesh Kumar	Jaipur

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